

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
Principal Bench, New Delhi**

Execution Application No. 06/2020

In

Original Application No. 384/2016

In The Matter of: -

Khalid Ashraf

Vs.

Applicant

Union of India

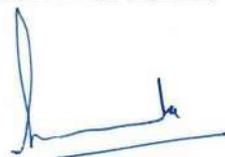
Respondent

Index

Sr. No.	Particulars	Page No.
1.	Consolidated Report in the matter of E.A No. 06/2020 in O.A. No. 384/2016 titled as Khalid Ashraf Vs. Union of India, in compliance of Hon'ble NGT Order dated 21.01.2020.	
2.	Annexure-1: CPCB vide its letter dated 03/03/2020 requested all SPCBs/PCCs to Provide the status of compliance of the directions communicated to chief Secretaries of all states/UTs, SPCBs and PCCs.	
3.	Annexure-2: Compliance status received from Andhra Pradesh PCB vide letter dated 14.07.2020.	
4.	Annexure-3: Compliance status received from Bihar PCB vide letter dated 05.05.2020	
5.	Annexure-4: Compliance status received from Chhattisgarh Govt. Housing & Environment Department vide letter dated 25.02.2020.	
6.	Annexure-5: Government of Gujarat, Department of Forest & Environment submitted action taken report vide letter dated 09.06.2020.	
7.	Annexure-6: The Additional Chief Secretary to Govt. of Haryana, Home Department issued vide order dated 11.09.2017 to DGP, IG, CP, DC/DM and all the SPs of Haryana.	
8.	Annexure-7: Compliance status received from Himachal Pradesh SPCB vide letter dated 17.03.2020	
9.	Annexure-8: Compliance status received from J&K PCB vide letter dated 16.03.2020	
10.	Annexure-9: Compliance status received from Karnataka SPCB vide	

	letter dated 28.05.2020.	
11.	Annexure-10: Compliance status received from Madhya Pradesh PCB vide letter dated 15.05.2020.	
12.	Annexure-11: Compliance status received from Mizoram PCB vide letter dated 27.07.2020.	
13.	Annexure-12: Compliance status received from Nagaland PCB vide letter dated 17.03.2020.	
14.	Annexure-13: Compliance status received from Odisha SPCB vide letter dated 18.03.2020.	
15.	Annexure-14: Compliance status received from Punjab PCB vide letter dated 24.02.2020.	
16.	Annexure-15: Compliance status received from Sikkim SPCB vide letter dated 25.02.2020.	
17.	Annexure-16: Compliance status received from Telangana SPCB vide letter dated 07.07.2020.	
18.	Annexure-17: Compliance status received from Tripura SPCB vide letter dated 05.03.2020.	
19.	Annexure-18: Compliance status received from Uttar Pradesh PCB vide letter dated 17.03.2020.	
20.	Annexure-19: Compliance status received from West Bengal PCB vide letter dated 07.07.2020.	
21.	Annexure-20: Compliance status received from Andaman Nicobar PCC vide letter dated 02.06.2020.	
22.	Annexure-21: Compliance status received from Chandigarh PCC vide letter dated 12.03.2020.	
23.	Annexure-22: Compliance status received from Delhi PCC vide letter dated 11.02.2020.	
24.	Annexure-23: Compliance status received from Lakshadweep PCC vide letter dated 19.05.2020.	
25.	Annexure-24: Compliance status received from Puducherry PCC vide letter dated 07.07.2020.	
26.	Annexure-25: Status received from Arunachal Pradesh SPCB vide letter dated 26.06.2020.	
27.	Annexure-26: Status received from Goa PCB vide letter dated 03.06.2020.	
28.	Annexure-27: Status received from Maharashtra SPCB vide letter dated 02.07.2020.	
29.	Annexure-28: Status received from Meghalaya SPCB vide letter dated	

	18.05.2020.	
30.	Annexure-29: Status received from Rajasthan SPCB vide letter dated 21.07.2020.	
31.	Annexure-30: Status received from Utrakhand PCB vide letter dated 18.03.2020.	
32.	Annexure- 31: Hon'ble NGT order dated 21.01.2020.	



(S.K. Gupta)

Scientist 'E'

Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
Delhi- 110032

Date: 04.08.2020

Place: Delhi

Consolidated Report in the matter of Execution Application No. 06/2020 in OA No. 384/2016: Khalid Ashraf Vs. UOI, in compliance of the Hon'ble NGT order dated 21.01.2020

1.0 Background:

The Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi vide its order dated 11.07.2017, in the matter of Execution Application No. 06/2020 in OA No. 384/2016: Khalid Ashraf Vs. UOI, directed as follows:

"There shall be total ban on the Manjha or thread for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non-biodegradable. All the Chief Secretaries of all the States/UTs are directed to enforce the prohibition of manufacture and use of synthetic manjha/nylon thread for kite flying throughout their state / territories. The respondents are directed to ban import of any synthetic manjha/nylon thread or similar thread coated with synthetic substances, in any part of the country."

While hearing the matter, w.r.t. allegation of non-enforcement of the directions by the States, for the prohibition of manufacture and use of synthetic manjha/nylon thread for kite flying, Hon'ble NGT in its order dated 21.01.2020, directed as follows:

"In view of above allegations, we consider it necessary to require CPCB to ascertain the status of compliance of said directions from all the States/UTs and furnish a consolidated report to this tribunal within 03 months by email at judicial-ngt@gov.in. All the states/UTS may furnish such information to CPCB within one month. A copy of this order be sent by email to the CPCB, Chief Secretaries of all States/UTs, SPCBs and PCCs by e-mail".

2.0 Action taken by CPCB

- i. CPCB vide its letter dated 03/03/2020 (**Annexure-1**) requested all State Pollution Control Boards/Pollution Control Committees (SPCBs/PCCs) to provide the status of the compliance of the directions communicated to Chief Secretaries of all States/UTs, SPCBs and PCCs by the Hon'ble NGT.
- ii. Further reminders, to provide the status report to CPCB, was also sent to all SPCBs/PCCs through emails/letters dated 23/4/2020, 15/5/2020 and 29/6/2020 besides following-up with the SPCBs/PCCS by respective Regional Directorates of CPCB through letters dated 5/3/2020, 17/03/2020 and 23/4/2020.

3.0 Consolidated report of status of compliance by SPCBs/PCCs:

The compliance status reports, in respect of directions issued by the Hon`ble NGT vide order dated 21.01.2020 passed in Execution Application No. 06/2020 in Original Application No. 384/2016, received from SPCBs/PCCs are as follow:

- i. CPCB has received status of the compliance of the directions of Hon'ble NGT, from 18 states viz. Andhra Pradesh, Bihar, Chattisgarh, Gujarat, Haryana, Himanchal Pradesh, Jammu & Kashmir, Karnataka, Madhya Pradesh, Mizoram Nagaland, Odisha Punjab, Sikkim, Telangana, Tripura, Uttar Pradesh & West Bangal, through their respective SPCBs and from 05 Union Territories viz. Andman & Nicobar, Chandigarh, Delhi, Lakshadweep & Puducherry through their respective PCCs.
- ii. The compliance status reports as submitted by these 23 states/UTs through their respective SPCBs/PCCs, are given in **Table-I**.

Table-I: The compliance status reports as received from 23 states/UTs

Sl. No.	States	The compliance status as received from SPCBs/PCCs (as on 27/7/2020)
1.	Andhra Pradesh	The Andhra Pollution Control Board vide their letter dated 14.07.2020 has provided the Notification no. G.O.Ms No. 42 dated 16.04.2016, (Annexure-2) issued by Environment, Forest, Science, Technology, Department, Govt of Andha Pradesh imposing ban on

		procuring, stocking, sale and use of nylon thread/Chinese Dori, or other synthetic (non-biodegradable thread) threads coated with glass or other harmful substances used for kite flying.
2	Bihar	The Bihar State Pollution Control Board vide their email of 05.05.2020 submitted that the manufacture, storage, sell, use and transport of non-biodegradable thread made of nylon, synthetic material and or coated with synthetic substance for kite flying has been banned in Bihar in exercise of the power conferred under section-5 of the Environment (Protection) Act, 1986, vide Notification No. 242(E) dated 19.04.2017 (Annexure-3).
3	Chhattisgarh	The Chhattisgarh Government Housing & Environment Department, vide their letter dated 25.02.2020 informed that the Government has issued notification dated 25/2/2017 (Annexure-4) on the matter.
4	Gujarat	The Department of Forest & Environment, Govt of Gujarat vide their letter dated 09/06/2020 (Annexure-5) has submitted Action taken Report and informed that they have issued a notice under section 5 of the Environment (Protection) Act, 1986 on 29.12.2016 and subsequently on 30.01.2020 for ban of Chinese thread, nylon synthetic thread (Annexure-5). The state of Gujarat had already imposed a complete ban on the use of Chinese Manjha since 2011.
5	Haryana	The Additional Chief Secretary to Govt, Haryana, Home Department, issued order on 11.09.2017 to the Director General of Police, all the Inspector Generals and Commissioners of Police, District Magistrates and Superintends of Police on the subject (Annexure-6).
6	Himachal Pradesh	The Himachal Pradesh State Pollution Control Board vide their letter dated 17/03/2020 (Annexure-7) submitted as follow: The Govt. of Himachal Pradesh issued a notification on 3/2/2017 on the matter. In the notification it has been clarified that whoever fails to comply with or contravenes any of the above orders/directions shall be liable to be penalized under provisions of the Act ibid.
7	Jammu & Kashmir	The Jammu & Kashmir Pollution Control Board vide their letter dated 16/3/2020 (Annexure-8) informed that J&K Govt. has imposed ban on procuring, stocking, sale and use of nylon strings (manjha) used for flying of kites whether coated or not within the territory of J &K vide notification no. SRO 126 dated 7/4/2016. J&K PCB has also requested all the Deputy Commissioners to ensure compliance of notification and the directions of the Hon'ble NGT.
8	Karnataka	The Karnataka State Pollution Control Board vide their letter dated 28/05/2020 informed that there are no units manufacturing thread made of nylon, synthetic material and/or the coated with synthetic

		substances which is non-biodegradable for kite flying (Annexure-9).
9	Madhya Pradesh	The Madhya Pradesh Pollution Control Board vide their letter dated 15/05/2020(Annexure-10) informed that Govt. of Madhya Pradesh, had imposed ban on 29.09.20216 in the entire state under section 5 of the Environment (Protection) Act,1981 and the same is being implemented by all District Collectors.
10	Mizoram	The Mizoram State Pollution Control Board vide their letter dated 27/7/2020 (Annexure-11) has informed that Deputy Commissioner/Districts Magistrates have issued notification/order, regarding prohibition to manufacture, sale, store, purchase and use of synthetic manjha/nylon thread and all other similar threads used for kite flying within their jurisdiction (Notification/Order nos. and dates are mentioned in the letter).
11	Nagaland	The Nagaland Pollution Control Board vide their letter dated 17/03/2020 (Annexure-12) has informed as follow: <ul style="list-style-type: none"> • There is no report of using threads made of nylon/synthetic material and or coated synthetic substances for kite flying. As a matter of fact, kite flying is not popular or wide spread in Nagaland. There is also no report of manufacture, sale, storage, purchase and no complaints. • There are no incidence of deaths of humans/animals/birds due to usage of thread made of nylon/ synthetic material and or coated with synthetic material for kite flying.
12	Odisha	The Odisha State Pollution Control Board vide their letter dated 18/03/2020 submitted that there is no such thread manufacturing unit made of nylon, synthetic material and the coated with synthetic substances is existing in the state of Odisha (Annexure-13).
13	Punjab	The Punjab Pollution Control Board vide their letter dated 24/2/2020 informed as follow: <ul style="list-style-type: none"> • The Department of Science, Technology, Govt of Punjab vide notification dated 23.02.2018 (Annexure-14) has issued directions on the matter. • In pursuant to the Hon'ble NGT order dated 21.1.2020, Punjab Pollution Control Board has requested the Director General of Police and all the Deputy commissioners to ensure implementation of the notification issued by Department of Science, Technology, Govt of Punjab on 23.02.2018.
14	Sikkim	State Pollution Control Board, Sikkim vide their letter dated 25/2/2020 (Annexure-15)informed that there is no manufacturing industry of thread made of nylon, synthetic material and coated with synthetic substance which is non-biodegradable for kite flying.
15	Telangana	The Telangana State Pollution Control Board vide their letter dated

		<p>7/7/2020 (Annexure-16) intimated that:</p> <ul style="list-style-type: none"> • Govt of Telangana vide G.O.Ms.No.6 dated 17/1/108 issued notification imposing ban on procuring, stocking, sale and use of chinese manjha (nylon thread) and glass coated manjha and further notified that the kite flying shall be permissible only with a cotton thread/natural fibre free from any metallic/gross components . • EFS&T Dept, Govt of Telangana has addressed a letter dated 10.01.2019 to all District Collectors directing them to take all possible steps for implementation of notification dated 17/1/2018 keeping in view of "Makara Sankranti" • Govt of Telangana has taken action in implementing the prohibition.
16	Tripura	<p>The Tripura State Pollution Control Board vide their letter dated 5/3/2020 (Annexure-17) informed that the Department of Science, Technology and Environment, Govt of Tripura issued notification dated 19.4.2017 to prohibit manufacture, sale, store, purchase, and use of synthetic manjha/nylon and all other similar synthetic threads used for kite flying.</p>
17	Uttar Pradesh	<p>The Uttar Pradesh Pollution Control Board vide their letter dated 17.3.2020 (Annexure-18) submitted as follow:</p> <ul style="list-style-type: none"> • The Environment Department, Govt. of U.P. has issued directions under section-5 of E(P)A,1986 on 01/05/2017 to all concerned Govt. Authorities for prohibition of manufacture, sale, storage, purchase and use of thread made of nylon, synthetic material and/or coated with synthetic substances which is non-biodegradable for kite flying . • The Principal Secretary, Home, Govt of Uttar Pradesh vide letter dated 16.11.2017 has directed all District Magistrates, Senior Superintendent Police/Superintendent Police for compliance of directions passed by the Hon'ble High Court, Allahabad dated 19.11.2015 & 21.04.2015 and directions passed by the Hon'ble NGT on 14.12.2016 in OA no 384/2016 and to ensure compliance of directions of Environment Department, Govt of Uttar Pradesh on 01.05.2017. • UPPCB, vide letter dated 26.09.2018 directed all District Magistrates, Senior Superintendent Police/Superintendent Police for compliance of directions passed by Environment Department, Govt of UP on 01.05.2017 under section-5 of EPA regarding prohibition on production, storage, use and sale of synthetic manjha/lead coated/nylon manjha. • UPPCB vide letter dated 06.03.2020 has sought ATR from Home Department through Environment Department, Govt of Uttar Pradesh regarding prohibition on production, storage, use and sale of synthetic manjha/lead coated/nylon manjha.
18	West Bengal	<p>The West Bengal Pollution Control Board vide their letter dated</p>

		7/7/2020 (Annexure-19) has provided the Notification dated 20/3/2020 issued by the Department of Environment, Govt of West Bengal, banning use of chinese/nylon/plastic-manjha or thread for kite flying which is made of nylon or any synthetic material and or is coated with synthetic substance and/or is no biodegradable
	Union Territories	
19	Andman & Nicobar	The Andman & Nicobar Pollution Control Committee vide their letter dated 02/06/2020 (Annexure-20) has intimated as under: <ul style="list-style-type: none"> • Public notice dated 06.03.2017 was issued by ANPCC prohibiting the procurement, stocking, sale and use of nylon thread, chinese dori/manjha and other synthetic thread. • Public notice dated 06.03.2017 was forwarded to all concerned departments, implementing agencies, Deputy commissioners & Superintendent of Police in their jurisdiction for complinace of the directions. • Public notice was also published in the daily telegram on 09.03.2017. • No violation reported by implementing agencies on the directions of Hon'ble NGT, dated 21.01.2020.
20	Chandigarh	The Chandigarh Pollution Control Committee vide their letter dated 12/03/2020 (Annexure-21) has submitted that the District magistrate of Chandigarh Administration has issued an order dated 17/1/2020 under section 144 of Cr. P.C. to regulate the use of synthetic/nylon-glass coated popularly known as pakka thread/dori and chinese manjha/dori in the large public interest and immediate necessary action to prevent the harm to wildlife and environment
21	Delhi	The Delhi Pollution Control Committee vide their letter dated 11/2/2020 (Annexure-22) intimated as follow: <ul style="list-style-type: none"> • The Govt of NCT of Delhi has issued a notification on 10/01/2017 on the subject matter. • The Department of Environment, issues public notices twice in a year once before independence day i.e. 15th August and then before the Basant Pachami during January/February, informing the general public about the ban on Chinese Manjha and to report instances of the breach to the offices through helpline numbers. • The agency-wise Action Taken Reports received from Delhi Police, Municipal Corporations, Revenue Department, Education Department and Forest Department have been provided.
22	Lakshadweep	Lakshadweep Pollution Control Committee vide their letter dated 19/5/2020 (Annexure-23) informed that there is no units involved in manufacture, sale, storage, purchase and use of thread made of nylon, synthetic material and/or coated with synthetic substance which is non-biodegradable for kite flying.
23	Puducherry	The Puducherry Pollution Control Committee vide their letter dated

		<p>7/7/2020 (Annexure-24) submitted as follow:</p> <ul style="list-style-type: none"> • PPCC, had issued direction under section-5 of EPA prohibiting the synthetic nylon thread used for kite flying and a public notice was published in the leading newspapers in English & Tamil on 2/7/2020. • Further a letter was sent to District Collectors, Conservator of Forests & Senior Superintend of Police for taking appropriate action against the defaulters under EPA, Prevention of Cruelty Act, 1960, Wildlife (Protection) Act, 1972, the Indian penal code or any other provision of law.
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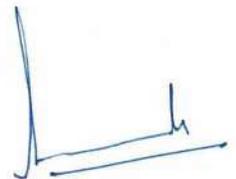
- iii. The 06 states namely, Arunachal Pradesh, Goa, Maharashtra Meghalaya, Rajasthan & Uttarakhand have informed that they have communicated to the concerned authorities for necessary action on the subject matter in compliance of Hon'ble NGT directions and sought Action Taken Reports. However, the compliance status reports are still awaited. The responses received from these 06 states/UTs through their respective SPCBs/PCCs, are given in **Table-II**.

Table-II: The status reports as received from 06 states/UTs

Sl. No.	States	The status as received from SPCBs/PCCs (as on 27/7/2020)
1	Arunachal Pradesh	The Arunachal Pradesh State Pollution Control Board vide their letter dated 26.06.2020 (Annexure-25) informed as of now 4 district namely East Siang West Kameng, Anjaw and Lohit have issued executive/prohibitory orders. Further they have written letter to the remaining Deputy commissioners to issue prohibitory orders in respective districts. West Kameng, Anjaw and Lohit have issued executive/prohibitory orders follow:
2	Goa	The Goa Pollution Control Board vide their letter dated 3/6/2020 (Annexure-26) informed that they have sought the compliance status report from the Department of Environment, Govt of Goa.
3	Maharashtra	The Maharashtra Pollution Control Board vide their letter dated 2/7/2020 (Annexure-27) informed that they have issued a letters dated 12/3/2020 and further on 2/7/2020 addressed to the Directorate of Municipal Administration, Mumbai and requested to inform all local bodies in the state about prohibiting use of thread made of nylon, synthetic material and/or coated with synthetic substances and/or coated with synthetic substances which is non-biodegradable for kite flying
4	Meghalaya	The Meghalaya State Pollution Control Board vide their letter dated 18/5/2020 (Annexure-28) informed as under: <ul style="list-style-type: none"> • They have communicated the Hon'ble NGT order to all the Deputy Commissioners of 11 districts in the state for necessary

		<p>action on the matter.</p> <ul style="list-style-type: none"> • MSPCB received copy of letter of District commissioner of West Jantia Hills district to Asst Director, Information and Public relation, West Jantia Hills districts, Jowai for wide publicity on the prohibition. • MSPCB received information from West Garo Hills district on the none use of thread made of nylon, synthetic material and/or coated with synthetic substances which is non-biodegradable for kite flying.
5	Rajasthan	<p>The Rajasthan State Pollution Control Board vide their letter dated 21/7/2020 (Annexure-29) informed as under:</p> <ul style="list-style-type: none"> • The subjected OA does not pertains to the SPCB for reasons that state board does not have any power to prohibit the use of manjha • In this regard, RSPCB has already conveyed the Board stand to Department of Environment, Govt of Rajsathan, vide its letter darterd 11.06.2020.
6	Uttarakhand	<p>The Uttarakhand Pollution Control Board vide their dated 18.03.2020 (Annexure-30) informed as follow:</p> <p>UEPPCB has requested, vide letter dated 12.03.2020, the Principal Secretary, Environment Protection and Climate Change, Govt. of Uttarakhand, to take necessary actions for prohibiting manufacture, sale, storage, purchase and use of thread made of nylon, synthetic material and/or coated with synthetic substances which is non-biodegradable for kite flying.</p>

iv. No response have been received from the 6 States/UT so far namely, Assam, Jharkhand, Kerala, Manipur & Tamil Nadu and Daman Diu & Dadar Nagar Haveli.



S.K.Gupta
Scientist "E"
CPCB, Delhi
Dated: 30/7/2020



NGT Matter-Urgent
March 03, 2020

CPCB/IPC-V/NGT_06/Kite/2020

12450-12493

To

The Member Secretary
All SPCBs and PCCs
(List enclosed)

Sub: Compliance Report in respect of directions issued by the Hon'ble NGT vide order dated 21.01.2020 passed in Execution Application No. 06/2020 in Original Application No. 384/2016

Sir,

This has reference to Hon'ble NGT order dated 11.07.2017, wherein NGT directed prohibition of manufacture, sale, storage, purchase and use of thread made of nylon, synthetic material and / or coated with synthetic substance which is non-biodegradable for Kite flying.

Further, Hon'ble NGT vide its order dated 21.01.2020 (copy enclosed) in the aforesaid matter has directed as follow:

"In view of above allegations, we consider it necessary to require CPCB to ascertain the status of compliance of said directions from all the States/UTs and furnish a consolidated report to this tribunal within 03 months by email at judicial-ngt@gov.in. All the states/UTS may furnish such information to CPCB within one month. A copy of this order be sent by email to the CPCB, Chief Secretaries of all States/UTs, SPCBs and PCCs by e-mail".

In this regard CPCB is yet to receive status report of the directions of Hon'ble NGT from your State/UT. It is therefore requested to provide the compliance status report within 15 days enabling CPCB to submit the status report before the Hon'ble NGT, timely.

Yours faithfully,

(Ajay Aggarwal)

AD & Divisional Head, IPC-V

Encl: as above

Copy to:

The Regional Directors : with the request to follow-up with the concerned SPCBs/PCCs
Central Pollution Control Board
(List enclosed)

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्गत
दिनांक 04/03/20

OIC



ANDHRA PRADESH POLLUTION CONTROL BOARD

D. No. 33 - 26 - 14 D / 2, Chalamalavari Street, Kasturbaipet,
Mogalrajapuram, Vijayawada - 520 010.

Ph.No. 0866-2436216/17

Lr. No. APPCB/PWM/EA6of2020inOA384of2016/2020 -

Dt.14.07.2020

To

The Principal Secretary,
PR&RD Dept., A.P. Secretariat,
Velagapudi, Guntur.

The Secretary,
MA&UD Dept., A.P. Secretariat,
Velagapudi, Guntur.

Sir,

Sub: APPCB – Plastic Waste Management Rules, 2016 – Compliance Report in respect of directions issued by the Hon'ble NGT vide order dt 21.01.2020 passed in EA No 6/2020 in OA No 384/2016 - Requested - Reg.

Ref: The Hon'ble NGT vide orders dt 11.07.2017 & 21.01.2020 passed in EA No 6/2020 in OA No 384/2016

* * *

This has reference to the Hon'ble NGT vide order dt 11.07.2017, wherein Hon'ble NGT directed prohibition of manufacture, sale, storage, purchase and use of thread made up of nylon, synthetic material and /or coated with synthetic substance, which is non-biodegradable for Kite flying.

Further, Hon'ble NGT vide its order dt 21.01.2020 (copy enclosed) in the aforesaid matter has directed as follows:

"In view of above allegations, we consider it necessary to require CPCB to ascertain the status of compliance of said directions from all the States/UTs and furnish a consolidated report to this tribunal within 03 months by email at judicial-ngt@gov.in. All the States/UTs may furnish such information to CPCB within one month. A copy of this order be sent by email to the CPCB, Chief Secretaries of all States/UTs, SPCBs and PCCs by email.

The CPCB vide letter dt 03.03.2020 requested to provide the compliance status report of the directions of the Hon'ble NGT, so as to submit the status report before the Tribunal, timely (copy enclosed).

In view of the above, it is requested to furnish the status of implementation of Hon'ble NGT directions with regard to prohibition of manufacture, sale, storage, purchase and use of thread made up of nylon, synthetic material and /or coated with synthetic substance, which is non-biodegradable for Kite flying in the State of Andhra Pradesh, so as to submit the same to CPCB.

Yours faithfully,

Sd/-

MEMBER SECRETARY

Copy to The Commissioner & Director of Municipal Administration, Sri Krishna Enclave, Annapurna Nagar, 4/7 Inner Ring Road, Gorantla, Guntur – 522 034 for information and necessary action.

GOVERNMENT OF ANDHRA PRADESH

A B S T R A C T

EFS&T Department- Wildlife- Use of Nylon thread coated with glass/ Chinese Manja during the festival or other occasions in the State of Andhra Pradesh- Banned- Orders- Issued.

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (SECTION.II) DEPARTMENT

G.O.Ms.No.42

Dated: 16-04-2016

Read the following:

1. From the Addl. Secy, Min of EF& CC, GOI, D.O. Lr. No.17/16/2014-AWD, Dt:9.09.2014.
2. From the Campaigns Strategist, PETA, Mumbai, Dt:06.05.2015.
3. From the Campaigns Strategist, PETA, Mumbai, Dt:18.06.2015.
4. From the Campaign Manager- Wild Life, Human Society International, India, Dt:18.11.2015.
5. From the PCCF, AP, Hyderabad, Lr.Rc.No.7375 / 2014/WL-2, Dt:24.12.2015.

ORDER:

The Ministry of Environment, Forests & Climate Change, Government of India, New Delhi in their D.O. letter 1st read above, have informed about the threat posed to Birds like Vultures, Kites, Owls, Pigeons, Crows etc., due to use of 'Chinese Dor' made of Nylon and coated with finely crushed glass in kite flying and requested the State Government to take appropriate action.

2. The Principal Chief Conservator of Forests (WL), Andhra Pradesh, Hyderabad, in his letter 5th read above has requested to issue the orders for banning the use of Nylon thread coated with glass / Chinese Manja during the Sankranthi festival in the interest of conservation of Wildlife and Welfare of Human beings.

3. Government after careful examination of the matter and in exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986, hereby impose ban on procuring, stocking, sale and use of Nylon thread which is commonly called as 'Chinese Dor' or other synthetic (non-biodegradable) threads coated with glass or other harmful substances used for kite flying or other purpose and likely to cause grievous injury and inconvenience to animals including birds as well as human beings during festivals or other occasions.

4. All the concerned departments/ organizations shall take immediate necessary action to sensitize people for not using such material and make them aware to resort to use of eco-friendly materials which are biodegradable and not harmful to animals including human beings.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

**ASHWINI KUMAR PARIDA
SPECIAL CHIEF SECRETARY TO GOVERNMENT**

To

The Principal Chief Conservator of Forests (WL)
Andhra Pradesh, Hyderabad.

Copy to:

The Additional Secretary,

Indira Paryavaran Bhawan, Jor bagh Road,
Min of EF& CC, GOI, New Delhi-110003.

PS to Hon'ble Min for EFS&T and Coop, Andhra Pradesh.

The Member Secretary,

Andhra Pradesh Pollution Control Board, Andhra Pradesh, Hyderabad.

The Member Secretary,

Andhra Pradesh State Bio-diversity Board, Andhra Pradesh, Hyderabad

The Campaigns Strategist, PETA,

PO Box 28260, Juhu Mumbai-400049

Mrs. C.Samyuktha, Campaign Manager- Wild

Life, Human Society International, India.

50/A, Lane #3, Indian Airlines Colony, Secunderabad-500003

Law Department,

All District Collectors in the State of Andhra Pradesh.

Sc/Sf

// FORWARDED :: BY ORDER //

SECTION OFFICER

Fwd: E.A. No. 6 of 2020 in O.A. No. 384 of 2016 [Khalid Ashraf Vs. Union of India]

From : Member Secretary CPCB <mscb.cpcb@gov.in>
Subject : Fwd: E.A. No. 6 of 2020 in O.A. No. 384 of 2016 [Khalid Ashraf Vs. Union of India]
To : ajay aggarwal <ajayaggarwal.cpcb@nic.in>, IPC V Division CPCB <ipc5division.cpcb@gov.in>, G Rambabu Scientist D <grbabu.cpcb@nic.in>

Tue, May 05, 2020 04:21 PM

1 attachment

From: bspcb@yahoo.com
To: "Member Secretary CPCB" <mscb.cpcb@gov.in>, sr526@rediffmail.com, "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>
Sent: Tuesday, May 5, 2020 3:47:14 PM
Subject: E.A. No. 6 of 2020 in O.A. No. 384 of 2016 [Khalid Ashraf Vs. Union of India]

Dear Sir,

This has reference to the Hon'ble NGT order dated 11.07.2017 passed in O.A. No. 384 of 2016 [Khalid Ashraf Vs. Union of India] and order dated 21.02.2020 passed in E.A. No. 6 of 2020 in connection with the aforesaid two orders, it is humbly submitted that manufacture, storage, sell, use and transport of non-biodegradable thread made of nylon, synthetic material and or coated with synthetic substance for kite flying has been banned in Bihar in exercise of the power conferred under section 5 of the Environment (Protection) Act, 1986, vide Notification No. 242(E) dated 19.04.2017.

Thus, it is manifest from the above stated facts that the Hon'ble National Green Tribunal has been complied in the State of Bihar.

Please find attached herewith the aforesaid notification.

With Regards,
Bihar State Pollution Control Board,
Parivesh Bhawan, Patliputra Industrial Area,
PO. Sadaquat Ashram Patna.-800010.
Phone No. 0612-2261250/2262265
Email Id. bspcb@yahoo.com



— **KITE BAN IN BIHAR - NOTIFICATION.pdf**
2 MB



कार्यालय : प्रधान मुख्य वन संरक्षक, बिहार, पटना।

(जलवायु परिवर्तन संभाग)

तृतीय तल, अरण्य भवन, शहीद पीर अली खॉं मार्ग (राईडिंग रोड), शेखपुरा, पटना-800014

ई-मेल : apccf.cc@gmail.com/ccfcc.bih@gmail.com

पत्रांक : 2/वन्यप्राणी (मु०)17/2016-.....1.7.8...../प०व०ज०प०

प्रेषक,

संतोष तिवारी, भा.व.से.

अपर प्रधान मुख्य वन संरक्षक,

पर्यावरण, जलवायु परिवर्तन एवं आर्द्रभूमि,

बिहार सरकार।

सेवा में,

सदस्य सचिव,

बिहार राज्य प्रदूषण नियंत्रण पर्वद, पटना।

पटना-14, दिनांक-30/04/2020

विषय:- राष्ट्रीय हरित न्यायाधिकरण नई दिल्ली द्वारा O.A. No. 384/2016 खालिद अशरफ एवं अन्य बनाम भारत संघ एवं अन्य में दिनांक-20.01.2020 को पारित आदेश के अनुपालन के संबंध में।

प्रसंग- आपका पत्रांक- P/Legal/01-50/2016 (NGT-35)-2332, दिनांक-28.04.2020

महाशय,

उपरोक्त विषयक प्रासंगिक पत्र के आलोक में पर्यावरण, वन एवं जलवायु परिवर्तन विभाग के आदेश सं०-प्र०-252/प०-242(ई), दिनांक-19.04.2017 एवं भारत सरकार की अधिसूचना सं०-152(ई), दिनांक-10.02.1988 की छाया प्रति संलग्न कर आवश्यक कार्रवाई हेतु भेजी जा रही है।

अनु०-यथोक्त।

विश्वासभाजन,

(संतोष तिवारी)

अपर प्रधान मुख्य वन संरक्षक,
पर्यावरण, जलवायु परिवर्तन एवं आर्द्रभूमि,
बिहार

बिहार सरकार
पर्यावरण एवं वन विभाग
आदेश

संख्या-2/वन्यप्राणी (मु०)-17/16 ^{242(ई)} /प०व०, पटना-15, दिनांक- 19/04/17

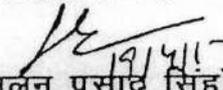
माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष दायर मूल आवेदन (ओ०ए०) संख्या 384/2016: खालिद अशरफ एवं एक अन्य वनाम भारत संघ एवं अन्य में ऐसे कई दृष्टान्त उद्धृत किए गए हैं जिनमें पतंगवाजी में प्रयुक्त चाईनीज मांझा (कॉच युक्त धागा) में फँस कर मनुष्यों, पशुओं एवं वन्यजन्तुओं की मृत्यु हो गई है। इस वाद में बिहार राज्य भी प्रतिवादी है।

माननीय राष्ट्रीय हरित अधिकरण द्वारा उक्त वाद में दिनांक-14.12.2016 को आदेश पारित किया गया है तथा पूरे देश में चाईनीज मांझा/अन्य सदृश्य धागों के संग्रहण, भण्डारण, विक्री एवं उपयोग पर प्रतिबंध लगा दिया गया है।

उल्लेखनीय है कि पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-5 के अंतर्गत केन्द्र सरकार को किसी औद्योगिक इकाई के संचालन अथवा प्रक्रिया को बन्द करने, निषिद्ध करने अथवा विनियमित करने की शक्ति प्रदत्त है। केन्द्र सरकार द्वारा यह शक्ति अधिसूचना एस०ओ०सं० 152 (ई०) दिनांक-10.02.1988 के माध्यम से बिहार राज्य समेत अन्य राज्यों को प्रत्यायोजित की गई है। चाईनीज मांझा/सदृश्य धागा के कारण मनुष्यों, पशुओं एवं वन्य जन्तुओं को होने वाली क्षति को देखते हुए इसके उत्पादन, संग्रहण, भण्डारण, परिवहन एवं उपयोग को प्रतिबंधित किए जाने की आवश्यकता है।

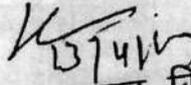
उपरोक्त तथ्यों पर सम्यक विचारोपरांत तथा गृह विभाग के पत्रांक-2480, दिनांक-23.03.2017 से प्राप्त परामर्श के आलोक में राज्य अंतर्गत पतंगवाजी में प्रयुक्त होने वाले कॉचयुक्त धागा/चाईनीज मांझा के उत्पादन, संग्रहण, भण्डारण, विक्री, उपयोग एवं परिवहन को पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-5 -सह-पठित भारत सरकार द्वारा निर्गत अधिसूचना 152, दिनांक-10.02.1988 के तहत निषिद्ध किया जाता है।

विश्वासमाजन,


(ललन प्रसाद सिंह)

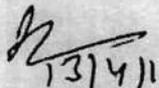
वन संरक्षक-सह-अपर सचिव।

ज्ञापांक- 242(ई) /प०व०, पटना-15, दिनांक- 19/04/17
प्रतिलिपि:-सभी प्रधान सचिव, बिहार सरकार/सभी विभागाध्यक्ष, बिहार
सरकार/मुख्य सचिव, बिहार के विशेष कार्य पदाधिकारी को सूचनार्थ एवं आवश्यक
कार्रवाई हेतु प्रेषित।


(ललन प्रसाद सिंह)

वन संरक्षक-सह-अपर सचिव।

ज्ञापांक- 242(ई) /प०व०, पटना-15, दिनांक- 19/04/17
प्रतिलिपि:-सभी जिला पदाधिकारी, बिहार/सभी जिला पुलिस अधीक्षक,
बिहार/सदस्य सचिव, बिहार राज्य प्रदूषण नियंत्रण पर्वद, पटना को सूचनार्थ एवं आवश्यक
कार्रवाई हेतु प्रेषित। अनुरोध है कि आदेश की प्रति अपने अधीनस्थ पदाधिकारियों को
उपलब्ध कराने एवं आदेश का अनुपालन सुनिश्चित कराया जाय।


(ललन प्रसाद सिंह)
वन संरक्षक-सह-अपर सचिव।

MINISTRY OF ENVIRONMENT & FORESTS
(Department of Environment, Forests & Wildlife)

New Delhi, the 10th February, 1988

NOTIFICATION

S.O. 152(E).—In exercise of the powers conferred by section 23 of the Environment (Protection) Act, 1986 the Central Government hereby delegates the powers vested in it under section 5 of the Act to the State Governments of Andhra Pradesh, Assam, Bihar, Gujarat, Haryana, Himachal Pradesh, Karnataka, Kerala, Madhya Pradesh, Mizoram, Orissa, Rajasthan, Sikkim and Tamil Nadu subject to the condition that the Central Government may revoke such delegation of powers in respect of all or any one or more of the State Governments or may itself invoke the provisions of section 5 of the Act, if in the opinion of the Central Government such a course of action is necessary in necessary in public interest.

[No. 1(38)/86-PL]
T.N. SESHAN, Secy.

Source : Gazette No. 84 dated 10-2-88.

MINISTRY OF ENVIRONMENT & FORESTS
(Department of Environment, Forests & Wildlife)

New Delhi, the 14th April, 1988

NOTIFICATION

S.O. 289(E).—In exercise of the powers conferred by section 23 of the Environment (Protection) Act, 1986 the Central Government hereby delegates the powers vested in it under section 5 of the Act to the State Governments of Meghalaya, Punjab and Uttar Pradesh subject to the condition that the Central Government may revoke such delegation of powers in respect of all or any one or more of the State Governments or may itself invoke the provisions of section 5 of the Act, if in the opinion of the Central Government such a course of action is necessary in public interest.

[No. 1(38) 86-PL]
T.N. SESHAN, Secy.

Source : Gazette No. 205 dated 14-4-88.

149798/ML-20
05/03/2020

छत्तीसगढ़ शासन
आवास एवं पर्यावरण विभाग

:: मंत्रालय ::

महानदी भवन, नवा रायपुर अटल नगर,

Email id-henv.cg@nic.in

Annexure 4
149798
02/02/2020
NANDANU
149798
02/02/2020
NANDANU
149798
02/02/2020

क्रमांक 842 / 321 / 2020 / 32
प्रति,

नवा रायपुर अटल नगर, दिनांक 25/02/2020

सदस्य सचिव,
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,
पर्यावरण, वन एवं जलवायु परिवर्तन
मंत्रालय,
भारत सरकार,
ईस्ट अर्जुन नगर, नई दिल्ली
110032

2. रजिस्ट्रार,
राष्ट्रीय हरित अधिकरण,
प्रमुख पीठ,
फरीदकोट हाऊस, कॉपरनिकस मार्ग,
नई दिल्ली 110001

विषय:- **Execution Application No. 06/2020 Khalid Ashraf vs. Union of India. (O.A. No. 384/2016)**

—00—

विषयांतर्गत माननीय राष्ट्रीय हरित अधिकरण, प्रमुख पीठ, नई दिल्ली द्वारा ओ.ए. क्रमांक 384/2016 में पारित आदेश दिनांक 14.12.2016 के परिपालन में पर्यावरण संरक्षण अधिनियम 1986 की धारा 5 एवं पर्यावरण संरक्षण नियम 1986 के नियम 4 के उपनियम 5 के अंतर्गत विभागीय अधिसूचना क्रमांक एफ 05-95/2016/32, दिनांक 25.02.2017 द्वारा "नायलोन, सिंथेटिक अथवा कोई अन्य ऐसे धागे जो पतले, छोटे-छोटे सीसे धातु या कोई अन्य धारदार सामग्री से युक्त हो जिसमें ऐसे धागे जिसे सामान्यतः चीनी मांझा या चीनी धागा के रूप में जाना जाता है, भी सम्मिलित है, के छत्तीसगढ़ राज्य में विक्रय, उत्पादन, भंडारण, आपूर्ति एवं उपयोग को पूर्णतः प्रतिबंधित" किया गया है। सुलभ संदर्भ हेतु राजपत्र की छायाप्रति संलग्न है।

संलग्न :- 'यथोपरि।

(मोसकर विलास संदिपान)
संयुक्त सचिव

पु. क्रमांक / 321 / 2020 / 32 नवा रायपुर अटल नगर, दिनांक / 02 / 2020

प्रतिलिपि :- उप सचिव, मुख्य सचिव कार्यालय, मंत्रालय के जावक क्रमांक 934, दिनांक 25.01.2020 के संदर्भ में सूचनार्थ अग्रेषित।

संयुक्त सचिव

Dr N.S.

Ms. Anil

Arjun
5/3/2020
Pey 15/2/2020

“बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई, दिनांक 30-05-2001.”



पंजीयन क्रमांक
“छत्तीसगढ़/दुर्गा/09/2013-2015.”

छत्तीसगढ़ राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 57]

रायपुर, शनिवार, दिनांक 25 फरवरी 2017 — फाल्गुन 6, शक 1938

आवास एवं पर्यावरण विभाग
मंत्रालय, महानदी भवन, नया रायपुर

नया रायपुर, दिनांक 25 फरवरी 2017

अधिसूचना

क्रमांक एफ 05-95/2016/32. — यतः, संविधान के अनुच्छेद 48-क, देश के पर्यावरण संरक्षण और सुधार तथा वन एवं वन्यजीव की सुरक्षा परिकल्पित करता है.

और यतः, यह ज्ञात है कि पतंग उड़ाने के लिये प्रयुक्त पक्का धागा, जिसे सामान्यतः चीनी मांझा अथवा चीनी धागा के रूप में जाना जाता है, जो प्लास्टिक तथा सिन्थेटिक सामग्री से विनिर्मित होते हैं जो लोगों को चोटें कारित करती हैं तथा पक्षियों के लिये प्राणघातक है.

और यतः, ऐसा धागा, जो कि गैर विघटनकारी है, कई तरीके से पर्यावरण को हानि पहुंचाता है जिसमें सीवरों, जल निकासी व्यवस्था, नदियों, जलप्रवाहों, जलाशयों को अवरुद्ध करना तथा उसे (धागे को) खा लेने वाले पशु का दम घुटना भी सम्मिलित है.

और यतः, ऐसा धागा, बिजली का सुचालक है, इसके परिणामस्वरूप प्रायः बिजली की लाइनों तथा सबस्टेशनों पर फ्लैशओवर (बिजली कट) हो जाती है, बिजली अवरुद्ध हो जाती है, विद्युतीय संपत्तियों में खिंचाव एवं नुकसान पहुंचता है, दुर्घटनायें होती हैं, चोटें लगती हैं और जीवन की हानि होती है.

और यतः, पक्षियों की कतिपय प्रजातियां, दुर्लभ और विलुप्त हो रही हैं तथा उनको इस तरह से होने वाली चोटों से सुरक्षित रखना अत्यावश्यक है.

और यतः, मूल आवेदन क्रमांक 384 सन् 2016, खालिद अशरफ वि. यूनिन आफ इंडिया एवं अन्य में प्रबुद्ध राष्ट्रीय हरित अधिकरण (नेशनल ग्रीन ट्रिब्यूनल) के आदेश के परिपालन में, इस विषय का सावधानीपूर्वक परीक्षण करने के उपरांत, राज्य शासन की राय है कि वन्य जीव की सुरक्षा और संरक्षण के हित में, ऐसे सिन्थेटिक धागे के उपयोग पर प्रतिबंध लगाया जाये.

और यतः, केन्द्र सरकार ने, तत्कालीन मध्यप्रदेश राज्य, अब छत्तीसगढ़ शासन को, अपनी अधिसूचना क्रमांक 1(38)/86-पीएल, दिनांक 10 फरवरी, 1988 द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 5 के अंतर्गत निहित शक्तियां प्रत्यायोजित की हैं.

अनएव, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 5 सहपठित पर्यावरण (संरक्षण) नियम, 1986 के नियम 4 के उप-नियम (5) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, सामान्य सुरक्षा एवं जैव विविधता पर ऐसे सिंथेटिक धागे के उपयोग के विपरीत प्रभाव के समाधान के लिये तथा ऐसे धागे के विकल्प स्वरूप पर्यावरण हितैषी धागे के उपयोग को प्रोत्साहित करने के लिये, राज्य सरकार, एतद्वारा, नायलोन, सिंथेटिक अथवा कोई अन्य ऐसे धागे, जो पतले छोटे-छोटे शीशे, धातु या कोई अन्य धारदार सामग्री से युक्त हों जिसमें ऐसे धागे जिसे सामान्यतः चीनी मांझा या चीनी धागा के रूप में जाना जाता है भी सम्मिलित है, के छत्तीसगढ़ राज्य में विक्रय, उत्पादन, भण्डारण, आपूर्ति एवं उपयोग को पूर्णतः प्रतिबंधित करती है।

पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 5 या इसके अंतर्गत बनाये गये नियमों के अधीन जारी निर्देशों का उल्लंघन, उक्त अधिनियम की धारा 15 के अधीन दंडनीय होगा, जिसके अंतर्गत कारावास जिसकी अवधि पांच वर्ष तक की हो सकेगी के साथ जुर्माना जो एक लाख रुपये तक का हो सकेगा या दोनों, सम्मिलित है, का प्रावधान है।

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,
रेजीना टोप्पो, संयुक्त सचिव।

नया रायपुर, दिनांक 25 फरवरी 2017

क्रमांक एफ. 05-95/2016/32.— भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में इस विभाग की समसंख्यक अधिसूचना दिनांक 25-02-2017 का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्वारा प्रकाशित किया जाता है।

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,
रेजीना टोप्पो, संयुक्त सचिव।

Naya Raipur, the 25th February 2017

NOTIFICATION

No. F 05-95/2016/32. — Whereas, Article 48-A of the Constitution envisages protection and improvement of the environment and safeguarding of the forests and wild life of the country.

And whereas, it is known that the pukka thread, commonly known as Chinese Manja or Chinese Dor, used for kite flying, manufactured from plastic and synthetic materials, causes injuries to people, and is fatal for birds.

And whereas, such thread being non-biodegradable, damages the environment in several ways including blockage of sewers, drainage systems, rivers, streams, reservoirs and suffocates animals who may consume the same.

And whereas, such thread is a conductor of electricity, it often results in flash-overs on the power lines and sub-stations, causes power interruptions, straining and damaging of electrical assets, accidents, injuries and loss of life.

And whereas, certain species of birds are getting rare or extinct, and it is imperative to protect them from similarly resulting injuries.

And whereas, in compliance of the order of the Learned National Green Tribunal in Original Application No. 384 of 2016 khalid Ashraf v. Union of India & Others, the State Government upon carefully examining the matter is of the opinion that the use of such synthetic thread be banned in the interest of safety and conservation of wildlife.

And whereas, the Central Government vide its notification No. 1(38)/86-PL, dated 10th February, 1988 has delegated the powers vested in it under Section 5 of the Environment (Protection) Act, 1986 (No. 29 of 1986) to the Government of the erstwhile state of Madhya Pradesh, now Chhattisgarh.

Now therefore, in exercise of the powers conferred by Section 5 of the Environment (Protection) Act, 1986 (No. 29 of 1986), read with sub-rule (5) of Rule 4 of the Environment (Protection) Rules, 1986, in order to address the adverse effects of the use of such synthetic thread on general safety and biodiversity, and to promote use of eco-friendly alternatives to such thread, the State Government, hereby, completely prohibits the sale, production,

storage, supply and use of nylon, synthetic or any other such thread coated with finely crushed glass, metal, or any other sharp objects, including threads commonly known as Chinese Manja or Chinese Dor, in the State of Chhattisgarh.

The violation of the directions issued under Section 5 of the Environment (Protection) Act, 1986 (No. 29 of 1986), or the rules made thereunder shall be punishable under Section 15 of the said Act, which includes imprisonment for a term which may extend to five years with fine which may extend to one lakh rupees or with both.

By order and in the name of the Governor of Chhattisgarh,
REGINA TOPPO, Joint Secretary.



**S.M. SAIYAD, IFS
DIRECTOR (ENVIRONMENT)&
ADDITIONAL SECRETARY**

**GOVERNMENT OF GUJARAT
Forests & Environment Department
Block no. 14, 8th floor
Sachivalaya, Gandhinagar - 382 010
Gujarat, INDIA
Ph: (079) 23251062,
Fax: (079) 23252156**

Email: direnv@gujarat.gov.in

Ref: No.ENV-10-2016-NGT-4(P) -T

June 09, 2020

To,
The Additional Director and Divisional Head, IPC - V,
Central Pollution Control Board,
Parivesh Bhavan,
East Arjun Nagar,
New Delhi - 110032

ATR from Gujarat

M. S. Aiyas ISA

23/06/20

Sub: Compliance Report in respect of directions issued by the Hon'ble NGT vide order dated 21/01/2020 passed in Execution Application No. 06 / 2020 in Original Application No. 384 / 2016.

Ref: Your Letter No- CPCB/IPC-V/NGT_06/Kite /2020 dated March 03,2020 addressed to the Member Secretary , State Pollution Control Board.

Dear Sir,

In context of above subject regarding Compliance Report in respect of directions issued by the Hon'ble NGT vide order dated 21/01/2020 passed in Execution Application No. 06 / 2020 in Original Application No. 384 / 2016 regarding prohibition of manufacture, sale, storage, purchase and use of thread made of nylon, synthetic material, and / or coated with synthetic substance which is non-biodegradable for Kite flying.

Please find attached herewith Action Taken Report for the State of Gujarat in the matter. This is for your information and further necessary order please.

Thanking You,

Yours Sincerely,


(S.M.Saiyad)

Encl : As asbove.

Copy to:

The Member Secretary,
Gujarat Pollution Control Board,
Sector - 10/A, Gandhinagar -- For your Kind information

Action Taken Report in Reference about Hon NGT Order
Original Application NO. 384 OF 2016

Mustak Kadari v/s Union Of India –
Sub- Hon NGT order dated 14/12/2016.

Hon'ble NGT has directed in Original Application NO. 384 OF 2016 - Khalid Ashraf & Smt. Rani that the CPCB to furnish a consolidated report regarding use of Chinese thread, nylon synthetic thread for kite flying.

In reference about the use of Chinese thread, nylon synthetic thread for kite flying in all states and Union Territories to forthwith take steps under the provisions of Environment Protection Act 1986, the Prevention of Cruelty to Animals Act, 1960 as well as the Wild Life (Protection) Act, 1972, the Indian Penal Code or any other provision of law, to prohibit the manufacture, use, sale and purchase of synthetic manja/nylon kite thread and all similar synthetic threads used in kite flying and to strictly enforce the prohibition throughout the States and Union Territories; pass any such further order or orders as this Hon'ble Court may deem fit and proper in the facts and circumstances of the present case."

In compliance with the above Order passed by this Hon'ble Tribunal, the Additional Chief Secretary, Forest and Environment Department of the Respondent State of Gujarat issued a Notice under Section 5 of the Environment Protection Act, 1986. A copy of the Notification dated 29.12.2016 is annexed herewith as a Annexure – 1.

It is further submitted that the State of Gujarat has always been aware of the menace of the use of this Nylon thread called Chinese Manja and has time and again tried to spread awareness on the ill effects of its use.

In fact the State of Gujarat has imposed a complete ban on the use of Chinese Manja ever since 2011. A copy of the Notification dated 21.10.2011 is annexed herewith as a Annexure-2.

In year of 2020, In the state of Gujarat the Department of Forest and Environment, Government of Gujarat has issued a Notice under Section 5 of the Environment Protection Act, 1986 for ban of Chinese thread, nylon synthetic thread copy of the same is annexed herewith as a Annexure- 3.

Forest and Environment Department, State of Gujarat asked the District Collectors, Municipal Commissioners and District Police Superintendent to take suitable action for use of Chinese thread vide letter dated 03/01/2020. Respective District collectors issued notice under CRPC 133.

Gujarat Forest Department was celebrating "Karuna Abhiyan" from 10/01/2020 to 20/01/2020 during Kite Flying festival. They are giving treatment to birds and animals injured due to kite flying thread. During

this year (2020) , as per Hon'ble NGT order , Forest Department seized 106 chinese thread manjha and seized 700 gm loose Chinese thread.

Moreover, Home Department taking action under the Indian Penal Code but presently they are engaged in COVID – 19, so the details will be sent shortly.



Arvind Agarwal IAS
Additional Chief Secretary

3891
Government of Gujarat
Forest & Environment Department

Block No. 14, 8th Floor, Sachivalaya,
Gandhinagar-382 010.

No. ENV-10-2016-NGT-04-E

Date: 29/12/2016

Notice of Directions under section 5 of the Environment (Protection) Act, 1986.

Sub: Kite Festival: Injury caused to the birds & humans by threads made of Plastic / synthetic material commonly known as Chinese Dori or Chinese manjha

Whereas, you are aware that during the kite flying festival, a lot of injury is caused to the people and birds on account of **Pucca Thread** made out of plastic or similar such synthetic material commonly known as Chinese Dori or Chinese manjha . These injuries many a times turn out to be fatal causing death of people & birds. It is therefore desirable to protect the people & birds from the fatal effects of the kite thread made out of plastic or synthetic thread.

And Whereas, All these cut threads alongwith the kites remain on the land. Because of the very long life of the plastic materials & being non-biodegradable in nature, these threads continue to be causing problems such as blockage of sewers, drainage lines, natural waterways such as river, streams etc. and suffocation of cows & other animals also who eat food items alongwith such plastic material. Thus the impacts of such plastic materials used for making thread are many & varied.

And Whereas, extensive use of such synthetic thread which are non-biodegradable , conductors of electricity often result in flash-over on the power lines and substations, which may cause power interruptions to consumers ,straining and damaging electrical assets, causing accidents, injuries and loss of life.

And Whereas, it is also a well-known fact that the activity of the birds is at the peak during 6.00 am to 8.00 am in morning and from 5.00 pm to 7.00 pm in evening and it is desirable to protect the innocent birds including the vultures which are getting extinct day by day and classified as rare and endangered species, and need to protect them, while we enjoy the said festival.

And Whereas, the Makar Sakranti Kite festival is about to come in very short period in which kite flying takes place in large scale in all over Gujarat.

And Whereas, the Hon'ble National Green Tribunal vide its order dated 14-12-2016 in the Original Application No-384 of 2016 and Original Application No- 442 of 2016 has directed that in entire country there shall be prohibition on procuring, stocking, sale and use of Nylon thread which is also called Chinese Dori or Chinese manjha and other synthetic threads coated with glass and such other harmful substances for kite flying. Even the cotton thread which is glass coated or coated with other harmful material will also not be permitted to be used for kite flying, till next date of hearing.

Now, you are therefore, hereby directed under section 5 of the Environment (Protection) Act, 1986, to take necessary measures and actions including mass awareness programmes to sensitize the people, as follows:

1. Not to allow procuring, stocking, sale and use of Nylon thread which is also called Chinese Dori or Chinese manjha and other synthetic threads coated with glass and such other harmful substances for kite flying. Even the cotton thread which is glass coated or coated with other harmful material will also not be permitted to be used for kite flying, which is likely to cause grievous injury to the birds as well as to human beings during kite flying.
2. The wholesalers dealing in such thread be stopped well in advance so that they do not stock such so called Chinese made plastic threads & sell during the "Makar Sankranti" festival.
3. To ensure that Kite flying between 6.00 am to 8.00 am in the morning and 5.00 pm to 7.00 in evening during these days is avoided, to prevent loss of life to birds who are active in these hours.
4. To prevent the adverse effects on soil, water ways and cattle population caused by cutting or falling of such threads from atmosphere which are non - biodegradable and can cause immense injury to ecology and animal population, once they touch the soil strata.
5. To sensitize people that use of nylon thread which is also called Chinese Dori or Chinese manjha and other synthetic threads coated with glass and such other harmful substances for kite flying, which are non-biodegradable in nature and cause grievous injury to the birds as well as to human beings during kite flying.

ok

Agarwal
(Arvind Agarwal)
ACS (FED)

Issued To,

- | | | | |
|---|--|---|---|
| 1 | Shri Mukesh Kumar, IAS
Municipal Commissioner, Ahmedabad
Municipal Corporation, Ahmedabad | 2 | Shri Vinod Rao, IAS
Municipal Commissioner, Vadodara
Municipal Corporation, Vadodara. |
| 3 | Shri M. Thennarasan, IAS
Municipal Commissioner, Surat
Municipal Corporation
, Surat. | 4 | Shri Jai Prakash Shivahare, IAS
Municipal Commissioner, Bhavnagar
Municipal Corporation, Bhavnagar |
| 5 | Shri R. B Barad. IAS
Municipal Commissioner, Jamnagar
Municipal Corporation, Jamnagar. | 5 | Shri Banchha Niddhi Pani, IAS
Municipal Commissioner, Rajkot
Municipal Corporation, Rajkot. |
| 7 | Shri. V. J. Rajput, IAS
Municipal Commissioner, Junaghadh
Municipal Corporation, Junaghadh. | 8 | Shri G. R. Chaudhary, IAS
Municipal Commissioner,
Gandhinagar Municipal Corporation,
Gandhinagar. |

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- 9 **Shri A.K.Singh, IPS**
Commissioner of Police,
Office of the Commissioner of Police
Ahmedabad.
- 10 **Shri Anupam Singh Gahlaut, IPS**
Commissioner of Police,
Office of the Commissioner of Police
Rajkot.
- 11 **Shri SatishKumar Sharma, IPS**
Commissioner of Police,
Office of the Commissioner of Police
Surat.
- 12 **Shri Manoj Shashidhar, IPS**
Commissioner of Police,
Office of the Commissioner of Police
Vadodara.
- 13 **Smt. Avantika Singh, IAS**
Collector,
Ahmedabad.
- 14 **Shri Dilip Kumar Rana, IAS**
Collector,
Amreli.
- 15 **Dr. Dhavalkumar Patel, IAS**
Collector,
Anand.
- 16 **Shri Kuldeep Arya, IAS**
Collector,
Nadiad, Kheda.
- 17 **Shri Jenu Devan, IAS**
Collector,
Palanpur, Banaskatha.
- 18 **Shri Sagale Sandip J, IAS**
Collector,
Bharuch.
- 19 **Shri H. R. Patel, IAS**
Collector,
Bhavnagar.
- 20 **Shri L. P. Padalia, IAS**
Collector,
Dahod.
- 21 **Shri M. J. Thakkar, IAS**
Collector,
Ahwa, Dang.
- 22 **Shri S. A. Patel, IAS**
Collector,
Gandhinagar.
- 23 **Shri R. J. Makadiya, IAS**
Collector,
Jamnagar.
- 24 **Dr. Rahul B. Gupta, IAS**
Collector,
Junagadh.
- 25 **Shri M. A. Gandhi, IAS**
Collector,
Bhuj, Kachchh.
- 26 **Shri Alok Kumar Pandey, IAS**
Collector,
Mehsana.
- 27 **Shri Ravi Kumar Arora, IAS**
Collector,
Navsari.
- 28 **Smt. P. Bharthi, IAS**
Collector,
Godhra, Panchmahal.
- 29 **Shri K. K. Nirala, IAS**
Collector,
Patan.
- 30 **Shri D. G. Patel, IAS**
Collector,
Porbandar.
- 31 **Dr. Vikrant Pandey, IAS**
Collector,
Rajkot.
- 32 **Shri K. M. Bhimjiyani, IAS**
Collector,
Rajpippla, Narmada.
- 33 **Shri P. Swaroop, IAS**
Collector,
Himatnagar, Sabarkantha.
- 34 **Shri M. S. Patel, IAS**
Collector,
Surat.

- 35 **Shri Udit Agrawal, IAS**
Collector,
Surendranagar.
- 36 **Shri Lochan Sehra, IAS**
Collector,
Vadodara.
- 37 **Ms. Remya Mohan Muthudath, IAS**
Collector,
Valsad.
- 38 **Shri B. C. Patani, IAS**
Collector,
Vyra, Tapi.
- 39 **Ms. Praveena D.K, IAS**
Collector,
Botad.
- 40 **Shri I. K. Patel, IAS**
Collector,
Morbi.
- 41 **Shri H. K. Patel, IAS**
Collector,
Devbhumi dwarka .
- 42 **Dr. Ajay Kumar, IAS**
Collector,
Gir Somnath.
- 43 **Ms. Shalini Agarwal, IAS**
Collector,
Arvali.
- 44 **Shri K. B. Upadhyay, IAS**
Collector,
Lunawada, Mahisagar.
- 45 **Shri Kharadi Vijay Kumar L, IAS**
Collector,
Chhotaudepur.
46. **Member Secretary**
Gujarat Pollution Control Board
Gandhinagar



DR. S. K. NANDA, IAS
PRINCIPAL SECRETARY

GOVERNMENT OF GUJARAT
Forests and Environment Department
Block No. 14, 8th floor, Sachivalaya
Gandhinagar-382 010
GUJARAT, INDIA
Tel: (079) 23251052, 23251053
Fax: (079) 23252156
Email: secfed@gujarat.gov.in

No. ENV-10-2009- 400- E

Date: 21/10/2011

Notice of Directions under section 5 of the Environment (Protection) Act, 1986.

Sub: Kite Festival: Injury caused to the birds & humans by threads made of plastic/synthetic material commonly known as Chinese Threads

Whereas, you are aware that during the kite flying festival, a lot of injury is caused to the people and birds on account of **Pucca Thread** made out of plastic or similar such synthetic material commonly known as Chinese Thread. These injuries many a times turn out to be fatal causing death of people & birds. It is therefore desirable to protect the people & birds from the fatal effects of the kite thread made out of plastic or synthetic thread as chinese thread.

Whereas, as per the rough estimate, during the kite festival about 50,00,000 kms long thread is used for the kite flying in the State. All these cut threads alongwith the kites remain on the land. Because of the very long life of the plastic materials & being non-biodegradable in nature, these threads continue to be causing problems such as blockage of sewers, drainage lines, natural waterways such as river, streams etc. and suffocation of cows & other animals also who eat food items alongwith such plastic material. Thus the impacts of such plastic materials used for making thread commonly known as chinese thread are many & varied.

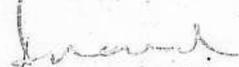
Whereas, extensive use of such chinese thread which are non-biodegradable, conductors of electricity often result in flash-over on the power lines and substations, which may cause power interruptions to consumers, straining and damaging electrical assets, causing accidents, injuries and loss of life.

Whereas, it is also a well known fact that the activity of the birds is at the peak during 6.00 am to 8.00 am in morning and from 5.00 pm to 7.00 pm in evening and it is desirable to protect the innocent birds including the vultures which are getting extinct day by day and classified as rare and endangered species. and need to protect them, while we enjoy the said festival.

Now, you are therefore, hereby directed under section 5 of the Environment (Protection) Act, 1986, to take necessary measures and actions including mass awareness programmes to sensitize the people, as follows:

1. Not to allow the use of the Pucca threads commonly known as Chinese threads, made out of plastic or any such synthetic material, which is likely to cause grievous injury to the birds as well as to human beings during kite flying.
2. The wholesalers dealing in Chinese thread be stopped well in advance so that they do not stock such so called Chinese made plastic threads & sell during the "Makar Sankranti" festival.
3. To ensure that Kite flying between 6.00 am to 8.00 am in the morning and 5.00 pm to 7.00 in evening during these days is avoided, to prevent loss of life to birds who are active in these hours.
4. To prevent the adverse effects on soil, water ways and cattle population caused by cutting or falling of such threads from atmosphere which are non - biodegradable and can cause immense injury to ecology and animal population, once they touch the soil strata.

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5. To sensitize people that use of such Chinese threads, which are non-biodegradable in nature and are conductors of an electricity often result in flash-over on the power lines and substations, causing power interruptions to consumers, straining and damaging electrical assets, causing accidents, injuries and loss of life, and therefore such threads are not to be used for kite flying during "Makar Sankranti" festival.


(Dr. S. K. Nanda)

To,

1. Shri Shri Guruprasad Mohapatra, IAS, Municipal Commissioner, Ahmedabad Municipal Corporation, Ahmedabad
2. Shri Ajay Bhadoo, IAS, Municipal Commissioner, Rajkot Municipal Corporation, Rajkot
3. Shri Shri Ashwani Kumar, IAS, Municipal Commissioner, Vadodara Municipal Corporation, Vadodara
4. Shri M.K. Das, IAS, Municipal Commissioner, Surat Municipal Corporation, Surat
5. Shri Anupam, IAS, Municipal Commissioner, Jamnagar Municipal Corporation, Jamnagar
6. Shri A.S. Patel, IAS, Municipal Commissioner, Bhavnagar Municipal Corporation, Bhavnagar
7. Ms. Vipra Bhal, IAS, Municipal Commissioner, Junagadh Municipal Corporation, Junagadh
8. Shri Swaroop P., IAS, District Magistrate and Collector, Gandhinagar, Gandhinagar.
9. Shri Vijay Nehra, IAS, District Magistrate and Collector Ahmedabad, District Ahmedabad.
10. Shri D.A. Satya, IAS, District Magistrate and Collector Amreli, District Amreli
11. Smt Avintika Singh Aulakh, IAS, District Magistrate and Collector Anand, District Anand.
12. Shri J.B. Vora, IAS, District Magistrate and Collector, Palanpur, District Banaskantha
13. Shri. Roopwant Singh, IAS, District Magistrate and Collector Bharuch, District Bharuch.
14. Shri D.G. Jhalawadia, IAS, District Magistrate and Collector Bhavnagar, District Bhavnagar.
15. Shri J.M. Luni, IAS, District Magistrate and Collector Dahod, District Dahod.
16. Shri P. K. Solankai, IAS, District Magistrate and Collector District Dangs, Ahwa.
17. Shri Sandeep Kumar, IAS, District Magistrate and Collector Jamnagar, District Jamnagar.
18. Shri A.M. Parmar, IAS, District Magistrate and Collector Junagadh, District Junagadh.
19. Shri M. Thennarasan, IAS, District Magistrate and Collector District Kutch, Bhuj.
20. Shri M.V. Pargi, IAS, District Magistrate and Collector Nadiad, District Kheda,
21. Shri Rajkumar Beniwal, IAS, District Magistrate and Collector Mehsana, District Mehsana.
22. Shri P.R. Sompura, IAS, District Magistrate and Collector Rajpipala, District Narmada
23. Dr. Sandhya Bhullar, IAS, District Magistrate and Collector Navasari, District Navasari
24. Ms. Manisha Chandra, IAS, District Magistrate and Collector District Panchmahals, Godhra
25. Shri J.G. Hingraja, IAS, District Magistrate and Collector Patan, District Patan.
26. Shri G.A. Shah, IAS, District Magistrate and Collector Porbandar, District Porbandar.
27. Shri Rajendra Kumar, IAS, District Magistrate and Collector Rajkot, District Rajkot.
28. Shri Jai Prakash Shivhare, IAS, District Magistrate and Collector District Sabarkantha, Himmatnagar.
29. Shri A.J. Shah, IAS, District Magistrate and Collector District Surat, Surat.
30. Shri P.H. Shah, IAS, District Magistrate and Collector Surendranagar, District Surendranagar.
31. Shri Vinod R. Rao, IAS, District Magistrate and Collector Vadodara, District Vadodara.
32. Shri L.C. Patel, IAS, District Magistrate and Collector Valsad, District Valsad.
33. Shri R.J. Patel, IAS, District Magistrate and Collector District Tapi, Vyara.

2011

30

1 - NC 2011

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(3)



HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
Ph-2577870-73 E-mail: hspcbstrscientist@gmail.com

No. HSPCB/Misc./ 2020/554

Dated: 9-07-2020

To

Sh. Ajay Aggarwal,
AD & Divisional Head, IPC-V,
Central Pollution Control Board,
East Arjun Nagar, Parivesh Bhawan,
New Delhi-110032

SSA

↓
22/07/20

Sub:- Compliance report in respect of direction issued by the Hon'ble NGT vide order dated 21.01.2020 passed in Execution Application No. 06/2020 in OA No. 384 of 2016 titled as Khalid Ashraf & Ors. Vs. Union of India & Ors.

Kindly refer to your letter No. CPCB/IPC-V/NGT-06/Kite/2020 dated 03.03.2020 on the subject cited above.

As per judgment of Hon'ble NGT dated 11.07.2017 & order dated 21.01.2020 in Execution Application No. 06/2020 in OA No. 384 of 2016 titled as Khalid Ashraf & Ors. Vs. Union of India has issued directions regarding prohibiting use use of thread mae of nylon, synthetic material and /or coated with synthetic subsentce which is non-biodegradable.

In this connection, it is intimated that the Haryana Govt. has already issued necessary directions to Director General of Police, All the Deputy Commissioner/District Magistrates, All the inspector General and Commissioners of Police, and all the Suprintendents of Police in Haryana vide letter dated 11.09.2017 (copy enclosed) by ACS, Home Deptt. Govt. of Haryana in compliance of order dated 11.07.2017 passed by Hon'ble NGT.

Submitted for your information and further necessary action, please.

DA/as above.

Ramni
09.07.2020
Sr. Scientist (HQ)
For Member Secretary

Ab

From

The Additional Chief Secretary to Government,
Haryana, Home Department.

To

1. The Director General of Police, Haryana.
2. All the Inspector Generals and Commissioners of Police, Haryana.
3. All the Deputy Commissioners/ District Magistrates in Haryana.
4. All the Superintendents of Police in Haryana.

Dated the, 11.09.2017

Subject:

Original Application No. 384 of 2016-KHALID ASHRAF & Anr. V/s Union
of India and Ors.-Compliance of directions dated 11.07.2017.

I am directed to refer to the subject noted above and to say that in the afore said case, the Hon'ble National Green Tribunal, Principal Bench, New Delhi has taken cognizance of the issue of the ill effects of Chinese manjha and has issued certain directions vide judgement dated 11.07.2017, copy of NGT order dated 11.07.2017 can be downloaded from website www.homeharyana.gov.in. In terms of the said directions dated 11.07.2017, the Government have decided as under:-

1. That, there shall be a total ban on the Manjha or thread for kite flying which is made of nylon or any synthetic material and/ or is coated with synthetic substance and is non-biodegradable.
 2. That there shall be total prohibition on the manufacture, sale, store, purchase and use of synthetic Manjah/Nylon thread and all other similar synthetic threads, used for kite flying.
 3. That, the prohibition of manufacture and use of synthetic manjha/nylon thread for kite flying shall be enforced throughout the State.
 4. That, there shall be a total ban on the import of any synthetic manjha/nylon thread or other similar thread coated with synthetic substances, in any part of the State.
 5. That, directions dated 11.07.2017 are enclosed for its compliance in letter and spirit and to ensure that no synthetic manjha/nylon thread and also those which are coated with synthetic materials are purchased, sold, stored and used for kite flying with their area.
 6. That, in case of violations of any of the directions given in the Judgement dated 11.07.2017, appropriate steps be taken against the defaulters under the provision of Environment (Protection) Act, 1986; Prevention of Cruelty of Animal Act, 1960; Wildlife (Protection) Act, 1972, the Indian Penal Code or any other provision of law.
2. These instructions be brought to the notice of all the concerned for strict compliance. Any lapse on part of the concerned person shall be viewed seriously and action will be taken against the erring officers/officials.

M. K. Bhat
Superintendent, Home-IV,
for Additional Chief Secretary to Government,
Haryana, Home Department.

34

To

1. CPs Gurgaon, Faridabad and Ambala-Panchkula
2. All Range Inspectors General of Police in Haryana
3. All Districts Superintendent of Police, in Haryana
4. DCPs Panchkula, Ambala (Urban) and Ambala (Rural)

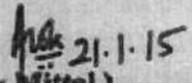
Copy to :

1. All Divisional Commissioners in Haryana
2. All Deputy Commissioners in Haryana

No. 01214-63 /OPS-1, dated 21.01.2015 (.) Hon'ble Punjab and Haryana High Court vide its orders dated 13.1.2015 and 20.1.2015 in CWP No. 487 of 2015 (O&M) titled H.C. Arora, Advocate Vs State of Punjab and others has issued following directions:-

- (i) DGPs of the States of Punjab and Haryana will immediately issue directions to all the SHOs of the respective States, to immediately conduct raids within their area of jurisdiction against sale, storage and purchase of such kind of China Dori made of synthetic material or any other similar material which is being sold and used for kite flying purposes, which is dangerous to not only the human life but also to the birds and seize the same immediately.
- (ii) Above said officers are further directed that no trader or person in their respective States be allowed to sell the above said Dori.
- (iii) States of Punjab and Haryana will investigate and submit their respective reports as to whether the China Dori is a conductor of electricity, as this would have a great bearing on the safety of human life, particularly the birds.
- (iv) All the Deputy Commissioners in the States of Punjab and Haryana are directed to organize announcements to be made in the respective States to the general public informing them about the dangerous nature of the China Dori, so that they can educate their children not to use such kind of Dori for flying kites.

Further, ACS (Home) Haryana vide his Memo. No.02/20/2015-1HG-IV dated 19.01.2015 directed all the DCs/DMs and CPs in Haryana to consider exercising the powers under section 144 of Cr.P.C, 1973 to impose prohibition for a period of three months within their area of jurisdiction against storage, sale and purchase of China Dori and to further review the matter after every three months and issue appropriate orders by taking necessary inputs about storage, sale and purchase of China Dori (.) He also desired to send status report regarding the incident, reported if any, within a week positively (.) In view of the above directions of the Hon'ble High Court, you are directed to take immediate necessary action in consultation with respective DM/DC and send report to this office by 26.01.2015 as a compliance report is to be submitted in the Hon'ble High Court (.) Next date of hearing is 29.01.2015 (.)


(Alok Mittal)
IGP/Law & Order
for Director General of Police, Haryana

35



Himachal Pradesh State Pollution Control Board

Him Parivesh, Phase-III, New Shimla-171009

Telephone Nos.: 0177-2673032, 2673507, Fax No.:2673018

Annexure-7
152024/10th lev
8/05/20

No. HPSPCB/CPCB Misc Matter/2020-5002

Dated 04-05-2020
04 MAY 2020
Central Pollution Control Board

To

The Member Secretary,
Central Pollution Control Board,
East Arjun Nagar Delhi-110032.

Subject: - Compliance Report in respect of directions issued by the Hon'ble NGT vide order dated 21.01.2020 passed in Execution Application No. 06/2020 in Original application No. 384/2016.

Sir,
Please refer to this letter No. F.No. zol/Tech/NGT/341/-1872 dated 05.03.2020 on the subject cited above.

In this regard, in compliance to the Hon'ble NGT orders the directions, a notification was issued by Government of Himachal Pradesh vide letter No. STE-E (3) 18/2016 dated 3rd February, 2017 (Copy enclosed) wherein directions are issued that *"there shall be prohibition on procuring, stocking, sale and use of nylon thread which is also commonly called Chinese dori/thread or Chinese Manjha and other synthetic threads/cotton threads coated with glass and such other harmful substances for kite flying. Whoever fails to comply with or contravenes any of the above orders/directions shall be liable to be penalized under the provisions of Act ibid"* to all the departments including Deputy Commissioners. This is submitted for information please.

Encl: As above

Yours faithfully,

(Aditya Negi, IAS)
Member Secretary
HPSPCB, Shimla-9
Telephone No. 0177-2673766

Copy to:-

- 1 **R.K. Singh, Regional Director,** PICUP Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (U.P.).

(Aditya Negi, IAS)
Member Secretary
HPSPCB, Shimla-9
Telephone No. 0177-2673766

(Authoritative English Text of this Department's notification number STE-E (3)18/2016 dated _____ as required under article 348(3) of the Constitution of India)

Annexure - B

Government of Himachal Pradesh
Department of Env. Science & Tech.

NOTIFICATION

No. STE-E (3)18/2016

Dated: Shimla-171002, the

3 Feb, 2017

WHEREAS, Article 48 A of the Constitution of India, inter-alia envisages protection and improvement of environment and safeguarding of forests and wild life and provides that the State shall endeavor to protect and improve the environment and to safeguard the forests and wild life of the country;

AND WHEREAS, it is a fact that during the kite flying, a lot of injury is caused to the people and birds on account of *Pucca Thread* made out of plastic or similar such synthetic material commonly known as Chinese Thread. These injuries many a times turn out to be fatal causing death of people, animals and birds. It is, therefore, desirable to protect the people and birds from the fatal effects of the kite thread made out of plastic or synthetic thread known as *Chinese thread/dori*;

AND WHEREAS, during kite flying several kites get cut in the sky as a consequence of kite competition or otherwise, all these cut threads along with the kites remain on the land. Because of the very long life of the plastic material and being non-biodegradable in nature, these threads continue to be causing problems such as blockage of sewers, drainage lines, natural waterways such as rivers, streams etc. and suffocation of cows and other animals also who eat food items along-with such plastic materials. Thus the impact of such plastic materials used for making thread commonly known as *Chinese thread/dori* are many and varied;

AND WHEREAS, the Hon'ble National Green Tribunal vide Orders dated 14-12-2016 passed in OA No. 384 of 2016, titled as Khalid Ashraf & Anr. Vs. Union of India & Ors. and People for the Ethical Treatment Animals (PETA) India Vs Union of India & Ors., has directed that in the entire country there shall be prohibition on procuring, stocking, sale and use of Nylon thread which is also called Chinese Dori or Chinese manjha, other synthetic threads/cotton threads which is coated with glass and such other harmful substances for kite flying;

NOW, THEREFORE, in order to prevent adverse effect on human beings, cattle population, soil and ecology, the Governor of Himachal Pradesh in exercise of the powers vested in him under Section 5 of the Environment (Protection) Act, (29 of 1986) vide Government of India, Ministry of Environment & Forests Notification No. S.O. 152(E), dated 10th February, 1988 and in compliance to the above directions of the Hon'ble Green Tribunal, is pleased to order that there shall be prohibition on procuring, stocking, sale and use of nylon thread which is also commonly called Chinese dori/thread or Chinese Manjha and other synthetic threads/cotton threads coated with glass and such other harmful substances for kite flying.

Whoever fails to comply with or contravenes any of the above orders/directions shall be liable to be penalized under the provisions of Act ibid. The above directions shall come into force from the date of publication of this notification in the Rajpatra (e-Gazette), Himachal Pradesh.

By order

Tarun Kapoor

Pr. Secretary (Env., Sc. & Tech.) to the
Government of Himachal Pradesh

Ends. No. : STE-E (3)18/2016

Dated: Shimla-2, 3 Feb. 2017

Copy forwarded for information and immediate necessary action to:

1. The Secretary to the H.E. Governor, Himachal Pradesh, Shimla-2.
2. The Pr. Advisor to Hon'ble Chief Minister, Himachal Pradesh, Shimla-2
3. All the Administrative Secretaries to the Government of Himachal Pradesh.
4. The Director General of Police, Himachal Pradesh, Shimla-2.
5. All Heads of Departments in H.P.
6. The Controller, Printing & Stationary Department, Himachal Pradesh Shimla-5 for publishing the same in the e-gazette.
7. The Sr. Law Officer, English/Hindi, Himachal Pradesh Secretariat, Shimla-2.
8. The Director, Environment, Science & Technology, Himachal Pradesh, Shimla-1
9. The Member, Secretary, HP State Pollution Control Board, Shimla-9.
10. All the Divisional Commissioners in HP.
11. All the Deputy Commissioners in HP.
12. All the Superintendent of Police in HP.
13. All Addl./Dy. Excise & Taxation Commissioners, Himachal Pradesh
14. All the Municipal Commissioner/Executive Officers, MCs, in Himachal Pradesh

o/c
Spl. Secy. (Env. Science & Tech.) to the
Government of Himachal Pradesh



Government of Jammu and Kashmir
JK POLLUTION CONTROL BOARD

Winter Office: November-April
Parivesh Bhawan, Gindni
Transport Nagar, Narwal,
Jammu (J&K) 180005
Ph/Fax: 0191-2476925

Email: membersecretaryjkpcb@gmail.com

Summer Office: May - October
Sheikh Ul Alam Campus
Behind Govt. Silk Factory,
Rajbagh Srinagar (J&K) 190008
Ph/Fax 0194-2311165

Member Secretary
Central Pollution Control Board
Delhi.

No. JKPCB/NGT/32/2017/2140 .

Dt. 16-03-2020

Subject:- **Implementation of Hon'ble NGT direction regarding ban on Manja.**

Ref.: **Hon'ble NGT Order dated 21-01-2020 in O.A. No.384/2016.**

Sir,

Jammu and Kashmir Government has already imposed ban on procuring, stocking, sale and use of Nylon strings (Manja) used for flying of kites whether coated or not within the territorial limits of Jammu and Kashmir vide **SRO 126 dt. 07-04-2016.**

All the Deputy Commissioners of Jammu and Kashmir have been advised vide letter **dt. 10-03-2020** to ensure compliance of the SRO and the directions of the Hon'ble National Green Tribunal **dt. 21-01-2020.** Copy of SRO 126 dt. 07-04-2016 and letter to all the Deputy Commissioner is also attached.

Encl. i) SRO 126 dt. 07-04-2016.
ii) Letter to Dy. Commr. dt. 10-03-2020

Yours faithfully,


(B. M. Sharma)
Member Secretary
JK PCB



Government of Jammu and Kashmir
JK Pollution Control Board

Winter Office: November-April
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu (J&K) 180006
Ph/Fax. 0191-2476925

Summer Office: May-October
Sheikh-Ul-Alam Campus,
Behind Govt. Solk Factory,
Rajbagh, Srinagar(J&K) 190008
Ph./Fax. 0194-2311165

email: membersecretaryjkpcb@gmail.com

The Deputy Commissioner,

All.

No:- PCB/NGT/32/2017/ 2081-2103

Dated:- 10-03-2020

Subject:- Ban on Manja.

Ref :- i. SRO No. 126 dt. 07-04-2016
ii Hon'ble NGT order dt. 21-01-2020 in O.A. NO. 384/2016

Sir,

J&K Government has already imposed Ban on China Manja vide SRO No. 126 dt. 07-04-2016 for flying of kites as same is known harmful for environment and birds. Hon'ble NGT vide its order dt. 21-01-2020 in O.A. No. 384/2016 has also stressed for the need to enforce the ban as per its earlier orders and directed to get the status of compliance from the states and UTs in this regard. Copy a piece of SRO and Hon'ble NGT order is enclosed.

You are accordingly advised to ensure the compliance of the SRO and Hon'ble NGT order and report the status of compliance in your jurisdiction within fortnight positively

Encl:- i. Copy of SRO No.126 dt. 07-04-2016
ii. Hon'ble NGT order dt. 21-01-2020

Yours faithfully,

(B. M. Sharma),
Member Secretary
JKPCB, Jammu

Copy to the:-

- i) Divisional Commissioner, Jammu / Kashmir for information and necessary action.
- ii) P.A to Chairman for information of Chairman JKPCB, Jammu.

Q/V



Government of Jammu & Kashmir
Department of Forest, Environment & Ecology,
Civil Secretariat
www.jkforestadm.nic.in

Notification
Jammu, the 07th April, 2016

SRO 126 .-In exercise of the powers conferred by under section 7(3) of the Jammu & Kashmir Non-Biodegradable Material (Management, Handling and Disposal) Act, 2007, the Government of Jammu and Kashmir, after consultation with the prescribed authority (Jammu and Kashmir State Pollution Control Board), hereby imposes a ban on procuring, stocking, sale and use of Nylon Strings (Manja), used for flying kites, made out of any non-biodegradable material, as listed in Schedule I of the said Act, whether coated or not, within the territorial limits of the State of Jammu and Kashmir.

This notification shall come in force after 30 days from the date of its publication in the Government Gazettee.

By order of the Government of Jammu and Kashmir.

Sd/-

(Rakesh Kumar Gupta) IAS
Principal Secretary to Government,
Department of Forest, Environment, & Ecology

No:-FST/PCB/66/2002-IV

Dated:- 07.04.2016

Copy to the:-

- i. Vice Chairman and Director General, IMPA & Rural Development.
- ii. Principal Chief Conservator of Forests (Head of Forest Force), J&K.
- iii. All Financial Commissioners.
- iv. Director General of Police, J&K.
- v. All Principal Secretary to the Government.
- vi. Principal Secretary to the Hon'ble Governor.
- vii. Chairman, State Pollution Control Board, J&K.
- viii. Principal Resident Commissioner, J&K Government, 5-Prithvi Raj Road, New Delhi.
- ix. All Commissioner/Secretary to Government.
- x. Divisional Commissioner, Jammu/Kashmir.
- xi. All Secretaries to the Government.

Chairman J&K
R No. 64
Date 4.11.16

2/04/2016
1187-95

Copy to
20/4/16
CA
EE/S/2/1/880
ADD 1/4/16
21/4/16

41

- xii. Secretary, Department of Law, Justice & parliamentary Affairs.
- xiii. Director General, Information, J&K.
- xiv. All Heads of Departments/Managing Directors.
- xv. All Deputy Commissioners.
- xvi. Director, Estates, J&K.
- xvii. Secretary, J&K Legislative Assembly/Council.
- xviii. OSD with the Hon'ble Minister for Forests, Environment & Ecology.
- xix. General Manager, Government Press, Jammu/Srinagar.
- xx. Deputy Secretary (Legal), Department of Forest, Environment & Ecology.
- xxi. Principal Private Secretary to the Chief Secretary, J&K.
- xxii. Private Secretary to Hon'ble Minister of State for Forest, Environment & Ecology.
- xxiii. Private Secretary to Principal Secretary to Government, Department of Forest, Environment & Ecology.
- xxiv. P.A to Special Secretary (Technical), Department of Forest, Environment & Ecology.
- xxv. Government Order file/Stock file (w.3.s.c).

Shally

07/04/2016

(Shally Ranjan) IFS

Special Secretary (Technical),
Department of Forest, Environment & Ecology.

C.A

ಫ್ಯಾಕ್ಸ್ / Fax : 080-25586321

ಈಮೇಲ್ / Email : ho@kspcb.gov.in

ವೆಬ್‌ಸೈಟ್ / Website : http://kspcb.gov.in



080-25581383, 25589112
080-25589113, 25589114

Annealed Paper

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
Karnataka State Pollution Control Board

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ
"Parisara Bhavan", 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

No.KSPCB/SEO/NOB/NGT/E.A 06/2020 IN OA NO.384/2016/2020-21/

DATE:

To,

The Member Secretary,
Central Pollution Control Board,
Parivesh Bhavan, East Arjun Nagar,
Delhi-110 032



28 MAY 2020

Kind Attn: "Sri.Ajay Aggarwal, IPC-V"

Sir,

Sub: Compliance report in respect of directions issued by Hon'ble NGT vide Order
Dated:21.01.2020 passed in Execution Application No.06/2020 in
Original Application No.384/2016-reg

Ref:1. Hon'ble NGT Order dated:21.01.2020.

2. CPCB Letter dated: 03.03.2020.

Adverting to above subject cited vide ref (1 & 2), as per information obtained from 44 Regional
Offices, there are no units manufacturing thread made of nylon, synthetic material and/or coated with
synthetic substance which is non-biodegradable for Kite flying.

This is for kind information.

Yours Faithfully

Member Secretary

43

Madhya Pradesh Pollution Control Board

Prayawaran Parisar, E-5, Arera Colony, Bhopal-462016 (M.P.)

(0755) 2464428, 2466191 Fax: (0755) 2463742 e-mail: it.mppcb@rediffmail.com

No. 347 /...../...../2020

Bhopal, dt. 15/5/2020

To,

The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
New-Delhi, 110032

Subject:- Compliance Report in respect of directions issued by the Hon'ble NGT vide order dated 21.01.2020 passed in Execution Application No. 06/2020 in Original Application No. 384/2016 - **Regarding**

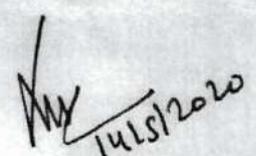
Ref :- CPCB letter no. CPCB/IPC-V/NGT_/Kite/2020 dated 03.03.2020

Sir,

This is with reference to your letter dated 03.03.2020, regarding the compliance of directions issued by the Hon'ble Tribunal vide order dated 11.07.2017 passed in O.A. No. 384/2016 prohibiting the manufacture, sale, storage, purchase and use of "thread for kite flying", made of nylon, synthetic material and/or coated with synthetic substance which is non-biodegradable.

That, the State Government of Madhya Pradesh had imposed the said ban on 29.09.2016 in the entire State under Section 5 of the Environment (Protection) Act, 1981, and the same is being implemented by all the District Collectors.

Thereby, the State of Madhya Pradesh is complying with the directions passed by the Hon'ble NGT vide order dated 11.07.2017.


(R. S. KORI)

Member Secretary
M.P. Pollution Control Board

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नगरीय विकास एवं पर्यावरण विभाग,
मध्य प्रदेश शासन
मंत्रालय भोपाल

कमांक 2871 /1560/2016/18-5
प्रति,

भोपाल, दिनांक २९ सितम्बर, 2016

- 1 समस्त जिला कलेक्टर, मध्य प्रदेश
- 2 समस्त पुलिस अधीक्षक, मध्य प्रदेश ।

विषय:- पर्यावरण (संरक्षण) अधिनियम 1986 की धारा 5 के अन्तर्गत पतंग उड़ाने में उपयोग किये जाने वाले प्लास्टिक/सिन्थेटिक मटेरियल से निर्मित नायलोन मांजे से पक्षियों एवं मानवों को होने वाले दुष्प्रभाव के कारण इसका उपयोग प्रतिबंधित किये जाने बाबत ।

यह कि आप सभी चिदित ही हैं कि त्योंहारों के अवसर पर पतंग उड़ाने में उपयोग किये जाने वाले प्लास्टिक/सिन्थेटिक मटेरियल से निर्मित नायलोन/चायना मांजे से पक्षियों एवं मानवों के दुर्घटनाग्रस्त/मृत्यु होने की बहुतायत घटनाएँ हो रही हैं ।

2/- यह कि प्लास्टिक/सिन्थेटिक मटेरियल से निर्मित नायलोन/चायना मांजे नॉन बायोडिग्रेडेबिल प्रकृति का बना होने के कारण शीघ्र नष्ट नहीं होता, जो अधिक समय तक जमीन पर पड़े रहने से जमीन, ड्रेनेज/सीवर लाईन को चौक होने, नदी एवं नालों में पहुंचकर नुकसान पहुंचाता है । प्लास्टिक/सिन्थेटिक मटेरियल से बने नायलोन/चायना मांजे को गाय एवं अन्य पशुओं द्वारा खाद्य पदार्थ के साथ खाने से दमघुटने का कारण बनता है ।

3/- यह कि चायना धागे के विजली के खुले तारों में उलझने से तारों में शॉर्ट सर्किट से आग लगने एवं सब स्टेशन के दुर्घटनाग्रस्त होने से विद्युत प्रदाय में अवरोध होने, विद्युत उपकरणों के खराब होने, उनके दुर्घटनाग्रस्त होकर मानव जीवन को क्षति एवं हानि पहुंचने का कारण बनता है ।

4/- यह कि, यह सर्वविदित है कि पक्षियों के उड़ने संबंधी गतिविधियाँ प्रातः 6 बजे से 8 बजे तक एवं सायंकाल 5 से 7 बजे तक अधिक होती हैं, जो कि मनोहरी होती हैं । दिन प्रतिदिन लुप्त होती दुर्लभ प्रजातियों के पक्षियों को चिन्हित कर उनके संरक्षण एवं संवर्द्धन की आवश्यकता है ।

5/- अतएव पर्यावरण (संरक्षण) अधिनियम 1986 (1986 का 26) की धारा 5 के अधीन प्रदत्त शक्तियों, जो अधिसूचना क्र. एस.ओ. 152 (ई) मई दिल्ली, दिनांक 10/2/1988 द्वारा उक्त अधिनियम की धारा 23 के अधीन प्रत्यायोजित की गई हैं, को प्रयोग में लाते हुये, राज्य सरकार एतद् द्वारा निर्देशित करती है

कि आप निम्न निर्देशों का अनुपालन सुनिश्चित करें एवं जन-सामान्य में आवश्यक जागृति हेतु प्रचार-प्रसार करें :-

- 1 पतंग उड़ाने में उपयोग किये जाने वाले प्लास्टिक/सिन्थेटिक मटेरियल से निर्मित चायनीज/नायलोन मांजे से पक्षियों एवं मानवों को होने वाले दुष्प्रभाव के कारण इसका उपयोग प्रतिबंधित किया जाये ।
- 2 प्लास्टिक/सिन्थेटिक मटेरियल से निर्मित चायनीज/नायलोन मांजे के थोक विक्रेता उक्त मांजे का उखल एवं विक्रय बंद करें ताकि मकर संक्रांति के दौरान उक्त उपयोग न हो सके ।
- 3 नॉन बायोडिग्रेडेबिल प्लास्टिक/सिन्थेटिक मटेरियल से निर्मित चायनीज/नायलोन मांजे से पतंग उड़ाने के कारण पक्षियों की संख्या में कमी, जल स्रोतों, एवं मिट्टी पर पड़ने वाले दुष्प्रभाव एवं दुर्घटनाओं को रोक जाये ।
- 4 नॉन बायोडिग्रेडेबिल प्लास्टिक/सिन्थेटिक मटेरियल से निर्मित चायनीज/ नायलोन मांजे के उपयोग से पक्षियों, मानव जीवन, को हानि, मिट्टी, जल स्रोतों, विद्युत लाईन, सब स्टेशन में होने वाले व्यवधान विद्युत प्रदाय में आने वाले अवरोध संबंधी घटनाओं के संबंध में जन-जागृति लाने हेतु आवश्यक प्रचार-प्रसार करें ।

(सी.के.एस.राव)

उप सचिव

मध्यप्रदेश शासन

जननीय विकास एवं पर्यावरण विभाग

भोपाल, दिनांक 29 सितम्बर, 2016

कमांक 2872 /1560/2016/18-5
प्रतिलिपि:

- 1/ निज सचिव, माननीय मंत्रीजी, पर्यावरण, मध्यप्रदेश शासन ।
- 2/ उपसचिव, म.प्र.शासन, मुख्य सचिव, कार्यालय, मंत्रालय ।
- 3/ अपर मुख्य सचिव, गृह विभाग, मध्य प्रदेश शासन, मंत्रालय भोपाल की ओर प्रेषित कर अनुरोध है कि समस्त पुलिस अधीक्षकों को इस संबंध में आवश्यक निर्देश प्रसारित करने का कृपया कष्ट करें ।
- 4/ प्रमुख सचिव, सामान्य प्रशासन विभाग, मध्य प्रदेश शासन, मंत्रालय भोपाल ।
- 5/ प्रमुख सचिव, जन सम्पर्क, सूचना एवं प्रसारण विभाग, मध्य प्रदेश शासन, मंत्रालय भोपाल की ओर प्रेषित कर अनुरोध है कि जन-सामान्य में चेतना लाने हेतु आवश्यक प्रचार-प्रसार करने का कष्ट करें ।
- 6/ सदस्य सचिव, म.प्र.प्रदूषण निवृत्तन बोर्ड, भोपाल की ओर प्रेषित कर अनुरोध है कि समस्त जिला कलेक्टरों को अपने स्तर से ज्ञापन प्रेषित करने का कष्ट करें ।

उप सचिव

मध्यप्रदेश शासन



MIZORAM STATE POLLUTION CONTROL BOARD

Amended-11

11

No.H.88088/Polm/50 (ND)/17-MPCB /10²-10³

Dated Aizawl, the 27th July, 2020

To,

Shri. S.K.Gupta,
Additional Director & Divisional Head,
IPC-V, Central Pollution Control Board,
"Parivesh Bhawan",
East Arjun Nagar,
Delhi-110032

Subject: Status Report in respect of directions issued by the Hon'ble NGT vide order dated 21.01.2020 passed in Execution Application No.06/2020 in O.A. No. 384/2016 - Reg

Reference: Your letter No.CPCB/IPC-V/NGT_06/Kite/2020/1750 dt.29.06.2020

Sir,

With reference to the subject and letter no. cited above, may I inform you that as per the directions issued by the Hon'ble NGT vide order dated 21.01.2020 passed in Execution Application No.06/2020 in O.A. No. 384/2016, Khalid Asharaf -Vrs - UOI and Ors, the Deputy Commissioners/ District Magistrates have issued notification/order regarding prohibition to manufacture, sell, store, purchase and use of synthetic manjha/ nylon thread and all similar threads used for kite flying within their jurisdiction.

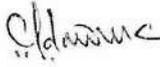
The said notification is hereby listed below for favor of information and necessary action.

SL. NO	DISTRICTS	NOTIFICATION/ ORDER NO.& DATE
1	Aizawl District	Order No. J.13013/7/2016-DC(A)/195 dt.02.03.2020.
2	Lunglei District	Order No.C.15016/2/2020/DCL (C) dt.02.03.2020.
3	Champhai District	Order No.D.20020/1/2015-DC (CPI) dt.03.03.2020.
4	Mamit District	Order No.J11011/33/2017/DC(M) dt.25.02.2020.
5	Kolasib District	Order No.J.32019/1/2018-Dc(K)/78 dt.04.03.2020.
6	Serchhip District	Order No.J.12017/2/2020-DC(SRCP)/296 dt.02.03.2020
7	Siaha District	Order No.C.11023/1/2006/DC(S) dated 11.03.2020
8	Khawzawl District	Order No.Nil dated 02.03.2020
9	Saitual District	Order No.C.31015/1/2019-DC(STL) dated 20.04.2020
10	Hnahthial District	Order No.B.17018/1/2019-DC(H) dated 02.03.2020

Further, Besides the order issued by the District Magistrates, the Superintendent of Police, Aizawl District vide letter No. CRM(A)/48/DIST PROHOBITORY ORDER/2019/76 dt. 04.03.2020 has issued a promugatory order to all the Sub-Divisional Police Office Officer and Officer In charge to ensure compliance of the order issued by the District Magistrate, Aizawl District.

Yours faithfully

Encl: As above


(C. LALDUHAWMA)

Member Secretary
Mizoram Pollution Control Board

Memo. No.H.88088/Poltn/50 (XI)/17-MPCB/102-103: Dated Aizawl, the 27th July, 2020
Copy for information and necessary action to:

Shri.Z.Changsan,Regional Director,Regional Directorate North East,Central Pollution Control Board,"TUMSIR"Near Fire Brigade HQ,Shillong-793014

(C. LALDUHAWMA)

Member Secretary
Mizoram Pollution Control Board

48



NAGALAND POLLUTION CONTROL BOARD

Signal Point, Dimapur - 797112, Nagaland
Tel.: 03862-245727, TeleFax: 03862-245726
Website: www.npcb.nagaland.gov.in e-mail: npcb2@yahoo.com

NPCB/NGT O. A. No. 384/2016/2319-20

Dated 17/03/2020

To

✓ Shri. Ajay Aggarwal
AD & Divisional head, IPC-V
Central Pollution Control Board
Parivesh Bhawan, East Arjun Ngar.
Delhi - 110032.

Sub: Compliance Report in respect of direction issued by the Hon'ble NGT vide order dated 21.01.220 passed in execution Application No.06/2020 in Original Application No. 384/2016.

Ref: CPCB/IPC-V/NGT-06/kite/2020 dated 03/03/2020

Sir,

With reference to your letter cited above, I am to inform you that,

1. There is no report of Usage Threads made of nylon/synthetic material and or coated with synthetic substance for kite flying. As a matter of fact, kite flying is not popular or wide spread in Nagaland. There is also no report of manufacture, storage and purchase of such thread and no complaints.
2. There are no incidences of death of humans due to use of threads of nylon/ synthetic material and or coated with synthetic material for kite flying. These are also no incidence of animal/ bird death due to it.

Yours Sincerely


(Dr. Kenei Miachieo, IFS)
Member Secretary

Dated 17/03/2020

NPCB/NGT O. A. No. 384/2016

Copy to:

The Regional Director, CPCB, Shillong, for information


Member Secretary

Ms Alka.

A Aggarwal
5/5/20



STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]

Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII
Bhubaneswar - 751 012, INDIA

No. 3458 / IND-IV-PCP-MISC-154 Dt. 18.03.2020 /
By Speed Post

To

✓ The Additional Director & Divisional Head, IPC-V,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032

Sub: Compliance Status Report in respect of direction issued by the Hon'ble NGT vide order dated 21.01.2020 passed in Execution Application No. 06/2020 in O.A. No. 384/2016.

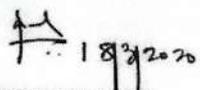
Ref: Letter No. CPCB/IPC-V/NGT-06/Kite/2020, dated 03.03.2020.

Sir,

In inviting a reference to the above mentioned letter on the captioned subject, it is to inform you that, there is no such thread manufacturing unit made of nylon, synthetic material and the coated with synthetic substance is existing in the State of Odisha.

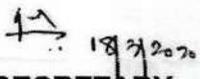
This is for information and further necessary action.

Yours faithfully,


MEMBER SECRETARY

Memo No. 3459 / Dt. 18.03.2020 /

Copy forwarded to the Director, Environment-cum-Special Secretary, Forest & Environment Department, Govt. of Odisha, Bhubaneswar for kind information and necessary action.


MEMBER SECRETARY

M. Alka.

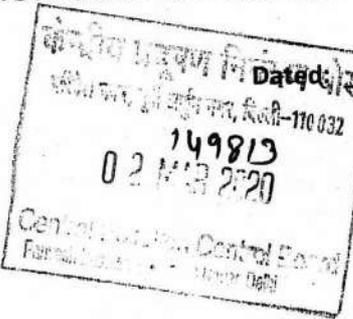
Arjun
5/5/20



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. PPCB/SEE(HQ-2)/2020/ 6188

The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi- 110032.



24/2/2020

Annexure- XIV

Action Taken Report in compliance to orders dated 21.01.2020 passed by Hon'ble National Green Tribunal in the matter of Execution Application No. 16/2020 in Original Application No. 384/2016 titled as Khalid Ashraf V/ Union of India.

This is in reference to e-mail dated 25.1.2020 received from Consultant (Judicial) National Green Tribunal, New Delhi on subject matter.

In this regard, it is to inform that the Department of Science, Technology, Govt. of Punjab vide notification no. 10/133/2016-STE(5)/1173007/1 dated 23.02.2018 (Copy enclosed) has already issued the following directions in the matter:-

"There shall be a complete ban on the manufacture, sale, storage, purchase, supply, import and use of kite flying thread made out of nylon, plastic or any other synthetic material including the popularly known as "Chinese dor/manjha" and any other synthetic kite-flying thread which is quoted with synthetic substance and is non-bio-degradable, in the State of Punjab".

Further, through the above notification, the following officers have been authorized for the implementation of the above directions:

1. All Executive Magistrates in the State of Punjab.
2. Officers of the rank of Wildlife Inspectors and above of the Forest Department, Govt. of Punjab.
3. Officers of the rank of Sub-Inspectors and above of the Punjab Police.
4. Class 'C' and above officials of the Municipal Bodies of the State.
5. Officers of the rank of Assistant Environmental Engineers & above of the Punjab Pollution Control Board.

In pursuance of Hon'ble National Green Tribunal order dated 21.1.2020, the Director General of Police and all the Deputy Commissioners of the State have been again requested to ensure the implementation of the above said notification. Respective Administrative Secretaries of the offices/departments, to whom the duties have been assigned for the implementation of the above said notification dated 23.02.2018 have also been requested to direct the officers concerned for the implementation of the above directions as well as to comply with the orders dated 21.1.2020 of the Hon'ble National Green Tribunal (Copy enclosed).

This is for your kind information, please.

DA/As above

Keal
20/2/2020
Member Secretary

D. N. S.

A. Aggarwal
5/3/20

Ms. Akka

5/3/20

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ
VATAVARAN BHAWAN, NABHA ROAD, PATIALA

Government of Punjab

Department of Science, Technology & Environment
(STE Branch)

Dated, Chandigarh the 23/2/18

NOTIFICATION

No: 10/133/2016-STE(5)/173007/ In exercise of the powers conferred under article 49-A of the Constitution of India, inter-alia envisages Protection and improvement of environment and safeguarding of forests and wild life. The State shall endeavor to protect and improve the environment and to safeguard the forests and wild life of the country;

And whereas, during the kite, a lot of injury is caused to the people and birds on account of use of thread made out of plastic, nylon or similar such synthetic material including popularly known "Chinese thread/manja" or any other thread coated with glass/metallic components. These injuries many a times turn out to be fatal causing death of people and birds. It is, therefore, desirable to protect the people and birds from the fatal effects of the kite flying thread made out of plastic, nylon or similar such synthetic material including popularly known "Chinese thread/manja" or any other thread coated with glass/metallic components;

And whereas, during kite flying several kites get cut in the sky as a consequence of kite competition or otherwise. All these cut threads along with the kites remain on the land. Because of the very long life of the plastic materials and being non-biodegradable in nature, these threads become a cause of concern from environment point of view.

And whereas, extensive use of such kite flying thread which are non-biogradable, conductors of electricity often result in flash-over on the power lines and sub stations, which may cause power interruptions to consumers, straining and damaging electrical assets, causing accidents, injuries and loss of life.

And whereas, it is desirable to protect the birds including the vultures which are getting extinct day by day and classified as rare and endangered species, and there is a need to protect them from such fatal kite flying thread/manja.

And whereas, the Government of Punjab in exercise of the powers conferred under section 5 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (3) of rule 5 of Environment (Protection) Rules, 1986 and considering the order and judgment dated 11.7.2017 passed by the Hon'ble National Green Tribunal, Principal Bench delivered in Original Application no. 384 of 2016 and Original Application no. 442 of 2016 issued a

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ਚੇਅਰਮੈਨ
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draft notification of directions vide no. 10/133/2016-STE(4)/1125185/1 dated 13.12.2017 for issuance of directions for banning the manufacture, sale, production, storage, supply and use of kite flying thread made out of nylon, plastic including the Chinese manjha in the State of Punjab and invited objections/suggestions from the concerned and the general public within 30 days from the date of issuance of draft notification.

And whereas, the objections and suggestions received from the public with respect to the said draft notification, have been considered by the Punjab Pollution Control Board/ State Government.

Therefore, now, the Govt. of Punjab in exercise of the powers conferred under section 5 of the Environment (Protection) Act, 1986 read with (29 of 1986) read with sub-rule (3) of rule 5 of Environment (Protection) Rules, 1986 and considering the order and judgment dated 11.7.2017 passed by the Hon'ble National Green Tribunal, Principal Bench delivered in Original Application no. 384 of 2016 and Original Application no. 442 of 2016, issues the following directions:-

Directions:

1. There shall be a complete ban on the manufacture, sale, storage, purchase, supply, import and use of kite flying thread made out of nylon, plastic or any other synthetic material including the popularly known "Chinese dor/manjha" and any other synthetic kite-flying thread which is quoted with synthetic substance and is non-biodegradable, in the State of Punjab.

Authorized Officers for implementation of these directions:

The following officers are hereby authorized to implement this notification:-

1. All Executive Magistrates in the State of Punjab.
2. Officers of the rank of Wildlife Inspectors and above of the Forest Department, Govt. of Punjab.
3. Officers of the rank of Sub-Inspectors and above of the Punjab Police.
4. Class 'C' and above officials of the Municipal Bodies of the State
5. Officers of the rank of Assistant Environmental Engineers & above of the Punjab Pollution Control Board.

This notification shall come into force on the date of the publication in Punjab Gazette.

Dated, Chandigarh
16.2.2018

Dr. Roshan Sunkaria, IAS,
Principal Secretary to Govt. of Punjab,
Department of Science, Technology &
Environment

Endst. No 10/133/2016-STE(5)/1173007/5

Dated: 23/2/18

A copy of the above is forwarded to the following for information and further necessary action:

1. All the Principal Secretaries/Financial Commissioners/Administrative Secretaries of the State of Punjab.
2. Registrar, Punjab and Haryana High Court, Chandigarh.
3. All the Deputy Commissioners in the State of Punjab.
- ✓ 4. Chairman, Punjab Pollution Control Board, Patiala.
5. Director, Public Relations, Punjab for publication of the notification in various newspapers.
6. Controller Printing and Stationary Punjab with a request to publish the notification in the Gazette of State and to sent 25 copies of the same to the Govt.

[Signature]
Special Secretary



MS
WPC-15

15 Annexure-15

Phone : 03592- 281913
Tele Fax : 03592 -281913
Email: spcbsikkim@gmail.com

STATE POLLUTION CONTROL BOARD-SIKKIM

DEPARTMENT OF FOREST & ENVIRONMENT
GOVERNMENT OF SIKKIM

DEORALI, GANGTOK – 737102

F. No. 957/SPCB/ 3156

Dated: 25/02/2020

To,
The Member Secretary,
Central Pollution Control Board,
Ministry of Environment, Forest & Climate Change,
Government of India,
'Parivesh Bhawan', East Arjun Nagar,
Delhi-110032.



149750/MS
3/3/20

Sub: Order dated 21/01/2020 passed in O.A. No. Execution Application No. 06/2020 in Original Application No. 384/2016 Khalid Ashraf Vs. Union of India.

Sir,
With reference to Original Application no. 384/2016, regarding the above cited subject, it is to inform that there is no manufacturing industry of thread made of nylon, synthetic material and coated with synthetic substance which is non-biodegradable for kite flying in the state of Sikkim.

For your kind information and further course of action, please.

Thanking you,

Yours faithfully,

(Dr. Gopal Pradhan)
Member Secretary

State Pollution Control Board-Sikkim.
Member Secretary
State Pollution Control Board
Forest Env. & W/L Mangt. Deptt.
Govt. of Sikkim, Gangtok

Pl. check this order. at 'X'

ADCPA
Bridges built by IFC-2
as per law done
by
5/3/2020
DH-VPC-1

Dy
9/3/20



Dr. N.S.
Ms. Alice

A. Arjun
5/3/20
5/3/2020

DH CAC-2

Dy
5/3/20



Annexure - 16

TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

Lr.No.Gen-07/TSPCB/Plastic /2015

Date: 07.07.2020

To
The Member Secretary,
Central Pollution Control Board,
Parivesh Bhavan, East Arjun Nagar,
Delhi

Sir,

Sub: TSPCB – Compliance Reports in respect of directions issued by the Hon'ble NGT vide order dt. 21.01.2020 passed in Execution Application No. 06/2020 in Original Application No.384/2016.

- Ref:**
1. Hon'ble NGT order dt. 14.12.2016 in OA No.384 of 2016.
 2. G.O.Ms.No.6, dt. 17.01.2018 issued by EFS&T (For.III) Dept., GoT imposing of Ban on procuring, stocking, sale and use of Chinese Manja (nylon thread) and glass-coated Manja for kite flying.
 3. CPCB Lr.No. CPCB/IPC-V/NGT_06/Kite/2020, dt. 29.06.2020.

Attention is invited to the references above cited.

It is to inform that the Govt., of Telangana vide G.O.Ms.No.6, dt.17.01.2018 issued Notification imposing Ban on procuring, stocking, sale and use of Chinese Manja (nylon thread) and glass-coated Manja for kite flying and further notified that the kite flying shall be permissible only with a cotton thread / natural fiber free from any metallic / gross components.

In this regard, the EFS&T Dept., GoT., addressed a letter dt.10.01.2019 to all the District Collectors directing them to take all possible steps for implementation of the orders issued in Notification dt. 17.01.2018 are enforced scrupulously keeping in view of the ensuring festive occasion of "Makara Sankranthi".

The Govt. of Telangana has taken action for prohibition of manufacture, procuring, stocking, sale and use of Chinese Manja (nylon thread) and glass-coated Manja for kite flying and implementing the prohibition.

This is for your information.

Yours faithfully,
Sd/-
MEMBER SECRETARY

//T.C.F.B.O//

[Signature]
7/7/20
SENIOR ENVIRONMENTAL ENGINEER (FAC)



TRIPURA STATE POLLUTION CONTROL BOARD

(A Govt. of Tripura Organisation)

No.F.18(28)/TSPCB/2013/384

March 02, 2020

Annexure - 17
speed post

To
The Member Secretary
Central Pollution Control Board
MOEF & CC, Govt. of India.
Parivesh Bhawan, East Arjun Nagar, Delhi-110032.

MS
LPC-4

150155
10 5 MAR 2020
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

120155/MS
5/3/20

Sub. : Compliance of Order dated 21.01.2020 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in OA No.384 of 2016-reg.

Sir,

In compliance to the Order of Hon'ble National Green Tribunal, Principle Bench, New Delhi in O.A No.384 of 2016 in the matter of Khalid Ashraf Vs Union of India dealing with the subject of prohibiting the use of thread made of nylon, synthetic material and/ or coated with synthetic substance which is non biodegradable for kite flying, Department of Science, Technology and Environment, Government of Tripura issued a Notification vide No. F. 11 (81)/DSTE/CC/Pt-I/2910-26 dated 19th April, 2017 to prohibit the manufacture, sale, store, purchase and use of synthetic Manjha /Nylon thread and all other similar synthetic threads, used for kite flying. The copy of the said notification is enclosed for kind information.

As per the said notification, no person including a shop keeper, vendor, wholesaler or retailer, trader, hawker or fehriwala etc shall sell or store or use any kind of Nylon thread which is also called Chinease Dori or Chinese Manja or other synthetic cotton threads coated with glass and such other harmful substances using for kite flying. And no person shall manufacture, import, store, sell or transport any kinds of Nylon thread which is also called Chinese Dori or Chinese manja and other synthetic cotton threads coated with glass and such other harmful substances using for kite flying in the whole state of Tripura.

This is for your kind information and necessary action.

Enclosed: as stated

Yours Sincerely,

Bishu Karmakar
(Bishu Karmakar)
Member Secretary

- Copy to:
1. PS to the Chief Secretary, Government of Tripura, for the kind information of the Chief Secretary.
 2. PS to the Secretary, Science, technology & Environment, Government of Tripura for kind information of the Secretary.
 3. The Director, Science, Technology & Environment, Govt. of Tripura for kind information.
 4. The Regional Director, North East, Central Pollution Control Board for kind information.

Pertains to TSPCB
DH(TSPCB)
MS. Alice
6/3/20

3

GOVERNMENT OF TRIPURA
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT

No.F.11 (81)/DSTE/CC/Pt-I/ 2010 - 26

Agartala, the Dated 19th April, 2017

NOTIFICATION

Whereas, Article 48-A of the Constitution of India *inter-alia* envisages that the State shall endeavor to protect and improve the natural environment for safeguarding human beings, wildlife including all living creatures, forests, lakes, rivers etc.

AND

Whereas, the Nylon thread called 'Chinese Dori' or 'Chinese Manjha' and other synthetic/cotton threads coated with glass and such other harmful substances used for kite flying are causing serious threat to human health, birds and equally disadvantageous to the environment.

AND

Whereas, the Nylon thread [Chinese Dori] used for kite flying are non-biodegradable in nature and after hundreds of years breaks into toxic plastic particles polluting soil; produces toxic gases and ash on its' burning.

AND

Whereas, in accordance with the Order dated 14th December, 2016 of Hon'ble National Green Tribunal, Principal Bench, New Delhi in Original Application No.384 of 2016 in the matter of Khalid Ashraf Vrs. Union of India & Others and in Original Application No.442 of 2016 (M.A.No.1247 of 2016), the State Government shall impose complete prohibition on procuring, stocking, sale & use of Nylon thread which is also called 'Chinese Dori' or 'Chinese Manjha' and other synthetic/cotton threads coated with glass and such other harmful substances using for kite flying.

NOW,

Therefore, in compliance with the Order dated 14th December, 2016 of the Hon'ble National Green Tribunal, Principal Bench, New Delhi and in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986 (29 of 1986), and also the powers conferred to this State vide Notification No.S.O.479 (E) dated the 25th July,1991 under Section 23 of the Environment (Protection) Act, 1986, the State Government issues this Notification to impose ban/prohibition on procuring, stocking, sale & use of Nylon thread which is also called 'Chinese Dori' or 'Chinese Manjha' and other synthetic/cotton threads coated with glass and such other harmful substances using for kite flying in the whole State. **In this context, the Government hereby issues the following directions:-**

Directions:-

1. No person including a shopkeeper, vendor, wholesaler or retailer, trader, hawker or fehriwala etc. shall sell or store or use any kind of Nylon thread which is also called

'Chinese Dori' or 'Chinese Manjha' and other synthetic/cotton threads coated with glass and such other harmful substances using for kite flying in the whole of State of Tripura.

2. No person shall manufacture, import, store, sell or transport any kinds of Nylon thread which is also called 'Chinese Dori' or 'Chinese Manjha' and other synthetic/cotton threads coated with glass and such other harmful substances using for kite flying in the whole of State of Tripura.

Authorized Officers:-

The following officers are hereby authorized to implement this Notification in their respective jurisdiction viz.

- a. Member Secretary, Tripura State Pollution Control Board (TSPCB) and officers at the level of Junior Environmental Engineer/Junior Scientist and above,
- b. Director, Science, Technology & Environment and officers at the level of Scientific Officer and above,
- c. CEO, AMC and other officers nominated by him,
- d. CEO, TTAADC and other officers nominated by him,
- e. DMs & Collectors,
- f. Superintendent of Police and officers at the level of SI and above,
- g. Director, Industries & Commerce and other officer nominated by him,
- h. Director, Health & Family Welfare or other officers nominated by him,
- i. Commissioner, Taxes & Excise and officers at the level of Inspector or above,
- j. Labour Commissioner and officers at the level of Inspector or above,
- k. Sub-Divisional Magistrates,
- l. Block Development Officers,
- m. Executive Officers of Nagar Panchayat.

In case of violation of the aforementioned directions, the above mentioned authorized officers, shall in accordance with the procedure and powers conferred under Section 19 of the Environment (Protection) Act, 1986, initiate legal action.

This Notification shall come into force with immediate effect.

By the order of the Governor

Charles Murti

(C. Murti)

Special Secretary to the
Government of Tripura

Copy to:-

1. The Principal Secretary to the Governor, Tripura, Agartala.
2. The Principal Secretary to the Chief Minister, Tripura.
3. PS to the All Ministers, Govt. of Tripura.
4. The PPS to the Chief Secretary, Govt. of Tripura.
5. The Director General of Police, Govt. of Tripura, Agartala.
6. PA/PS to All Pr. Secretaries/Commissioner /Secretaries/ Special Secretaries, Govt. of Tripura.
7. The Mayor, Agartala Municipal Corporation, Agartala
8. The Chairman, Tripura State Pollution Control Board.
9. CEO, TTAADC.
10. All DM & Collectors, Tripura
11. CEO, Agartala Municipal Corporation.
12. All Head of Departments/Directors, Govt. of Tripura.
13. All Sub-Divisional Magistrates, Tripura.
14. The Executive Officers, All Municipal Councils/Nagar Panchayats, Tripura.
15. All Block Development Officers, Tripura
16. Sri S. Banik, Scientific Officer, DSTE, Agt. He is requested to publish the same on the website of the Department.
17. The Manager, Government Press for publication of this notification in the next issue of official gazette.

Chairman 17/4/17
(C. Murti)

Special Secretary to the
Government of Tripura



Annexure - 18

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०
Ref. No

M48919/C-7/M.G.T.-275/2020

दिनांक
Date 17-03-2020

To,
Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi- 110032.



MS 5/5/20
IPC-V

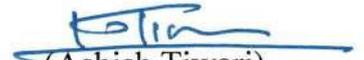
Subject : Compliance Status in respect of Prohibition of Manufacture, Sale, Storage, purchase and use of Thread made of nylon, synthetic material and/or coated with synthetic substance which is non-biodegradable for Kite flying.

Sir,

Kindly refer to your letter no. CPCB/IPC-V/NGT_06/Kite/2020 dated 03-03-2020 regarding Compliance Status in respect of directions issued by the Hon'ble NGT vide order dated 21.01.2020 passed in Execution Application No. 06/2020 in Original Application No. 384/2016.

The Compliance Status in respect of Prohibition of Manufacture, Sale, Storage, purchase and use of Thread made of nylon, synthetic material and/or coated with synthetic substance which is non-biodegradable for Kite flying is being enclosed.

Sincerely Yours


(Ashish Tiwari)
Member Secretary

Ms Alka
A. Agard
5/5/20

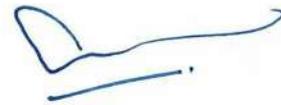
Compliance Status in respect of Prohibition of Manufacture, Sale, Storage, purchase and use of Thread made of nylon, synthetic material and /or coated with synthetic substance which is non-biodegradable for Kite flying.

In reference to letter no. CPCB/IPC-V/NGT_06/Kite/2020, dated 03.03.2020, the Compliance Status in respect of Prohibition of Manufacture, Sale, Storage, purchase and use of Thread made of nylon, synthetic material and /or coated with synthetic substance which is non-biodegradable for Kite flying is as below:

1. Environment Department, Govt. of Uttar Pradesh vide Govt. Order dated 01.05.2017 has issued following directions Under Section-5 of Environment (Protection) Act, 1986 to all concerned Government Authorities-
"उत्तर प्रदेश के समस्त ग्रामीण एवं शहरी क्षेत्रों में पतंग उड़ाने हेतु सिन्थेटिक मांझा/सीसा लेपित/नायलॉन पतंग डोरी एवं चायनीज मांझे के निर्माण, भण्डारण, उपयोग एवं बिक्री को, उससे होने वाली दुर्घटनाओं के दृष्टिगत प्रतिबन्धित किया जाता है।"
2. Principal Secretary, Home, Govt. of Uttar Pradesh vide letter dated 16.11.2017 has directed all District Magistrates, Senior Superintendent Police/ Superintendent Police for Compliance of directions passed by Hon'ble High Court, Allahabad dated 19.11.2015 in PIL no. 58620/2015 Anurag Mitra Vs. State of U.P. & Ors., directions passed by Hon'ble High Court, dated 21.04.2015 in PIL no. 11759/2015 Devashish Mitra Vs. State of U.P. & Ors. and directions passed by Hon'ble NGT, dated 14.12.2016 in O.A.no. 384/2016 and O.A. no. 442/2016 Khalid Ashraf Vs. UOI & Ors. and ensure the compliance of directions passed by Environment Department, Govt. of Uttar Pradesh vide Govt. Order dated 01.05.2017 under Section-5 of Environment (Protection) Act, 1986 regarding prohibition on production, storage, use and sale of Synthetic Manjha/Lead Coated/Nylon Manjha.
3. Principal Secretary, Home, Govt. of Uttar Pradesh vide letter dated 06.06.2018 has directed all District Magistrates, Senior Superintendent Police/ Superintendent Police for Compliance of directions passed by Hon'ble High Court, Allahabad dated 15.05.2018 in PIL no. 13864/2018 Motilal Yadav Vs. PMO

and ensure the compliance of directions passed by Environment Department, Govt. of Uttar Pradesh vide Govt. Order dated 01.05.2017 under Section-5 of Environment (Protection) Act, 1986 regarding prohibition on production, storage, use and sale of Synthetic Manjha/Lead Coated/Nylon Manjha.

4. U.P.Pollution Control Board vide letter dated 26.09.2018 has directed all District Magistrates, Senior Superintendent Police/ Superintendent Police for Compliance of directions passed by Environment Department, Govt. of Uttar Pradesh vide Govt. Order dated 01.05.2017 under Section-5 of Environment (Protection) Act, 1986 regarding prohibition on production, storage, use and sale of Synthetic Manjha/Lead Coated/Nylon Manjha.
5. U.P.Pollution Control Board vide letter dated 06.03.2020 has sought action taken report from Home Department through Environment Department, Govt. of Uttar Pradesh on prohibition on production, storage, use and sale of Synthetic Manjha/Lead Coated/Nylon Manjha.



Annexure-2 19
(19)



SSA

24/07/20

West Bengal Pollution Control Board
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, Bldg. 10A, Block LA
Sector III, Bidhannagar, Kolkata 700 106
Tel: 2335-6730, 2335-9088/7428/8211/6731/0261/8861
Fax: (0091) (033) 2335-2813

Memo No. 1101- 4A/18/2008(Pt.-IV)

Date 07 /07/2020

To,
S.K. Gupta
AD & Div. Head, IPC-V
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
Delhi-110032

Sub: Notification of total ban on the use of Chinese/Nylon/Plastic- Manjha or thread for kite flying in the state of West Bengal in compliance with the order of Hon'ble NGT (OA NO. 384/2016)

Ref: Your letter vide memo.no. CPCB/IPC-V/NGT_06/Kite/2020 dated 29.06.2020

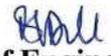
Sir,

With reference to above, enclosed please find herewith the Notification issued from the Department of Environment, Govt. of West Bengal vide No. EN/659/3C-05/2020 dated 20.03.2020

Thanking You.

Yours faithfully,

Encl.: As Stated


Chief Engineer
Operation & Execution Cell
West Bengal Pollution Control Board

**Government of West Bengal
Department of Environment**

Prani Sampad Bhawan, 5th Floor, LB-2, Sec-III, Saltlake City, Kolkata-106

No. EN/ 659/3C-05/2020

Dated, Kolkata 20th March, 2020

Notification

1. Whereas, although kite flying is an age-old tradition during various festivals in the state of West Bengal, it has now become an issue of serious concern for last few years due to indiscriminate use of thread made out of plastic or similar such synthetic material commonly known as *Chinese-manjha/Synthetic/Nylon-manjha* for kite flying. Such threads do not snap easily. It can inflict razor like sharp cut if it comes into contact with human flesh. There have been occasions when unsuspecting motor cyclists or cyclists have sustained severe injury by coming in the way of kite flying. Others have also been reported to have suffered serious injuries from such *Chinese-manjha*. In the above stated circumstances, the Government of West Bengal has been seriously contemplating for some time past for putting restriction on use of *Chinese/Plastic/Nylon-manjha* in flying of kites.

2. And Whereas, the Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its judgement dated 11.07.2017 passed in Original Application No 386 of 2016 with Original Application No 442 of 2016 (Khalid Ashraf – Vs- Union of India & Ors) and M.A No 1247 of 2106 and M.A No 317 of 2017, had issued certain directions for ban on the *Chinese-manjha* and other matters connected therewith;

3. Now therefore, in exercise of the power conferred under section 5 of the Environment Protection Act, 1986 (29 of 1986) and in compliance of the directions of the Hon'ble National Green Tribunal, Principal Bench, New Delhi, the Governor is hereby pleased to direct the following :-

- i) There shall be a total ban on the use of *Chinese/nylon/plastic-manjha* or thread for kite flying which is made of nylon or any synthetic material and/or is coated with synthetic substance and/or is non-biodegradable.

ii) Ant kind of manufacture, import, sale, store, purchase and use of *Chinese/synthetic/nylon manjha* thread used for kite flying is prohibited throughout the State of West Bengal.

4. Whoever violates any of the above directions shall be liable to be prosecuted under the provisions of the Environment Protection Act, 1986; Prevention of Cruelty to Animals Act, 1960; Wildlife Protection Act, 1972 and the Indian Penal Code, 1860.
5. The District Administration, Superintendents of Police and the Commissioners of Police will take necessary steps for causing wide publicity of the ban being imposed and will also take action for enforcement in compliance of directions given by the Hon'ble NGT in this regard from time to time.
6. This notification shall come into effect immediately.

By the order of the Governor

Sd/-

(Rajiva Sinha)

Chief Secretary to the
Government of West Bengal

F.No.7-31/PCC/NGT(384&442/2016)/2017/ 796

अंडमानतथानिको बारप्रशासन

ANDAMAN & NICOBAR ADMINISTRATION

प्रदूषणनियंत्रण समिति

POLLUTION CONTROL COMMITTEE

DEPARTMENT OF SCIENCE AND TECHNOLOGY

Dolly Gunj, Port Blair Tel. Fax 250370

e-mail:dstandamans@gmail.com

Dated: 02-06-2020

To,

1. The AD & Div. Head IPC-V
PariveshBhawan, East Arjun Nagar
Central Pollution Control Board, New Delhi

Subject: Submission of compliance report in respect of directions issued by the Hon'ble NGT vide order dated 21.01.2020 passed in Execution Application No. 06/2020 in O.A No. 384 of 2016.

Sir,

This is with reference to your letter no. CPCB/IPC-V/NGT_06/Kite/2020 dated 03.03.2020 regarding submission of compliance report in respect of directions issued by the Hon'ble NGT vide order dated 21.01.2020 passed in Execution Application No. 06/2020 in O.A No. 384 of 2016.

It is submitted that the Hon'ble NGT in O.A No. 384&442 of 2016 order dated 14.12.2016 issued directions "that in the entire country there shall be prohibition on procuring, stocking, sale and use of Nylon thread which is also called Chinese Dori or Chinese manjha and other synthetic threads coated with glass and such other harmful substances for kite flying. We make it clear that the cotton thread other than aforesaid threads could be used for kite flying. We also make it clear that even the cotton thread which is glass coated or coated with other harmful material will also not be permitted to be used for kite flying".

In response to the above, a Public Notice dated 06.03.2017 was issued by ANPCC prohibiting the procurement, stocking, sale and use of nylon thread, Chinese Dori or Chinese manjha and other synthetic threads coated with glass and other harmful substances including cotton thread which is glass coated or coated with other harmful materials used in kite flying in A&N islands with immediate effect and until further orders. (Annexure 1). The Public Notice was also published in the Daily Telegram on 09.03.2017. (Annexure 2).

The Public Notice dated 06.03.2017 was forwarded to all concerned departments and implementing agencies namely The Secretary (PBMC) and The Deputy Commissioners & The Superintendent of Police in their respective jurisdictions for compliance of the directions issued in the above order.

In compliance of the Hon'ble NGT vide order dated 21.01.2020 passed in Execution Application No. 06/2020 in O.A No. 384 of 2016, it is submitted that there is no violation reported by the implementing agencies on the directions issued by the Hon'ble NGT in the above referred matter.

Yours faithfully,

File
2/6/2020
Member Secretary, ANPCC

Copy to:

1. The PS to Secretary, S&T for kind information of the Secretary

File
2/6/2020
Member Secretary, ANPCC

PUBLIC NOTICE

The Principal Bench of the Hon'ble National Green Tribunal, New Delhi its Order dated 14.12.2016 in O.A. No. 384/2016 and 442/2016 in the matter of Khalid Ashraf & Anr.- Vs - U.O.I. & Ors. And people for Ethical Treatment of Animals (PETA) India - Vs - U.O.I. & Ors. respectively, has issued direction that in the entire country there shall be prohibition on procuring, stocking, sale and use of nylon thread which is also call Chinese Dor or Chinese Manjha and synthetic thread coated with glass and other harmful substances for kite flying. Even the cotton thread which is glass coated or coated with other harmful materials will also not be permitted to be used for kite flying till the next date of hearing, for compliance.

In compliance of the order aforesaid, the procurement, stocking, sale and use of nylon thread, Chinese Dor or Chinese Manjha and other synthetic threads coated with glass and other harmful substances including cotton thread which is glass coated or coated with other harmful materials used in kite flying is hereby prohibited in Andaman and Nicobar Islands with immediate effect and until further orders.

All concerned are therefore advised to faithfully comply with the directions so passed by the Hon'ble National Green Tribunal to avoid criticism from any quarter.

Member Secretary
Andaman Nicobar Pollution Control Committee

The Daily Telegrams
09/03/2017

NOTICE INVITING TENDER

No. TN-1/DB/CDII/PP/2016-17/395 dated : 6th March, 2017

The Executive Engineer, Construction Division No. II, APWD, Prothrapur invites on behalf of the President of India, sealed item rate tenders (in Form C.P.W.D.8) from the approved and eligible experienced contractors of appropriate class of APWD for the following work:

I. NIT No. 63/EE/CDII/2016-17, Name of work: Annual repair and maintenance of internal road at Type-IV & V Qtrs. at GPA Complex, Chakkargaon under AE-IV, CD-II. SW: Improvement of existing road from main road to Type-V Qtrs. (No. V/20) 350m., Estimated Cost: Rs. 9,53,171/-. Earnest Money : Rs. 19,063/- & Time of Completion : 03 (Three) Months, Unique No. 46049.

The tender forms and other details can be obtained from the O/o EE on payment of Rs. 500/-. The last date of receipt of application to purchase tender form will be 14.03.2017 upto 4.00 PM. Other details/information can be seen on website www.and.nic.in

Executive Engineer
Construction Division No. II
A.P.W.D., Prothrapur

PERENNIAL TECHNOLOGIES PVT. LTD. PUNE**WANTED**

1) Diesel Generator Operator, No. of Posts - 06

(17)

अंडमान तथा निकोबार प्रशासन
ANDAMAN & NICOBAR ADMINISTRATION
प्रदूषण नियंत्रण समिति
POLLUTION CONTROL COMMITTEE
DEPARTMENT OF SCIENCE AND TECHNOLOGY
Dolly Gunj, Port Blair Ph. No.250370 Tel. Fax 251395

PUBLIC NOTICE

The Principal Bench of the Hon'ble National Green Tribunal, New Delhi its Order dated 14.12.2016 in O.A No. 384/2016 and 442/2016 in the matter of Khalid Ashraf & Anr-Vs-U.O.I & Ors and People for Ethical Treatment of Animals (PETA) India-Vs- U.O.I & Ors respectively, has issued direction that in the entire country there shall be prohibition on procuring, stocking, sale and use of nylon thread which is also called Chinese Dor or Chinese Manjha and synthetic thread coated with glass and other harmful substances for kite flying. Even the cotton thread which is glass coated or coated with other harmful materials will also not be permitted to be used for kite flying till the next date of hearing, for compliance.

In compliance of the order aforesaid, *the procurement, stocking, sale and use of nylon thread, Chinese Dor or Chinese Manjha and other synthetic threads coated with glass and other harmful substances including cotton thread which is glass coated or coated with other harmful materials used in kite flying is hereby prohibited in Andaman and Nicobar Islands with immediate effect and until further orders.*

All concerned are therefore advised to faithfully comply with the directions so passed by the Hon'ble National Green Tribunal to avoid criticism from any quarter.


Member Secretary

Andaman Nicobar Pollution Control Committee
7-31/PCC/NGT (384 & 442 /2016) /2017/1166

Copy to:-

1. The Chief Secretary, A& N Administration, Port Blair
2. The Secretary to LG, A&N Administration, Port Blair for information of the Hon'ble Lt. Governor
3. PCCF & Principal Secretary (E&F), A& N Administration, Port Blair
4. DGP, A& N Administration, Port Blair
5. The Pr. Secretary (Revenue), A& N Administration Port Blair
6. PCCF(Wildlife) &CWLW, A & N Administration, Port Blair
7. Secretary (S&T) & Chairman (ANPCC) A& N Administration, Port Blair
8. CEO, Zilla Parishad, A& N Administration
9. The Secretary, PBMC
10. The Deputy Commissioner (S, N & M, and Nicobar Districts)
11. The Superintendent of Police (S, N &M, and Nicobar Districts)
12. The Manager, Govt. Press for publication in the Daily Telegrams.
13. The News Editor, All India Radio and Doordarshan for broadcasting the same for the information of general public.

} For information with the request to ensure compliance of the direction in their respective territory.



Chandigarh Pollution Control Committee

Paryavaran Bhawan, Madhya Marg, Sector 19-B, Chandigarh-160 019

Annexure 21 SP

15/12/19/MS
17/3/20

No: CPCC/Misc/2020/ 4932

To

The Member Secretary,
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
Delhi-110032



Dated: 12/03/2020

for
MS
17/3/20
IPC

Sub: Compliance report in respect of directions issued by the Hon'ble NGT vide order dated 21.02.2020 passed in Execution Application No. 06/2020 in Original Application No. 384/2016.

This is in reference to your letter CPCB/IPC-V/NGT_06/Kite/2020 dated 03rd March 2020 received from The AD & Divisional Head IPC-V on the above cited subject.

In reference to above said subject, in view of the Execution Application No. 06/2020 in Original Application No. 384/2016 by the Hon'ble National Green Tribunal an Order (Annexure) has been given under section 144 of Cr. P.C. by the District Magistrate of Chandigarh Administration.

The Order is issued to regulate the use of above said synthetic/nylon-glass coated thread popularly known as Pakka thread/ Dori and Chinese Maanjha/Dori in the larger public interest and immediate necessary action is to be taken to prevent serious injury or death to human beings & birds along with harm to Wildlife & Environment. Therefore, procuring, stocking, sale and use of synthetic/ nylon-glass coated Pakka thread/ Dori and Chinese Maanjha/Dori is banned in the U.T. of Chandigarh.

This is for your information and kind perusal please.

Dr. N.S.

17/3/20
18/3/20

Ms. Anca

T.C. Nautiyal, IFS
(Member Secretary)

71

OFFICE OF THE DISTRICT MAGISTRATE, CHANDIGARH

No. DM/MA/2020/ 1394

Dated: 17/01/2020

ORDER UNDER SECTION 144 OF THE Cr.P.C.

Whereas, in pursuance of the order dated: 14.12.2016 issued by Hon'ble National Green Tribunal, Principal Bench, New Delhi, in the matter of Khalid Ashraf & Anr. Vs. U.O.I. & Ors. (O.A. No. 384 of 2016) AND P.E.T.A., India Vs. U.O.I. & Ors. (O.A. no. 442 of 2016), it has been made to appear to me that a large number of people flying the kites, use synthetic/nylon-glass coated thread popularly known as Pakka thread/Dori and Chinese Maanjha/Dori. These Maanjhas/Doris, being made of synthetic material are non-biodegradable and thus cause serious injuries to human beings, birds and are equally disadvantageous & harmful to the wildlife/environment. In some cases, it had also caused death of humans and birds.

And therefore, I, Mandip Singh Brar, I.A.S., District Magistrate, Chandigarh, am of the opinion that use of above said synthetic/nylon-glass coated thread popularly known as Pakka thread/Dori and Chinese Maanjha/Dori needs to be regulated in the larger public interest and immediate necessary action is necessary to be taken to prevent serious injury or death to human beings & birds along with harm to wildlife & environment, due to above said Pakka thread/Dori and Chinese Maanjha/Dori.

Now therefore, I, Mandip Singh Brar, I.A.S., District Magistrate, Chandigarh, in exercise of the power vested with me u/s 144 of Cr. P.C., as a measure of emergency and to prevent serious injury or death to human beings & birds and to prevent harm to wildlife & environment, do hereby order that procuring, stocking, sale and use of synthetic/nylon-glass coated thread popularly known as Pakka thread/Dori and Chinese Maanjha/Dori along with other threads coated with glass and/or such other harmful substances for kite flying are banned within the jurisdiction of Chandigarh, for a period of 60 days.

This order shall come into force from zero hours on 22.01.2020 and shall be effective for a period of sixty days up to and including 21.03.2020.

In view of the emergent nature of the order, it is being issued ex-parte and is addressed to the public in general.

This order shall be promulgated by publication in the newspapers having circulation in the area, through the office of the D.P.R., Chandigarh.

Any breach of this order would invite action under section 188 of the Indian Penal Code.

Given under my hand and seal on _____.


MANDIP SINGH BRAR, I.A.S.,
DISTRICT MAGISTRATE,
CHANDIGARH.

Department of Environment

Government of NCT of Delhi

6th Level, C-Wing, Delhi Secretariat, I.P. Estate, New Delhi- 110002

Telefax: 23392029

147935/DMW
25/02/20

No. F.12 (543)/Env/OA-384/2016/PF-1/7353-7356

Dated: 11/02/20

To

✓ The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi - 32.

147935/MS
18/1/20



MS for
DH/Law
pls examine
Alo (HEB)
19/2/20

May be forwarded
to IPC-VI
for n/a p.i.
Kaj
25/2/20

Sub.: Compliance Report in respect of directions issued by the Hon'ble NGT vide order dt.21.01.2020 passed in Execution Application No. 06/2020 in Original Application No. 384/2016 titled Khalid Ashraf vs. Union of India regarding Ban on sharp manja.

Ref.: E-mail dated 25.01.2020 from Consultant Judicial -NGT (P.B.) addressed to Chief Secretary, Delhi reg. order passed in OA No. Execution Application No. 06/2020 in Original Application No. 384/2016.

DH/Law
25/2/20

Sir,

In reference to the above, the Compliance Report on behalf of Govt. of NCT of Delhi is as under:

Govt. of NCT of Delhi had issued a notification prior to the Hon'ble NGT order dt. 11.07.2017 on 10.01.2017 giving the following directions:-

1. There shall be complete ban on the sale, production, storage, supply, import, and use of kite flying thread made out of nylon, plastic or any other synthetic material including popularly known as "Chinese manja" and any other kite-flying thread that is sharp or made sharp such as by being laced with glass, metal or any other sharp materials in the National Capital Territory of Delhi.
2. Kite flying shall be permissible only with a cotton thread, free from any sharp/metallic/glass components / adhesives/ thread strengthening materials.

And, the following officers have been authorized to implement this notification in their respective jurisdiction, namely:-

1. Officers of the rank Tehsildars and above of Revenue Department, Govt. of NCT of Delhi.
2. Officers of the rank Wildlife Inspectors and above of the Forest Department, Govt. of NCT of Delhi.
3. Officers of the rank Sub-Inspectors and above of Delhi Police.
4. Sanitary Inspectors, General Licensing Inspectors and Public Health Inspectors of the MCDs.

Contd...

As per the Notification, the Chairman and Member Secretary (DPCC) and the Sub-Divisional Magistrates of the respective area/ jurisdiction are authorized to file complaint under section 19 of the Environment (Protection) Act, 1986, as already empowered vide Notification no. 349 (E) dated 16th April, 1987 as amended up to date.

The Sub-Divisional Magistrates are to take action on the basis of the report submitted by Tehsildars and above of Revenue Department, Sub-Inspectors and above of Delhi Police and Sanitary Inspectors, General Licensing Inspectors and Public Health Inspectors of the MCDs.

Member Secretary, DPCC will initiate action on the basis of the report of Wildlife Inspectors and above of the Forest Department.

Accordingly, Sub-Divisional Magistrates and Member Secretary, DPCC have to file complaint against the violations in the Environmental Court designated for the purpose which is the court of the Hon'ble Additional Chief Metropolitan Magistrate (ACMM) (Special Acts) Central Tis Hazari. SDM & MS DPCC also have to file monthly report to Chairman, DPCC.

The violation of directions issued under section 5 of the Environment (Protection) Act, 1986, or the rules made thereunder shall be punishable under section 15 of the said Act which include imprisonment upto five years and / or with fine which may be extended to Rs. One Lac or with both.

The Department of Environment issues public notices twice in a year once before the Independence Day, i.e., 15th August and then before the Basant Panchmi during January /February informing the general public about the ban on Chinese Manjha and to report instances of the breach of the said directions to the offices of senior functionaries such as Commissioner of Police, Divisional Commissioner, GNCTD, Chief Wildlife Warden, GNCTD, Commissioners of 3 MCDs, through helpline numbers and official email IDs.

In 2019, public notices have been issued on 26.01.2019 and on 09.08.2019, 11.08.2019 and 13.08.2019 in English and Hindi newspapers. In addition, DO letters have been issued at the level of Principal Secretary (Environment & Forest)/Chairman, DPCC to the above said Officers to sensitize the authorized officers to be vigilant and implement the directions issued under Section 5 of Environment (Protection) Act, 1986 and send reports to DPCC for further action.

A public notice for awareness of the general public was also published on 29.12.2019, 05.01.2020, 12.01.2020, 19.01.2020 and 26.01.2020 regarding ban on Chinese Manja in National dailies for kite flying during occasion of Makar Sankranti /Basant Panchmi 2020 Celebration.

A meeting was also taken by Chief Secretary, Delhi on 24.09.2019 to review the action taken by the various implementing agencies in their respective areas of jurisdiction. *Inter alia* the following directions were given:

1. The Authorized Officers, viz, Officers of the rank of Tehsildars and above of the Revenue Department; Officers of the rank of Sub-Inspectors and above of Delhi Police; Sanitary Inspectors, General Licensing Inspectors and Public Health Inspectors of the Municipal Corporations to carry out **extensive inspection drive** in their respective areas of jurisdiction and submit a compiled report to their respective SDMs on violations w.r.t. the provisions of the Notification dt. 10.01.2017 **latest by 27.09.2019. The respective SDMs**

after assessing the reports are required to file complaint before the Competent Court within a week.

2. The Authorized Officers as Sub-Inspectors and above, Tehsildars and Sanitary Officers are required to identify places of sale, storage or transport of banned item, "Chinese Manja" in their respective jurisdiction, so that the entire chain of transaction in illegal trade is identified for effective enforcement action.
3. **Delhi Police, Revenue Department and the three MCDs to conduct sensitization and awareness program** with Market Trader Associations and RWAs of Delhi in their respective areas of jurisdiction w.r.t. the directions contained in the Notification. Delhi Police to also sensitize the personnel deputed at the entry points in Delhi so that they do not permit import/ transport of the banned manjha in Delhi.

Agency-wise Action Taken Report regarding Ban on Sharp Manja in Delhi upto October 2019 is as follows:

- I. **DELHI POLICE** – has registered 65 No. of FIRs in respect of incidents arising out of use of banned Chinese Manjha in violation of the directions of the Notifications dt. 10.01.2017 issued by the Department of Environment, Govt. of NCT of Delhi. This also includes FIRs w.r.t. three death cases due to Sharp Manja for which enquiry is in the process as per report dt. 24.09.2019. The details with respect to 3 death cases are as follows:

1. FIR No. 508/19 dated 15.08.2019 registered u/s 336/304A IPC at PS PaschimVihar East (Outer District) in connection with death of one person namely Manav in PachimVihar area. Investigation is in process.
2. FIR No. 48/ 01.04.2019 registered u/s 336/304A IPC at PS Timarpur (North District) in connection with death of a person due to falling down from a motor cycle near NirankariSarover, Burari due to entanglement of Manjha. The investigation is yet to be concluded.
3. FIR No. 458/19 dated 25.08.2019 registered at PS KhajuriKhas (North East District) in connection with death of Ishika aged 41/2 years as a kite wrapped around her neck while she was sitting in the front seat of a motor cycle.

II. **MUNICIPAL CORPORATIONS**

- **East Delhi Municipal Corporation** : Zonal authorities of EDMC have reported that a total of 12 violations have been found and 15 kg Sharp/ Chinese Manja have been seized by them.
- **North and South MCDs** have reported that they have not granted any license for import of Chinese Manjha, they have also not issued any license for storage/ trade for selling of any banned/ prohibited items.

75
contd. . . .

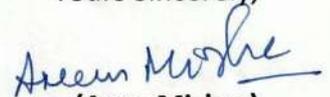
III. REVENUE DEPARTMENT

- **South District** : Out of a total of 78 inspections/ sites visited in the district, three Challans have been issued. Regular inspections are being carried out to identify places of sale, storage and transportation of banned Sharp/ Chinese Manjha.
- **New Delhi District** : Extensive inspection drive launched in New Delhi District from 27/09/2019 to 30/09/2019 to check the violation of sale, production, storage, supply use of Chinese manjha. However, no such instance was reported in New Delhi District. Sensitization and awareness programs with market trader associations and RWAs of New Delhi District have been conducted.
- **Central District** : A special drive under the supervision of SDM (Kotwali) was undertaken on 26/09/2019 and 07 No. of shops were found violating. Besides the above drive, 04 cases have been received from concerned SHO of Delhi Police regarding sale of banned items. The SDM has imposed a penalty of Rs. 1 lakh in 9 cases while the matter is under process in 2 cases.
- **South –West District** : 21 no. of inspection drives conducted in the South –West district and 4 meetings held with the Market Associations/ RWAs for sensitization and to spread awareness among the people on banned Chinese Manjha. No violation in respect of sale/ storage of banned Sharp/ Chinese Manjha has been reported and no complaints have been filed.
- **Other District**: No violations of sale or storage of Sharp/ Chinese Manjha have been reported from the remaining districts despite carrying out inspections.

IV. **EDUCATION DEPARTMENT**: Directorate of Education has issued Circulars and circulated the Notification dated 10.01.2017 to Heads of all Schools in Delhi for creating awareness amongst students regarding the adverse impact of Sharp Manjha in the interest of safety of students /public.

V. **FOREST DEPARTMENT**: No case of violation has been reported by the Wild Life Inspectors regarding use of Sharp Manjha causing death to wild life in the forest areas.

Yours Sincerely,


(Arun Mishra)

Spl. Secretary (Environment)-cum-
Member Secretary (DPCC)

Copy for information to:

1. S.O. to Chief Secretary, GNCTD.
2. PS to Chairman, CPCB.
3. P.P.S. to Secretary (Environment)-Cum-Chairman DPCC.

Annexure- 23

लक्षद्वीप प्रदूषण नियंत्रण समिति

LAKSHADWEEP POLLUTION CONTROL COMMITTEE

विज्ञान एवं प्रौद्योगिकी विभाग

DEPARTMENT OF SCIENCE & TECHNOLOGY

कवरत्ती- 682 555

KAVARATTI -682 555



File No: LD-03006/6/2020-LPCC-UT-LKS / 23

Dated: 19.05.2020

To

Shri Ajay Aggarwal
AD & Div. Head-IPC-V
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar, Delhi-110032
E-Mail: ipc5division.cpcb.gov.in

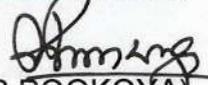
Sub: Compliance Reports in respect of directions issued by the Hon'ble NGT vide order dated 21.01.2020 passed in Execution Application No. 0612020 in Original Application No. 384/2016 - Regarding.

Sir,

With reference to your e-mail dated 15th May, 2020 regarding the Compliance Reports in respect of directions issued by the Hon'ble NGT vide order dated 21.01.2020 passed in Execution Application No. 0612020 in Original Application No. 384/2016. It is to inform you that in the UT of Lakshadweep there is no units such as manufacture, sale, storage, purchase and use of thread made of nylon, synthetic material/and or coated with synthetic substances which is non- biodegradable for kite flying.

Therefore the information in this regard may be treated as NIL.

Yours faithfully,


(P. POOKOYA)

Member Secretary, LPCC

M. S. Alka,

Atgund
5/6/20

File No. 7532/DSTE/PPCC/NGT/EE/2020/172
GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE
3rd Floor, PHB Building, Anna Nagar, Puducherry - 605 005.
Telephone: 0413- 2201256; Telefax : 0413-2203494

Puducherry, the

07 JUL 2020

To

✓ Shri. S. K. Gupta,
 AD & Div. Head, IPC-V,
 Central Pollution Control Board, Parivesh Bhawan,
 East Arjun Nagar, Delhi-110032.

↓
 20/07/20

SSA

Sir,

Sub : DSTE – Order passed by Hon'ble National Green Tribunal in Executive Application No. 06/2020 in O.A. No. 384/2016 – Khalid Ashraf Vs Union of India – National Green Tribunal – Prohibition of synthetic thread for kite flying - Furnishing of Action taken report – Reg.

Ref: Your office letter No. CPCB/IPC-V/NGT_06/Kite/2020 dated 03.03.2020 and 29.06.2020

It is informed that in compliance to the order of the Hon'ble National Green Tribunal vide judgement dated 11.07.2017 in O.A. No. 384/2016 – Khalid Ashraf Vs Union of India, Puducherry Pollution Control Committee had issued a direction under section 5 of the Environment (Protection) Act, 1986 prohibiting synthetic nylon thread used for kite flying in the entire U.T. of Puducherry and a Public Notice was published in the leading New Papers in English and Tamil on 03.07.2020. A copy of the same is enclosed for reference.

Further, a letter was sent to the District Collectors, Conservator of Forests and Senior Superintendent of Police (Law and Order) enclosing a copy of the above direction, for taking appropriate action against the defaulters under the provision of Environment (Protection) Act, 1986, Prevention of Cruelty of Animal Act, 1960, Wildlife (Protection) Act, 1972, the Indian Penal Code or any other provision of law on the violators and to furnish action taken report (Copy enclosed).

Yours sincerely,

Smitha
SMITHA. R, I.A.S.,
DIRECTOR / MS-PPCC

Encl.: As above

Copy to:
 Standing Guard File.

File No. 7532/DSTE/PPCC/NGT/EE/2020 / 167
GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE
3rd Floor, PHB Building, Anna Nagar, Puducherry - 605 005.
Telephone: 0413- 2201256; Telefax : 0413-2203494

Puducherry, the

06 JUL 2020

To

1. The District Collector, Puducherry.
2. The District Collector, Karaikal.
3. The Chief Conservator of Forests, Department of Forest and Wildlife, Puducherry.
4. The Senior Superintendent of Police (Law and Order), Puducherry.

Sir,

Sub : DSTE – Order passed by Hon'ble National Green Tribunal in Executive Application No. 06/2020 in O.A. No. 384/2016 – Khalid Ashraf Vs Union of India – National Green Tribunal – Prohibition of synthetic thread for kite flying

Ref: This office letter of even No. dated 18.03.2020 enclosing Email dated 03.03.2020 from CPCB and Judgement of Hon'ble National Green Tribunal dated 11.07.2017 in O.A. No. 384/2016.

The Hon'ble National Green Tribunal vide judgement dated 11.07.2017 in O.A. No. 384/2016 – Khalid Ashraf Vs Union of India, has ordered a total ban on the Manjha or thread for kite flying which is made of nylon or any synthetic material and/or is coated with synthetic substance and is non-biodegradable. In terms of the order of the Hon'ble National Green Tribunal, Puducherry Pollution Control Committee has issued a direction under section 5 of the Environment (Protection) Act, 1986 prohibiting synthetic nylon thread used for kite flying in the entire U.T. of Puducherry and a Public Notice was published in the The Hindu and Dhinakaran New Papers on 03.07.2020 for information of all concerned. A copy of the same is enclosed for reference.

As directed by the Hon'ble Tribunal, it is requested that in case of any violation of the directions given, appropriate steps be taken against the defaulters under the provision of Environment (Protection) Act, 1986, Prevention of Cruelty of Animal Act, 1960, Wildlife (Protection) Act, 1972, the Indian Penal Code or any other provision of law and the action taken report in this matter to shall be furnished to the Puducherry Pollution Control Committee.

Yours sincerely,

to
SMITHA. R., I.A.S.,
DIRECTOR / MS-PPCC

o/c
P

Encl.: As above

Copy to:
 Standing Guard File.

S. Bal
6/7/20
DESPATCHED

79

**GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE**

Date : 02.07.2020

PUBLIC NOTICE

Ban on Manjha or Synthetic Nylon Thread used for Kite flying

Hon'ble National Green Tribunal (NGT) in its order dated 11.07.2017 in Original Application No.384 of 2016 and Original Application No.442 of 2016 has ordered that there shall be a total ban on the Manjha or thread for kite flying which is made of nylon or any synthetic material and / or is coated with synthetic substance and is non-biodegradable, since they are causing serious injuries to birds, animals and human beings, causes fatal accidents and also affects the environment as they are non-degradable.

Therefore, it is directed under the provisions of Section 5 of the Environment (Protection) Act, 1986 no person shall manufacture, sell, store, purchase and use synthetic Manjha / Nylon thread and all other similar synthetic threads for kite flying. This ban prevails in the entire U.T. of Puducherry.

Any violation of above direction will lead to punishment under the provision of Environment (Protection) Act, 1986, Prevention of Cruelty of Animal Act, 1960, Wildlife (Protection) Act, 1972 and the Indian Penal Code. Violation of this direction issued under the Environment (Protection) Act, 1986 shall be punishable with imprisonment upto five years and / or with fine which may be extended to Rs. One Lakh or with both.

**SMITHA. R., I.A.S.
MEMBER SECRETARY
PUDUCHERRY POLLUTION CONTROL COMMITTEE**

"The Hindu" dated 03.07.2020.



புதுச்சேரி அரசு
அறிவியல், தொழில்நுட்பம் மற்றும்
சுற்றுச்சூழல் துறை
புதுச்சேரி மாசு கட்டுப்பாட்டுக் குழுமம்

தேதி: 02.07.2020

பொது அறிவிப்பு

காத்தாடி பறக்க பயன்படுத்தப்படும் மாஞ்சா
மற்றும் செயற்கை நைலான் நூல் மீதான தடை

மாண்புமிகு தேசிய பசுமை தீர்ப்பாயம், விண்ணப்ப
எண்.384/2016 மற்றும் 442/2016 கீழ் தொடரப்பட்ட
பொதுநல வழக்கில், 11.07.2017 அன்று மாஞ்சா/
நைலான் உள்ளிட்ட செயற்கை இழைகளால்
செய்யப்படும் நூல்களுக்கு தடை விதித்துள்ளது.
அவை பறவைகள், விலங்குகள் மற்றும் மனிதர்களுக்கு
கடுமையான காயங்கள் மற்றும் அபாயகரமான
விபத்துக்களை ஏற்படுத்துகின்றன. மேலும் அவை
சுற்றுச்சூழலை பாதிக்கின்றன.

எனவே, எந்த ஒரு நபரும் காற்றாடி பறக்க
பயன்படுத்தப்படும் மாஞ்சா நூல் மற்றும் செயற்கை
நூலிழைகளை உற்பத்தி செய்யவோ, விற்கவோ, சேமித்து
வைக்கவோ, வாங்கவோ மற்றும் பயன்படுத்தவோ
கூடாது. என சுற்றுச்சூழல் (பாதுகாப்பு) சட்டம் பிரிவு
5-ன் கீழ் உத்தரவிடப்படுகிறது. இந்த தடை புதுச்சேரி
யூனியன் முழுவதிலும் அமலில் உள்ளது.

மேற்கூறிய உத்தரவை மீறுவோர் மீது சுற்றுச்சூழல்
(பாதுகாப்பு) சட்டம், 1986, விலங்கு வதை தடுப்பு
சட்டம், 1960, வன உயிரின (பாதுகாப்பு) சட்டம், 1972
மற்றும் இந்திய தண்டனைச் சட்டம் ஆகிய சட்டத்தின்
கீழ் உரிய தண்டனை பெற நடவடிக்கை எடுக்கப்படும்.
சுற்றுச்சூழல் (பாதுகாப்பு) சட்டத்தின்படி தடையை
மீறுவோருக்கு 5 ஆண்டுகள் வரை சிறை தண்டனை
மற்றும் / அல்லது ரூபாய் 1 லட்சம் வரை அபராதம்
விதிக்கப்படும்.

ஸ்மிதா.ர.இ.ஆ.ப.,
உறுப்பினர் செயலர்
புதுச்சேரி மாசு கட்டுப்பாட்டுக் குழுமம்

"Dhinakaran" dated 03.07.2020

(25)

Annexure-25



Alka Srivastava <alkadelhi09@gmail.com>

Fwd: COMPLIANCE IN NGT MATTER OA 384 OF 2016-KITE MANJHA UPDATED

3 messages

ajay aggarwal <ajayaggarwal.cpcb@nic.in>
 To: SK Gupta <skgupta110@yahoo.com>
 Cc: Alka Shrivastav <alkadelhi09@gmail.com>

Fri, Jun 26, 2020 at 3:53 PM

From: arunachalspcb@gmail.com
To: "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>
Cc: "ksharmacpcb" <ksharma.cpcb@nic.in>, "zoshillong.cpcb" <zoshillong.cpcb@nic.in>
Sent: Friday, June 26, 2020 2:50:20 PM
Subject: COMPLIANCE IN NGT MATTER OA 384 OF 2016-KITE MANJHA UPDATED

Sir,
 In continuation to this Office letter No. APSPCB-66/2020/KTE/MNJH/NGT/1426-29 dated 18/06/2020, in reference to the above mentioned subject, this Office has further received Executive/Prohibitory Orders from 3 (three) more districts namely WEST KAMENG, ANJAW and LOHIT. Therefore, as of date, in total 4 (Four) districts have issued Executive/Prohibitory Orders. This may be treated as the updated status of the State in the matter O.A. No. 384 of 2016.
 Enclosed: Prohibitory order copies.

Sd/-
 R.Kimsing, A.E.E.



3 attachments

PRHBTRY ORDR-KITE MANJHA-WK DISTRICT.jpg
 463K

LOHIT-Executive Order-MNJHA.pdf
 209K

ANJAW-ORDR-KTE MNJHA.pdf
 418K

Alka Srivastava <alkadelhi09@gmail.com>
 To: IPC V Division CPCB <ipc5division.cpcb@gov.in>

Mon, Jun 29, 2020 at 12:53 PM

[Quoted text hidden]

Regards
 Alka Srivastava
 SSA-IPC-V division
 Central Pollution Control Board
 Mobile : 9811293828

3 attachments

PRHBTRY ORDR-KITE MANJHA-WK DISTRICT.jpg
 463K

82



Government of Arunachal Pradesh
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
Department of Environment & Forests
Naharlagun

FILE NO. APSPCB- 66 /2020/KTE/MNJH/NGT/ 1426-29 Date: 18./06/2020

To,

The AD & Divisional Head
IPC-V
Central Pollution Control Board
Delhi-32

Sub: Compliance in respect of directions issued by the Hon'ble NGT vide order dated 21.01.20 passed in E.A. No.06/2020 in O.A. No. 384/2016-regarding.

Sir,

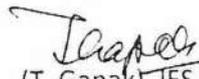
In reference to the subject above mentioned it is to inform that one district i.e. East Siang district in the State had prohibited the sale, storage, purchase and use of thread made of nylon, synthetic material and/or coated with synthetic substance which is non-biodegradable for kite flying.

Further, a letter has been written to the remaining Deputy Commissioners to issue prohibitory Orders in respective districts.

Enclosed:

- Prohibitory Order copy of East Siang district.
- Letter issued to the Deputy Commissioners for compliance of Hon'ble NGT Order.

Yours faithfully,


(T. Gopak), IFS
Member Secretary APSPCB
Naharlagun

Copy to:

- 1) The Member Secretary, CPCPB, Delhi for information.
- 2) The Regional Director, Zonal Office, CPCB, Shillong for information.
- 3) Office copy.


(T. Gopak), IFS 18/06/2020
Member Secretary APSPCB
Naharlagun

83

1

	GOVERNMENT OF ARUNACHAL PRADESH OFFICE OF THE DISTRICT MAGISTRATE EAST SIANG DISTRICT :: PASIGHAT::	DM
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No.J-4303/18-19

Dated Pasighat, the 11th Feb/2020.

EXECUTIVE ORDER U/S-144 Cr.P.C.

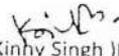
Whereas, the National Green Tribunal, Principal Bench, New Delhi, noting the adverse impact of threads made of nylon, synthetic material and or coated with synthetic substances which is non-biodegradable and having adverse impact on wildlife and human health, has issued an Order Dated 11/07/2017, prohibiting manufacture, sale, storage, purchase and use of such threads.

And whereas, manufacture, sale, storage, purchase and use of such threads endangers wildlife and human health due to several accidents resulting in death and casualties to wildlife from time to time in different parts of the country.

And therefore, in exercise of the powers conferred upon me U/S-144 Cr.P.C, I Dr.Kinny Singh, IAS, District Magistrate do hereby prohibit sale, storage, purchase and using of any thread made of nylon, synthetic material and or coated with synthetic substances which is non biodegradable under East Siang District, with immediate effect.

Violation of this Order shall attract penal action as per provision of law.

Issued under my hand and Seal of the Court on this 11th day of Feb'2020.

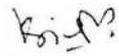

(Dr. Kinny Singh)IAS
District Magistrate
East Siang District,
Pasighat.

Dated Pasighat, the 11th Jan/2020.

No.J-4303/18-19

Copy to

1. The secretary, Arunachal Pradesh State Pollution Control Board for information please.
2. The Superintendent of Police, East Siang District, Pasighat for information.
3. The ADC-cum- ADM, Pasighat HQ for information and necessary action.
4. The ADC Mebo/Ruksin/Circle Officer Sille-Oyan/Yagrung/Bilat/Namsing/Kora for information and to execute the Order in letter and spirit and for compliance.
5. President Secretary Pasighat Merchant Association for information and necessary action.
6. The Station Director, AIR, Pasighat to broadcast the content of above order through their media in English/Hindi and Adi for ten consecutive days.
7. The DIPRO, Pasighat for wide publicity through print & electronic media.
8. The PA to DC, Pasighat.
9. Notice Board.
10. Office copy.


District Magistrate
East Siang District
Pasighat.

84



Government of Arunachal Pradesh
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
Department of Environment & Forests
Naharlagun

FILE NO. APSPCB- 66 /2020/KTE/MNJH/NGT/ 1430 - 1460 Date: 18/06/2020

To,

The Deputy Commissioner

Papumpare/Capital Complex/Tawang/West Kameng/East Kameng/Lower
Subansiri/Upper Subansiri/Upper Siang/West Siang/Lower Dibang
Valley/Lohit/Changlang/Tirap/Dibang Valley/Anjaw/Kurung Kumey/Kra
Daadi/Kamle/Pakke Kessang/Namsai/Longding/Shi Yomi/Siang/Lower
Siang/Leperada

Sub: Compliance in respect of directions issued by the Hon'ble NGT vide order dated 21.01.20 passed in E.A. No.06/2020 in O.A. No. 384/2016-regarding.

Madam/Sir,

This is regarding the Order of the Hon'ble NGT dated 21.01.20 mentioned above, wherein, NGT directed *prohibition of manufacture, sale, storage, purchase and use of thread made of nylon, synthetic material and/or coated with synthetic substance which is non-biodegradable for kite flying.*

The Deputy Commissioner, East Siang District has issued an Executive order prohibiting the sale, storage, purchase and use of thread made of nylon, synthetic material and/or coated with synthetic substance which is non-biodegradable for kite flying in the District. Similarly, it is kindly requested to issue prohibitory Orders in respective districts. A copy of the Order may be sent to this Office via e-mail at arunachalspcb@gmail.com as a part of compliance of the Hon'ble NGT directions in compliance to the order.

The status of the State in regards to this is to be submitted to the CPCB for its further submission to Hon'ble NGT, Principal Bench, New Delhi.

Enclosed: Hon'ble NGT Order copy.

Yours faithfully,


(T. Gapak), IFS 18/06/2020
Member Secretary

Member Secretary
APSPCB
Naharlagun

Copy to:

- 1) The US to the Chief Secretary, Govt. of Arunachal Pradesh, Itanagar for information.
- 2) The Secretary, GA,DA, Govt. of Arunachal Pradesh for information.
- 3) The Member Secretary, CPCPB, Delhi for information.
- 4) The Regional Director, Zonal Office, CPCB, Shillong for information.
- 5) Office copy.

(T. Gapak), IFS
Member Secretary

Paryavaran Bhawan, Papu Hill, Yupia Road, Naharlagun - 791110
Contact: arunachalspcb@gmail.com, www.apspcb.org.in



GOVT. OF ARUNACHAL PRADESH
OFFICE OF THE DEPUTY COMMISSIONER-CUM-DM
WEST KAMENG DISTRICT: BOMDILA

Dated Bomdila the 26th February, 2020



PROHIBITORY ORDER

WHEREAS, the use of non-biodegradable single use plastic like polythene bags, Plastic plates, Cups and wrapping materials, etc. were already banned vide Order No:- BJ-1714/2019 dated 11.06.2019;

AND WHEREAS, other non-biodegradable materials like Nylon thread, Synthetic material and/or coated with synthetic substance which are used for kite flying, fishing net, etc. are detrimental to wild life, human health and entire eco-system.

NOW THEREFORE, in view of adverse impact of the above mentioned materials on wildlife and human health, I, Shri Karma Leki, Deputy Commissioner-Cum- District Magistrate, West Kameng District, Bomdila in exercise of powers conferred U/S 133 Cr.P.C do hereby ban/prohibit manufacture, sale, storage, purchase and use of thread made of Nylon, synthetic material and/or coated with synthetic substance used for kite flying, fishing net, etc. which are non-biodegradable in nature.

Anyone found violating this order shall be dealt with in accordance with the prescribed law in force.

(Karma Leki)

Deputy Commissioner-Cum-District Magistrate
West Kameng District
Bomdila
Dated Bomdila 26th February 2020
District Magistrate
West Kameng District,
Arunachal Pradesh

Memo NO: BJ-1714/19

Copy to:

- 1) The Supdt. Of Police, west Kameng District, Bomdila for information and necessary action.
- 2) All Administrative Officer, West Kameng District for information and necessary action.
- 3) The Town Magistrate, Bomdila, for information and necessary action.
- 4) The All OC,PS, West Kameng District for information and enforcement of this order.
- 5) All Head of offices, West Kameng District for information and wide publicity of this order among their staff.
- 6) The Bazar secretary, Bomdila for information and necessary action.
- 7) The DIPRO, Bomdila for wide publicity through his local media.
- 8) All Shopkeeper of Bomdila Townships for information and strictly compliance.
- 9) Office Copy.

(Karma Leki)

Deputy Commissioner-Cum-District Magistrate
West Kameng District
Bomdila
District Magistrate
West Kameng District, Bomdila
Arunachal Pradesh



GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE DEPUTY COMMISSIONER-CUM-DISTRICT MAGISTRATE LOHIT DISTRICT
T E Z U

No.LJ-143(pt-1)/20-21

Dated Tezu. the 23rd Jun' 2020.

EXECUTIVE ORDER
(U/S-144 Cr. P.C)

Whereas,

Direction has been issued by the Hon'ble NGT order dated 21/01/2020 passed in E.E. No.06/2020 in O.A. No.384/2016-regarding prohibition of manufacture, sale storage, purchase and use of thread made of nylon, synthetic material and/or coated with synthetic substance which is non-biodegradable for kite flying.

And whereas,

Materials made of nylon, synthetic materials and coated with synthetic substances is highly inflammable and hazardous to the environment.

And whereas,

Manufacture, sale storage, purchase and use of such threads endangers wildlife and human health causing several accidents resulting in death and casualty to wildlife from time to time in different parts of the country.

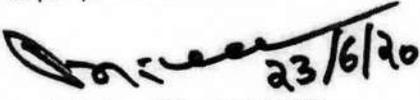
And whereas,

The Arunachal Pradesh State Pollution Control Board, Naharlagun has also advised vide letter No. APSPCB-66/2020/KTE/MNJH/NGT/1430-1460 dtd. 18/06/2020 to prohibit the use of such articles.

Now therefore,

In exercise of the powers conferred upon me U/S-144 Cr. P.C. I Shri Prince Dhawan, IAS, DC-cum-District Magistrate, Lohit District, Tezu do hereby prohibit sale, storage, purchase and use of any thread made of nylon, synthetic materials and or coated with synthetic substances which is non biodegradable under Lohit District, with immediate effect.

Violation of this Order shall attract penal action as per provision of law.


23/6/20

(Prince Dhawan) IAS
DC-cum-District Magistrate,
Lohit District, Tezu

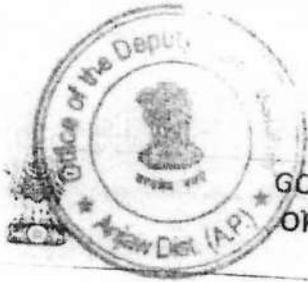
Memo No.LJ-143(pt-1) 2020-21 7844-904 Dtd. Tezu the 23rd June' 2020

Copy to :-

- 1) The Member Secretary, Arunachal Pradesh State Pollution Control Board, Naharlagun for information please vide his letter No. APSPCB-66/2020/KTE/MNJH/NGT/1430-1460 dtd. 18/06/2020.
- 2) The Superintendent of Police, Lohit District, Tezu for information & necessary action please.
- 3) All Admn. Officers for information and strict compliance.
- 4) The EAC.(Dev) Tezu with original copy received from Member Secy. vide No. APSPCB-66/2020/KTE/MNJH/NGT/1430-1460 dtd. 18/06/2020 is enclosed.
- 5) All HOD's Tezu for information & necessary action.
- 6) The Executive Engineer, UD&H, Tezu for strict compliance.
- 7) The DIPRO, Tezu for wide publicity through PA system.
- 8) Officer-in-Charge, Police Station, Tezu/Sunpura and Wakro for compliance.
- 9) The Chairman Secy. Bazar committee, Tezu for information & necessary action.
- 10) The PA CA to DC, Tezu
- 11) Office Copy.


23/6/20

(Prince Dhawan) IAS
DC-cum-District Magistrate,
Lohit District, Tezu



GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE DEPUTY COMMISSIONER
ANJAW DISTRICT:: HAWAI

DC

No. DCA/DEV-037/2020-21/

Dated Hawaii the 22nd June'2020.

PROHIBITORY ORDER

WHEREAS, the Hon'ble NGT directed prohibition of manufacture, sale, storage, purchase and use of thread made of nylon, synthetic material and / or coated with synthetic substance which is non-biodegradable for kite flying vide order dated 21/01/20 passed in E.A. No. 06/2020 in O.A. No. 384/2016.

NOW THEREFORE, I Dagbom Riba, Deputy Commissioner, Anjaw District, hereby prohibits sale, storage, purchase and use of thread made of nylon, synthetic material and / or coated with synthetic substance which is non-biodegradable for kite flying in the district in compliance of directions issued by the Hon'ble NGT.

Sd/-(Dagbom Riba)
Deputy Commissioner
Anjaw District, Hawaii
Dated Hawaii the 22nd June'2020.

Memo No. DCA/DEV-037/2020-21/ 1012-19

Copy to:

1. The US to the Chief Secretary, Govt. of Arunachal Pradesh, Itanagar for information please.
2. The Member Secretary, APSPCB, Naharlagun for information please.
3. The Additional Deputy Commissioner, Hayuliang for information, with a request to disseminate the information to all Circle HQ within their jurisdiction for strict compliance.
4. The Superintendent of Police, Anjaw District, Camp-Khupa for information and necessary action please.
5. The Circle Officer, Walong and Kibithoo for information and strict compliance.
6. The Secretary, Bazaar Committee, Hawaii for information and strict compliance.
7. Notice Board.
8. Office copy.

(Dagbom Riba)
Deputy Commissioner
Anjaw District, Hawaii
ANJAW DISTRICT, HAWAI
Arunachal Pradesh

GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001-2015, ISO 14001:2015. OHSAS 18001:2007 Certified Board)

Phone Nos. : 0832-2407700
2407701, 2407702
2407703

Tel/Fax No. : 0832-2407700



Email Ids:
Chairman, GSPCB: chairman-gspcb.goa@nic.in
Member Secretary GSPCB: ms-gspcb.goa@nic.in
Environment Engineer, GSPCB: ee-gspcb.goa.nic.in
Scientist, GSPCB: scientist-gspcb.goa@nic.in
Office: goapcb@gspcb.in

No. 1/20/20-PCB/Tech/2402

Speed Post

Date 02/06/2020

To,
The Director,
Department of Environment,
Government of Goa,
Pandit Deendayal Upadhyay Bhavan,
Near Pundalik Devasthan, Pundalik Nagar,
Alto-Porvorim Goa.

*Pl. Complete
Action in light
of the NGT
order.
Ms. Arjun SGA*

23/06/20

Sub: Compliance in NGT Order passed 21/01/2020 in Execution Application in 06/2020 in O.A. No. 384/2016 –Khalid Ashraf V/s. Union of India regarding ban on the use of synthetic material for thread used for kite flying.

Ref: 1. Email dated 25/01/2020 received from Judicial NGT
2. Board letter no. 1/20/19-PCB/Tech/668 dated 30/04/2020

Sir,

With reference to the subject cited above, this is to inform you that Board has not received any compliance from your office with regard to letter referred at Sr. no. (2) in NGT Order dated 21/01/2020 passed in Execution Application in 06/2020 in O.A. No. 384/2016 – Khalid Ashraf V/s. Union of India regarding ban on the use of synthetic material for thread used for kite flying(Copy of the letter enclosed).

In view of the above, you are hereby requested to submit an compliance report in the above matter to this office within 7 days from the of issue of this letter.

Yours Faithfully,

(Signature)
(Dr. Shamila Monteiro)
Member Secretary
For Goa State Pollution Control Board

Copy to,

- ✓ 1. Shri, Ajay Aggarwal, AD & Div. Head IPC-V, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi – 110032.. **for information**
2. Office file. 3. Guard file

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701

Fax: 24024068 / 24023516

Website: www.mpcb.gov.in



Kalpataru Point, 2nd - 4th Floor
Sion Matunga Scheme Rd.No.8,
Near Sion Circle, Sion (E)
Mumbai-400 022.

No.MPCB/B-200702 FTS 0093

Date : 02.07.2020

To,
The Directorate of Municipal Administration,
C/1, Sir Pochkhanawala Road, Municipal Colony,
Worli Shivaji Nagar, Worli, Mumbai-400 030

Sub : Compliance Reports in respect of directions issued by the Hon'ble NGT vide order dated 21/01/2020 passed in Execution Application No.06/2020 in Original Application No.384/2016 filed by Khalid Sharif v/s Union of India & Ors.

Ref : 1. MPCB's letter bearing No.MPCB/B-905, dtd.12/03/2020.
2. CPCB's letters dtd.03/03/2020, 23/04/2020, 15/05/2020 & 29/06/2020

Sir,

May I refer to the MPCB's letter dtd.12/03/2020 on the subject matter, wherein, you were requested to inform all Local Bodies in the State of Maharashtra, about prohibiting use of thread made of nylon, synthetic material and/or coated with synthetic substance, which is non-biodegradable for kite flying and submit the report to the Central Pollution Control Board, within 15 days. However, till date this office has not received any communication from your end.

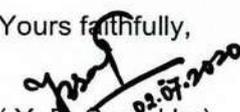
In this regard, the Central Pollution Control Board vide letters dtd. dtd.03/03/2020, 23/04/2020, 15/05/2020 & 29/06/2020 directed to provide compliance report of order dtd.21/01/2020 passed by the Hon'ble NGT regarding prohibition of manufacture, sale, storage, purchase and use of thread made of nylon, synthetic material and/or coated with synthetic substance, which is non-biodegradable for kite flying and submit the report accordingly.

You are therefore once again requested to submit compliance report to the Central Pollution Control Board with a copy to MPCB within 7 days.

This is issued with the approval of the Member secretary of Board.

Thanking you,

Yours faithfully,


(Y. B. Sontakke)
Joint Director(WPC)

Copy submitted to:

1. Principal Secretary-I/II, Urban Development Deptt., Govt. of Maharashtra, Mantralaya, Mumbai-400 032 – for favour of information.
2. The Member Secretary, MPCB, Mumbai – for favour of information.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
Fax: 24023516/24024068/24044531
Website: www.mpcb.gov.in



Kalpataru Point, 2nd - 4th Floor
Opp. Cine Planet Cinema,
Near Sion Circle, Sion (E)
Mumbai-400 022.
Date: 12/03/2020

No.MPCB/ 8-705

To,

The Directorate of Municipal Administration
C/1, Sir Pochkhanawala Rd, Municipal Colony,
Worli Shivaji Nagar, Worli, Mumbai, Maharashtra 400030

Sub : Compliance of Order dtd.21/01/2020 passed by Hon'ble National
Green Tribunal, Principal Bench, New Delhi in Execution
Application No.08/2020 in Original Application No.384/2016 filed by
Khalid Ashraf v/s Union of India & Ors.

Ref: Order dated 21/01/2020 passed by the Hon'ble NGT.

Sir,

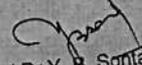
Mr.Khalid Ashraf has filed the Execution Application bearing No.06/2020 against Union of India & Ors., for seeking enforcement of order dtd.11/07/2017 passed by the Hon'ble NGT in Original Application No.384/2016, prohibiting use of thread made of nylon, synthetic material and/or coated with synthetic substance, which is non-biodegradable for kite flying. Hon'ble NGT directed prohibition of manufacture, sale, storage, purchase and use of such thread. The said directions was to be enforced by the Chief Secretaries of all the States / UTs through the respective District Administration. The applicant stated that the directions are not being enforced. Several accidents have been taken place resulting in deaths or accidents, including casualties of human beings and birds during recent years. Prohibited thread continues to be manufactured, sold and used.

In the aforesaid Execution Application, the Hon'ble NGT in its order dated 21/01/2020 stated that in view of the above allegations, NGT consider it necessary to require CPCB to ascertain the status of compliance of the said directions from all the States/UTs and directed to furnish a consolidated report to the Tribunal within three months by e-mail and directed all the States/UTs may furnish such information to CPCB within one month.

A copy of the Hon'ble NGT Order dtd.21/1/2020 is enclosed with a request to inform all Local Bodies in the State of Maharashtra, about prohibiting use of thread made of nylon, synthetic material and/or coated with synthetic substance, which is non-biodegradable for kite flying and submit the report to the Central Pollution Control Board, New Delhi within 15 days.

This is issued with the approval of the Member Secretary of the Board.

Yours faithfully,


(Dr. Y. B. Sontakke) 11/3/2020
Joint Director(WPC)



महाराष्ट्र शासन

नगरपरिषद प्रशासन संचालनालय

दूरध्वनी क्र.०२२-२४९२७६३१.
इ-मेल- dmauidssmt1@gmail.com
संकेतस्थळ- <https://mahadma.maharashtra.gov.in>

शासकीय परिवहन सेवा इमारत, तियरा मजला,
सर पोचखानवाला मार्ग, वरळी, मुंबई - ४०० ०३०.
कार्यासन क्र.०७.

नपप्रस/NGT/flying kite/ का.७/२०२०, /1355

दि.

09 JUL 2020

प्रति,

Hon. S.K.Gupta
AD&Div.Head-IPC-V,
Central Pollution Control Board, Delhi

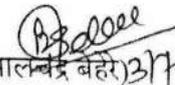
**विषय: Compliance of Order dtd. 21/01/2020 passed by Hon ble NGT, New Delhi
E.A.no. 06/2020 in O.A. 384/2016 filed by Ashraf vs Union of India &ors.**

- संदर्भ : १. मा. राष्ट्रीय हरित न्यायाधिकरणाचे दि. २१/०१/२०२० चे आदेश
२. डॉ. वाय .बी सोनटक्के, सह संचालक, महाराष्ट्र प्रदुषण नियंत्रण मंडळ यांचे पत्र
दि. १२.०३.२०२० व दि. ०२/०७/२०२०
३. संचालनालयाकडील पत्र दि. १९/०३/२०२०

उपरोक्त संदर्भिय पत्र व आदेशानुसार, श्री. खालिद अश्रफ यांनी देशभरात सर्वत्र पतंग उडविणेसाठी नायलॉन, कृत्रिम साहित्य (Synthetic material) किंवा कृत्रिम पदार्थांचा मुलामा (synthetic substances which is non-biodegradable) वापरून तयार केलेल्या धाग्याचा वापर होत असल्याबाबत मा. राष्ट्रीय हरित लवाद, नवी दिल्ली येथे याचिका क्र. ०६/२०२० (मूळ या.क्र ३८४/२०१६) दाखल केली आहे . मा. हरित लवाद, नवी दिल्ली यांच्या दि. २१/१/२०२० रोजीच्या आदेशानुसार, पतंग उडविणेसाठी वापरण्यात येणा-या अशा प्रकारच्या धाग्यांमुळे मानवी आरोग्य व वन्य जीव यांच्यावर विपरीत परिणाम होत असल्याने अशा धाग्यांची निर्मिती, विक्री, साठा, खरेदी आणि वापर यावर बंदी घालण्यात आली आहे.

याअनुषंगाने संदर्भिय पत्र क्र. ३ नुसार, सर्व जिल्हाधिकारी व आयुक्त,महानगरपालिका(सर्व) तसेच मुख्याधिकारी,नगरपरिषदा/नगरपंचायती यांना सदर प्रकरणी न्यायाधिकरणाकडून पारित केलेल्या आदेशाची अंमलबजावणी करण्याबाबत आणि केलेल्या कार्यवाहीचा अहवाल महाराष्ट्र व केंद्रीय प्रदुषण नियंत्रण मंडळ यांचेकडे सादर करण्याबाबत संचालनालयामार्फत निर्देश देण्यात आलेले आहेत. त्यानुसार राज्यातील सर्व महानगरपालिका व नगरपरिषदा/ नगरपंचायती यांचेकडून योग्य ती कार्यवाही होत असल्याचे दिसून येत आहे.

(मा. आयुक्त तथा संचालक यांचे निर्देशान्वये)


(भालदेव बेहेरे) 31/1/2020
उपसंचालक

नगरपरिषद प्रशासन संचालनालय

प्रत: मा.जॉईंट डायरेक्टर(WPC),महाराष्ट्र प्रदुषण नियंत्रण मंडळ, सायन, मूंबई.



महाराष्ट्र शासन

नगरपरिषद प्रशासन संचालनालय

दूरध्वनी क्र.०२२-२४९२७६३१.

इ-मेल- dmauidssmt1@gmail.com

संकेतस्थळ- <https://mahadma.maharashtra.gov.in>

शासकीय परिवहन सेवा इमारत, तिसरा मजला,
सर पोचखानवाला मार्ग, वरळी, मुंबई - ४०० ०३०.
कार्यासन क्र.०७.

नपप्रस/NGT/flying kite/का.७/२०२०,

दि. 19/3/2020

प्रति,

मा. जिल्हाधिकारी (सर्व)

मा.आयुक्त, महानगरपालिका (सर्व)

19 MAR 2020

**विषय: Compliance of Order dtd. २१/०१/२०२० passed by Hon ble NGT, New Delhi
E.A.no. ०६/२०२० in O.A. ३८४/२०१६ filed by Ashraf vs Union of India &ors.**

संदर्भ : १. मा. राष्ट्रीय हरित न्यायाधिकरणाचे दि. २१.०१.२०२० चे आदेश

२. डॉ. वाय .बी सोनटक्के, सह संचालक, महाराष्ट्र प्रदुषण नियंत्रण मंडळ यांचे पत्र

दि. १२.०३.२०२०

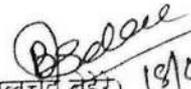
महोदय,

उपरोक्त संदर्भिय पत्र व आदेशानुसार, श्री. खालिद अश्रफ यांनी देशभरात सर्वत्र पतंग उडविणेसाठी नायलॉन, कृत्रिम साहित्य (Synthetic material) किंवा कृत्रिम पदार्थांचा मुलामा (synthetic substances which is non-biodegradable) वापरून तयार केलेल्या धाग्याचा वापर होत असल्याबाबत मा. राष्ट्रीय हरित लवाद, नवी दिल्ली येथे याचिका क्र. ०६/२०२० (मूळ या.क्र ३८४/२०१६) दाखल केली आहे . मा. हरित लवाद, नवी दिल्ली यांच्या दि. २१/१/२०२० रोजीच्या आदेशानुसार, पतंग उडविणेसाठी वापरण्यात येणा-या अशा प्रकारच्या धाग्यांमुळे मानवी आरोग्य व वन्य जीव यांच्यावर विपरीत परिणाम होत असल्याने अशा धाग्यांची निर्मिती, विक्री, साठा, खरेदी आणि वापर यावर बंदी घालण्यात आली आहे.

तथापि सादर आदेशाची प्रत्यक्ष अंमलबजावणी न झाल्याने देशभरात ब-याच ठिकाणी या धाग्यांच्या वापराने अपघात व मृत्यू झाल्याच्या घटना घडल्या असल्याचे दिसून येत आहे. उदा. दिल्लीमध्ये एका ४ वर्षांच्या मुलीचा, पूण्यातील महिला डॉक्टर व मुंबईतील एक इंजिनियर यांचा पतंगाच्या धाग्यांमुळे मृत्यू झालेला आहे. तसेच देशात विविध ठिकाणी पक्षांचा बळी गेल्याचे दिसून येत आहे. त्यामुळे सादर दि. २१/१/२०२० रोजीच्या आदेशानुसार,

लवादाने तीन महिन्यांच्या आत केंद्रीय प्रदुषण नियंत्रण मंडळ यांचेकडून आदेशाच्या अंमलबजावणीबाबतचा स्थितीदर्शक अहवाल मागविला आहे. त्यामुळे सदर प्रकरण NGT न्यायालयाशी संबंधित असल्याने न्यायाधिकरणाकडून पारित केलेल्या आदेशाची अंमलबजावणी करण्यात यावी आणि केलेल्या कार्यवाहीचा अहवाल महाराष्ट्र प्रदुषण नियंत्रण मंडळ jdwater@mpcb.gov.in व केंद्रीय प्रदुषण नियंत्रण मंडळ, नवी दिल्ली यांचेकडे दि. ३१ मार्च २०२० पूर्वी सादर करण्यात यावेत. तसेच सादर केलेल्या अहवालाची एक प्रत जिल्हा प्रशासन अधिकारी यांचेमार्फत संचालनालयास सादर करावी.

(मा. आयुक्त तथा संचालक यांचे निर्देशान्वये)


(भालचंद्र बहेंर) 19/03/2020
उप संचालक

नगरपरिषद प्रशासन संचालनालय

प्रत: जिल्हा प्रशासन अधिकारी(सर्व), यांनी आपल्या अधिनस्त महानगरपालिका/ नगरपरिषदा/ नगरपंचायती यांचेकडून अहवाल प्राप्त करून जिल्ह्याचा एकत्रित अहवाल संचालनालयास dmauidssmt1@gmail.com या ई-मेल वर सादर करावे.

Annexure-28

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong-793014

Website: <http://megspcb.gov.in>



No. MSPCB/LEGAL-216/2020/2020-'21/14

Dt.Shillong the 18th May,2020

To,

Ajay Aggarwal
AD & Divisional Head, IPC-V
Central Pollution Control Board
Ministry of Environment, Forests & Climate Change
Parivesh Bhawan, C.B.D. Cum office complex
East Arjun Nagar, New Delhi - 110032
Email: ipc5division.cpcb@gov.in

Subject: Compliance Report in respect of directions issued by the Hon'ble NGT vide order dated 21.01.2020 passed in Execution Application No. 06/2020 in Original Application No. 384/2016.

Ref: CPCB/IPC-V/NGT_06/Kite/2020 dated 3rd March, 2020

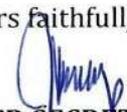
Sir,

With reference to the above, I am enclosing herewith Action Taken by the Meghalaya State Pollution Control Board on the direction in NGT Order dated 21.01.2020 pertaining to prohibition of manufacture, sale, storage, purchase and use of thread made of nylon, synthetic material and/or coated with synthetic substance which is non-biodegradable for kite flying as under:

1. MSPCB had written to all the Deputy Commissioners of the eleven Districts in the State of Meghalaya on the prohibition of manufacture, sale, storage, purchase and use of thread made of nylon, synthetic material and/or coated with synthetic substance which is non-biodegradable for kite flying. **(Annexure-I)**
 2. MSPCB received copy of letter of Deputy Commissioner of West Jaintia Hills District to the Asst-Director, Information & Public Relation, West Jaintia Hills District, Jowai for wide Publicity on the prohibition. **(Annexure-II)**
 3. MSPCB received information from West Garo Hills District on the none use of thread made of nylon, synthetic material and/or coated with synthetic substance which is non-biodegradable for kite flying. **(Annexure-III)**
- This is for favour of information and kind necessary action.

Enclosed: As stated

Yours faithfully


MEMBER SECRETARY

Meghalaya State Pollution Control Board
Shillong

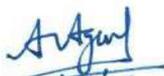
Memo. No. MSPCB/LEGAL-216/2020/2020-'21/14

Dt.Shillong the 18th May,2020

Copy to:

1. The Consultant Judicial, NGT(PB), National Green Tribunal Faridkot House, Copernicus Marg, New Delhi - 110 001 for favour of information. Email : judicial-ngt@gov.in
2. The Regional Director, Central Pollution Control Board, Regional Directorate North East, Fire Brigade, Lower Motinagar, Shillong - 793014 for favour of information.

Mrs Alka.


5/6/20

MEMBER SECRETARY

96

No. MSPCB/LEGAL-216/2020/2019-20/2

Dt. Shillong the 21st January, 2020

To,

1. Deputy Commissioner, East Khasi Hills, Shillong.
2. Deputy Commissioner, West Khasi Hills, Nongstoin.
3. Deputy Commissioner, West Jaintia Hills, Jowai. ✓
4. Deputy Commissioner, East Jaintia Hills, Khliehriat.
5. Deputy Commissioner, Ri Bhoi, Nongpoh.
6. Deputy Commissioner, South West Khasi Hills, Mawkyrwat.
7. Deputy Commissioner, West Garo Hills, Tura. ✓
8. Deputy Commissioner, East Garo Hills, Williamnagar.
9. Deputy Commissioner, South Garo Hills, Baghmara.
10. Deputy Commissioner, North Garo Hills, Resubelpara.
11. Deputy Commissioner, South West Garo Hills, Ampati.

Subject: NGT Order date 21/01/2020 passed in O.A. No.384/2016 titled as
Khalid Ashraf Versus Union of India.

Sir,

With reference to the above, I am enclosing herewith NGT Order dated 21.01.2020 in O.A.No 384/2016 which prohibits the use of thread made of nylon, synthetic material and/or coated with synthetic substance which is non-biodegradable for kite flying.

This is for favour of information and kind necessary action.

Enclosed: As stated

Yours faithfully

MEMBER SECRETARY

Meghalaya State Pollution Control Board
Shillong

GOVERNMENT OF MEGHALAYA
OFFICE OF THE DEPUTY COMMISSIONER WEST JAIINTIA HILLS DISTRICT
JOWAI.

No. Gen/411/2018/Pt-II/193,

Dated Jowai, 10th February, 2020.

To,

The Asst. Director, Information & Public Relations,
West Jaintia Hills District, Jowai.

Subject:- NGT Order date 21/1/2020 passed in O.A No. 384/2016 title as Khalid Ashraf Versus Union of India.

Sir/ Ma'am,

With reference to the subject cited above, I am to forward herewith a copy of letter No. MSPCB/Legal-216/2020/2019-20/2, Dt. 28/1/2020 along with NGT Order Dtd. 21.1.2010 which is self explanatory with a request to cause wide to give wide publicity for information of the public at large.

Yours faithfully,


(Shri. Garod L.S.N Dykes, IAS)
Deputy Commissioner
West Jaintia Hills District,
Jowai.

Memo. No. Gen/411/2018/Pt-II/193-A,

Dated Jowai, the 10th February, 2020.

Copy to:-

1. The Chief Executive Officer, Jowai Municipal Board, Jowai.
 2. The Additional Deputy Commissioner,
Fc Amlarem (C) Sub Division, Amlarem.
 3. The Block Development Officer, Thadlaskein, Laskein and Amlarem
C&RD Blocks, West Jaintia Hills District.
 4. The Secretary, Jaintia Hills Autonomous District Council, Jowai.
 5. The Member Secretary, Meghalaya State Pollution Control Board, Shillong, for kind information.
- } for information with
a request to publicize
to all the Dorbar
Shnong within your
respective areas.

Deputy Commissioner
West Jaintia Hills District
Jowai.



ANNEXURE III

RAM SINGH, IAS
District Magistrate,
West Garo Hills District,
Tura, Meghalaya- 794001

Phone: 03651-223835(O),2
8787541847/9856071
Fax: 03651-221179, 222226
e-mail: ramias2008@gmail.com

No. PA/NGT/11/2014/Pt.-I/53,

Dated Tura, the 19th February, 2020

From: - Ram Singh, IAS
Deputy Commissioner,
West Garo Hills, Tura.

To:
The Member Secretary,
Meghalaya State Pollution Control Board,
'Arden' Lympyngnad,
Shillong – 7930014.

Sub: - NGT Order date 21/10/2020 passed in O.A. No. 384/2016 titled as Khalid Ashraf versus Union of India.

Ref:- Letter No. MSPCB/LEGAL-216/2020/2019-20/2, dtd. 28/01/2020.

Sir,

In-inviting a reference to the above, I am to furnish herewith a copy of report received from Chief Executive Officer, Tura Municipal Board, Tura on matters relating to Hon'ble NGT Order date 21/01/2020 passed in O.A. No. 384/2016 titled as Khalid Ashraf versus Union of India.

This is for your kind information and necessary action on the matter.

Encl:- As stated.

Yours faithfully,

(Ram Singh, IAS)
Deputy Commissioner,
West Garo Hills, Tura.

JLC
R/S
19/02/20



99



OFFICE OF THE TURA MUNICIPAL BOARD
WEST GARO HILLS

No. TMB/NGT/2020/ 1262

Dated Tura the 14th Feb, 2020

From:- Smt. R.Ch. Sangma, MCS
Chief Executive Officer
Tura Municipal Board, Tura



To,
The Deputy Commissioner
West Garo Hills, Tura

Sub:- NGT Order dated 21-01-2020 Passed D.A No. 384/2016 as Khalid - Ashraf
Versus Union of India.

Ref. No.PA/NGT/11/2014/PT-I/48 Dated 11-02-2020.

Sir,

With reference to the subject and letter no cited above, I have the honour to inform you that there is no report on use of thread made of nylon, synthetic material and or coated with synthetic substance which is non-biodegradable for kit flying or no report of any causality or death from Tura Municipal area.

This is for favour of your kind information and necessary action.

Yours faithfully,


(R.Ch. Sangma, MCS)
Chief Executive Officer
Tura Municipal Board, Tura

14/1
18/2/20



राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
RAJASTHAN STATE POLLUTION CONTROL BOARD

4, Institutional Area, Jhalana Doongri, Jaipur.
Phone: 5101871, 5101872, EAPBX: 5159600, 5159699 FAX: 5159694-97

Speed Post

NGT-MATTER
MOST URGENT

No.F.10 (167)/NGT/Legal/PCB/334

Dated : 21.7.2020

✓ Shri S. K. Gupta,
AD & Div. Head-IPC-V
Central Pollution Control Board,
New Delhi-110032

SSA

28/07/20

Sub.:- Compliance reports in respect of directions issued by the Hon'ble NGT vide order dated 21.01.2020 passed in Execution Application No. 06/2020 in Original Application No. 384/2016.

Ref: - Your letter no. CPCB/IPC-V/NGT_06/Kite/2020/764 dated 29.06.2020.

Sir,

With reference to above subjected matter and referred letter, it is submitted that the issue involved in the subjected original application does not pertain to State Pollution Control Board, for the reasons that State Board does not have any power to prohibit the use of Manjha or restrict the manjha manufacturers. In this regard, the State Board has already conveyed board's stand to Department of Environment, Government of Rajasthan. The copy of latest letter dated 11.06.2020 written to DoE, GoR is enclosed for ready reference.

Encl: As above.

Yours Sincerely,

(Dr. V. K. Singhal)
Member Secretary

Copy to Regional Director, Zonal Office, CPCB, Bhopal for information and necessary action

-sd-
Member Secretary



21

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongri, Jaipur.
Phone: 5101871, 5101872, EAPBX: 5159600, 5159699 FAX: 5159694-97

SPEED-POST

MOST URGENT

No. F.10(167)/NGT/Legal/PCB/ 168

Date: 11.6.2020

Director-Cum-Joint Secretary,
Department of Environment,
Government of Rajasthan,
Jaipur.

Sub:- Original Application No. 384/2016, Khalid Ashraj-V/s Union of India & Ors. before the Hon'ble National Green Tribunal, New Delhi.

Ref.: 1. Your letter No. F.12(58)/Env./2016, dated 26.05.2020
2. This office letter dated 01.12.2016, 27.12.2016, 12.01.2017 and 02.02.2017.

Sir,

With reference to above subjected matter and referred letters, it is informed that in the above Original Application the applicant has prayed to direct the all the States and Union Territories for taking steps under the provisions of Environment (Protection) Act, 1986 prevention of cruelty to Animal Act, 1960, the Wildlife (Protection) Act, 1972 and Indian Penal Code or any other provisions of law to prohibit the manufacture use, sale and purchase of synthetic manja/nylon kite thread and all similar synthetic threads use in kite flying and strictly enforce the prohibition.

The matter was listed before the Hon'ble National Green Tribunal on 14.12.2016, inter-alia, as follows:-

"We hereby direct that in the entire country there shall be prohibition on procuring, stocking, sale and use of nylon thread which is also called Chinese dory and Chinese manza and other synthetic thread coated with glass and such other harmful substances for kite flying".

In view of above facts and circumstances it is requested that the cited matter does not pertains to the State Board for the reasons that State Board does not have any power to prohibit the use of Manja or restrict the manja manufacturers. The photo copy of the letter dated 02.02.2017 is enclosed for ready reference.

Encl: As above.

Yours sincerely,


o/c (Dr. Vijai Singhal)
Member Secretary

102 102



Annexure - 30 - 80

HEAD OFFICE
Uttarakhand Pollution Control Board
"Gauri Devi Prayavaran Bhawan"
46B, I.T. Park, Sahastradhara Road, Dehra Dun

UKPCB/HO/183-455/1562-1945

Dated: 18/03.2020

To,

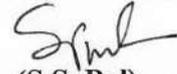
The Ajay Aggarwal,
AD & Divisional Head IPC-V,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-32.

Sub:- Compliance Status in Respect of Execution Application 06/2020 in O.A. no. 384/2016 reg.

Sir,

This has reference to your letter no. CPCB/IPC-V/NGT/06/Kite/2020 dated 03.03.2020. Please find enclosed herewith compliance report.

Yours faithfully


(S.S. Pal)

Chief Environment Officer

Copy to:-1. Member Secretary for kind information pleases.

2. Shri R.K. Singh, Regional Director, Picup Bhawan, Ground Floor, Gomti Nagar, Lucknow(U.P) for kind information please.


Chief Environment Officer

M. A. Khan

A. Aggarwal
5/5/20

HEAD OFFICE

UTTARAKHAND POLLUTION CONTROL BOARD
Gauradevi Parayavaran Bhawan
46-B, SIDCUL, IT Park, Sahashtradhara Road
DEHRADUN (Uttarakhand)



उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
गौरादेवी पर्यावरण भवन
46-बी, सिडकुल, आई.टी. पार्क, सहस्त्रधारा रोड़,
देहरादून(उत्तराखण्ड)

Web: www.ueppcb.uk.gov.in

यूईपीसीबी/एच.ओ./ सा0-183-455/2020/11479-1921

दिनांक 12.03.2019

सेवा में,

प्रमुख सचिव
पर्यावरण संरक्षण एवं जलवायु परिवर्तन
उत्तराखण्ड शासन
देहरादून।

विषय:- मा0 राष्ट्रीय हरित अभिकरण द्वारा मूल आवेदन संख्या 384/2016 के प्रकरण पर निर्गत आदेश के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक माननीय राष्ट्रीय हरित अभिकरण, नई दिल्ली द्वारा मूल आवेदन संख्या 384/2016 (खालिद असरफ बनाम यूनियन आफ इण्डिया) के प्रकरण पर निम्न आदेश पारित किये गये हैं :-

This application seeks enforcement of order of this tribunal dated 11-07-2017 prohibiting use of thread made of nylon, synthetic material and /or coated with synthetic substance which in non-biodegradable for kite flying. This tribunal noted its adverse impact on wildlife and human health and directed prohibition of manufacture, sale, storage, purchase and use of such thread. The direction was to be enforced by the Chief Secretaries of all the States/UTs through the respective District Administration.
आदेश की प्रति संलग्नक- 'क' पर संलग्न है।

इस सम्बन्ध में मा0 राष्ट्रीय हरित अभिकरण के आदेश के क्रम में सम्पूर्ण प्रदेश में किसी भी प्रकार के thread made of nylon, synthetic material and /or coated with synthetic substance which in non-biodegradable for kite flying. का उत्पादन, बिक्री, भण्डारण, खरीदारी एवं प्रयोग को पूर्णतया प्रतिबन्धित किये जाने के सम्बन्ध में शासन स्तर से निर्गत किये जाने वाले कार्यालय ज्ञाप की ड्राफ्ट की प्रति (संलग्नक- 'ख') प्रेषित की जा रही है। कृपया प्रकरण पर शासन स्तर से कार्यवाही हेतु सम्बन्धित को निर्देशित करने का कष्ट करना चाहें।

भवदीय

(एस0 पी0 सुबुद्धि)

सदस्य सचिव

७८४

DRAFT

प्रेषक,

संख्या

आनन्द बर्द्धन

प्रमुख सचिव

उत्तराखण्ड शासन।

सेवा में,

समस्त जिलाधिकारी,

जिला चमोली/रूद्रप्रयाग/पौड़ी गढ़वाल/टिहरी गढ़वाल/उत्तरकाशी

/हरिद्वार/देहरादून/पिथौरागढ़/अल्मोड़ा/बागेश्वर/चम्पावत/नैनीताल

ऊधमसिंहनगर

पर्यावरण संरक्षण एवं जलवायु परिवर्तन अनुभाग

देहरादून,

मार्च 2020

माननीय राष्ट्रीय हरित अभिकरण, नई दिल्ली द्वारा मूल आवेदन संख्या 384/2016 (खालिद असरफ बनाम यूनियन आफ इण्डिया) के प्रकरण पर निम्न आदेश पारित किये गये हैं :-

This application seeks enforcement of order of this tribunal dated 11-07-2017 prohibiting use of thread made of nylon, synthetic material and /or coated with synthetic substance which in non-biodegradable for kite flying. This tribunal noted its adverse impact on wildlife and human health and directed prohibition of manufacture, sale, storage, purchase and use of such thread. The direction was to be enforced by the Chief Secretaries of all the States/UTs through the respective District Administration. उक्त निर्देश के क्रम में निम्न आदेश पारित किये जाते हैं

सम्पूर्ण प्रदेश में किसी भी प्रकार के thread made of nylon, synthetic material and /or coated with synthetic substance which in non-biodegradable for kite flying. का उत्पादन, बिक्री, भण्डारण, खरीदारी एवं प्रयोग पूर्णतया प्रतिबन्धित होगा।

उपरोक्त आदेश के अनुपालन हेतु सम्बन्धित जिलाधिकारी आवश्यक अनुपालन सुनिश्चित करेंगे।

(आनन्द बर्द्धन)

प्रमुख सचिव

संख्या एवं दिनांक- तदैव

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. समस्त अपर मुख्य सचिव/ प्रमुख सचिव/सचिव उत्तराखण्ड शासन को सूचनार्थ प्रेषित।
2. मण्डलायुक्त, गढ़वाल एवं कुमाऊ मण्डल, पौड़ी/नैनीताल को सूचनार्थ प्रेषित।
3. वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक जिला चमोली/रूद्रप्रयाग/पौड़ी गढ़वाल/टिहरी गढ़वाल/उत्तरकाशी
4. /हरिद्वार/देहरादून/पिथौरागढ़/अल्मोड़ा/बागेश्वर/चम्पावत/नैनीताल/ऊधमसिंहनगर को सूचनार्थ प्रेषित।

अपर सचिव

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 06/2020

In

Original Application No. 384/2016

Khalid Ashraf

Applicant(s)

Versus

Union of India

Respondent(s)

Date of hearing: 21.01.2020

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER
HON'BLE MR. SIDDHANTA DAS, EXPERT MEMBER

For Applicant(s): Mr. Tariq Adeeb, Advocate

ORDER

1. This application seeks enforcement of order of this Tribunal dated 11.07.2017 prohibiting use of thread made of nylon, synthetic material and/or coated with synthetic substance which is non-biodegradable for kite flying. This Tribunal noted its adverse impact on wildlife and human health and directed prohibition of manufacture, sale, storage, purchase and use of such thread. The direction was to be enforced by the Chief Secretaries of all the States/UTs through the respective District Administration.
2. According to the applicant, the directions are not being enforced. Several accidents have taken place resulting in deaths or accidents, including death of a four year girl in Delhi. Prohibited thread continues to be manufactured, sold and

used. There are casualties of birds from time to time in different parts of the country. A lady doctor died in Pune and an engineer died in Mumbai.

3. In view of the above allegations, we consider it necessary to require CPCB to ascertain the status of compliance of the said directions from all the States/UTs and furnish a consolidated report to this Tribunal within three months by e-mail at judicial-ngt@gov.in. All the States/UTs may furnish such information to the CPCB within one month.

A copy of this order be sent by e-mail to the CPCB, Chief Secretaries of all States/ UTs, SPCBs and PCCs by e-mail.

List for further consideration on 19.05.2020.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

Dr. Nagin Nanda, EM

Siddhanta Das, EM

January 21, 2020
E.A. No. 06/2020 In O.A. No. 384/2016
A